

# BEFORE THE NATIONAL GREEN TRIBUNAL

South Zone Bench at Chennai, T.N

IN THE MATTER OF

ORIGINAL APPLICATION NO: 221 OF 2015

**Between:**

IsanakaVedavathi

H.No.16-4-966, Pinakini Avenue,

Near Apollo Hospital,

Nellore-524 003.

.....Petitioner

Vs-

1. Union of India,

Rep by its Secretary,

Ministry of Environment, Forest and Climate Change,

III Floor, Prithivi Wing, Indira ParyavaranBhavan,

JorBagh, New Delhi-110003

& 10 others

.....Respondents

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Dated at Chennai on this the 13<sup>th</sup> day of December, 2021.

Counsel for 10<sup>th</sup> Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**APPLICATION NO: 221 OF 2015**

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**OBJECTIONS TO THE ACTION TAKEN REPORT DATED 17.11.2021,  
FILED BY THE 10<sup>TH</sup> RESPONDENT**

I, P. Srinivasa Rao, S/o Mr. P. Koteswara Rao, Hindu, aged about 55 years, having office at M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,) Sy.No. 1604, APIIC- IALA, EPURU 1-B Pantapalem (V) Muthukuru (M) SPSR Nellore Dist, have temporarily come down to Chennai and do hereby solemnly affirm and sincerely state as follows: -

1. I am the Plant Manager of the 10<sup>th</sup> Respondent Industry herein and as such I am well acquainted with the facts deposed hereunder. I am competent to file this Affidavit and authorized to do so.
2. It is submitted that one Isanaka Vedavathi had filed this OA.No.221/2015 with the following prayer:

***"Therefore it is respectfully prayed that this Hon'ble Tribunal may be pleased to direct Respondents 1 to 4 to take effective action to prevent the discharge the Edible"***

P. Srinivasa Rao



**Oil effluents, water and waste outside the unit premises in any condition into Irrigation Channels in Pantapalem Village, Muthukur Mandal any further. The Respondents 5 to 11 are restrained from discharging the Edible oil Industry effluents with contaminated water into the Irrigation Channels and rain water drain channels in Pantapalem Village and for a direction, directing the Respondents to remove Industrial contaminate waste and effluent water on the water channels which were discharged by Respondents 5 to 11 and to protect the water pollution and other environmental damages arising out of the effluents released from Edible oil Refineries by the Respondents 5 to 10 and the Refinery Industries may be closed till the completion of rectification as per norms fixed by the Andhra Pradesh Pollution Control Board and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper I the circumstances of the case and thus render justice"**

3. I submit that all the Respondents had filed their respective counter statements and this Hon'ble Tribunal vide order dt 16/3/2020 appointed a Joint Committee and directed as follows:-

**"16. So in order to ascertain the present status of the functioning of the edible oil refinery units and also to find out as to whether they are complying with the conditions of "consent" issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the "Zero Liquid Discharge" system said to have been established by them are properly functioning and whether there is any**

*P. L. Va*



*violation by any of the edible oil refinery units and if so, what is the action taken by Pollution Control Board in this regard, we appoint a joint committee, comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Bangalore (2) Senior Officer from the Regional Office of MoEF & CC, Chennai and (3) Senior Scientist from Andhra Pradesh Pollution Control Board to inspect the units in question and submit a factual as well as action taken, if there is any violation found. The committee shall also go into the question as to whether the 10 units are strictly complying with the conditions imposed either in the "consent to operate" or any other permission granted, whether there is any violation in the use of surface water and whether necessary permission has been obtained by the units for drawal of surface water for their purpose, whether pollution control mechanism provided to suppress the air pollution or water pollution are sufficient to meet the requirements as has been provided under the Environment (Protection) Act, 1984, whether these units are properly disposing the fly ash generated during their manufacturing process and if there is any violation found, what is the action taken, including the imposition of environment compensation against the erring units on the basis of the guidelines given by Central Pollution Control Board in this regard and also what is the status of the implementation of the action plan if any, evolved during the review meeting conducted by Pollution Control Board and whether those actions have been brought into action by the units, as undertaken by them and if not, what is the action taken by Pollution Control Board against those*

*PLV*

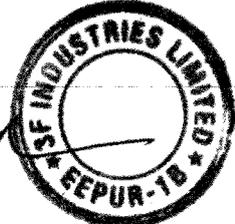


***erring units and submit a comprehensive report to this Tribunal within a period of two months through e-mail at ngtszfilling@gmail.com.***

4. I state that, according to the above order it is clear that the committee must have a senior scientist from APPCB. But, the Environmental Engineer from the Regional office of APPCB of Nellore was the third member of the Committee and he has signed the Report of the Joint Committee as the third member even though he is not a scientist. The same was objected to vide our objections dated 16.02.2021.
5. I further submit that this Hon'ble Tribunal has mentioned the scope of the work to be done by the Joint committee during their inspection, but it may be noted that Joint Committee (JC for short) had inspected all the 7 industries in just one day. The committee's report only reflected the views of the third member i.e the Environmental Engineer from Nellore.
6. Further, in it's earlier report, the Joint Committee, without properly noting down the compliances already made by this respondent, had imposed a penalty amount of Rs.75,50,000/- as Environmental Compensation on this respondent. This Respondent had already filed its detailed objections on 15/2/2021 to the JC's Report dated 1/12/2020.
7. It is further submitted that this Hon'ble Tribunal vide order dated 13.07.2021 had directed as follows:-

***"3. The Learned Counsel appearing for the State of Andhra Pradesh submitted that they want some more time for filing the report as directed by this Tribunal on the basis of the objections received from the party respondents.***

PLIvan



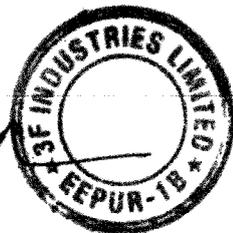
**4. The matter is of the year 2015. However, considering the circumstances, we feel that some more time can be granted to the Committee to file the report as directed. The Committee is directed to submit the report on or before 11.08.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.**

**5. The Registry is directed to communicate this order to the members of the committee as well as official respondents for their information and compliance of the directions"**

8. I submit that, the Joint Committee held a meeting with the Respondent Industries on 26.03.2021 through a Zoom conference to consider our Objections. The Joint committee also visited all the Respondent Industries on 29.07.2021 and 30.07.2021. I further submit that the joint committee did not consider our explanations/objections during that time, but mechanically proceeded to only note down the compliances. I further submit that these compliances were already in place even when the Joint Committee had first inspected the industries on 29.09.2020. Therefore, it is clear that the Joint committee was not in a position to amend/ modify its earlier report dated 01.12.2020 even though the compliances were already existing much earlier before the first inspection of the Joint Committee.

9. It is further submitted that in the present report, the fine/compensation amount is again levied as Rs.34,56,000/- in addition to Rs.75,50,000/- levied in its earlier report, thereby totalling the amount to Rs.1,10,06,000/- (Rupees one crore ten lakhs and six thousand only).

PC Livan



10. It is submitted that our earlier objections dated 15.02.2021 submitted to this Hon'ble Tribunal to the report dated 01/12/2020 along with typed set of documents containing 150 pages was not at all taken into consideration by the Joint committee. Even though the Joint committee had our objections on hand, still while submitting the report dt 10/08/21 submitted to NGT, they have not considered anywhere in the report our objections either accepted or rejected. Further, assuming that if the committee had decided to reject our objections, they ought to have given reasons in the Report dated 10.08.2021.

11. Thereafter the Joint committee had filed its 'Action Taken Report' based on their inspection on October 13-14,2021 dated 17.11.2021 (**Annexure-1**) and the same has been served on this respondent on 12.12.2021. In its Report, the Joint Committee has reiterated the environmental compensation imposed against the Industries including this respondent.

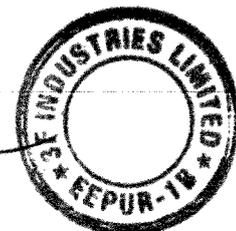
12. This Hon'ble Tribunal vide order dated 24.11.2021 ordered as follows:

***"5.The respondents 8 to 11 have filed I.A No.155 of 2021 (SZ) and I.A.No. 175 of 2021(SZ) respectively for staying the direction to pay compensation received from the Andhra Pradesh Control Board (APPCB) during the pendency of the ongoing application.***

***6.The matters are pending from 2015 onwards we feel that the question of compensation also can be considered by the Tribunal itself, after giving an opportunity to the parties to file their objections to the Joint Committee report.***

***7.The respondents against whom compensation has been imposed by the subsequent Joint Committee report after considering the objections to the further Joint Committee report as well as action taken report filed by Tamil Nadu Pollution Control Board (TNPCB) before this Tribunal within a week.***

*P. Livan*



**8. In the mean time, we direct the Andhra Pradesh Pollution Control Board (APPCB) to keep the direction to pay the compensation issued against the respondents in abeyance till the next hearing date. The interim order if any, passed by this Tribunal, if necessary can be extended on the next hearing date. With the above observations I.A.No.155 of 2021 (SZ), I.A 156 OF 2021 (SZ), IA No.174 of 2021 (SZ) and I.A. No.175 of 2021 (SZ) are disposed of.**

**9. The parties are directed to file their objection to the present report submitted by the Joint Committee as well as the Andhra Pradesh Pollution Control Board (APPCB) regarding given by them for reiterating their findings regarding the assessment of compensation on or before 08.12.2021 and get ready with the Original Application on 16.12.2021.**

**10. The Committee as well as the Andhra Pradesh Pollution Control Board (APPCB) are also directed to file their further report to this Tribunal on or before 01.12.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules and get ready with the matter on 16.12.2021.**

**11. The Registry is directed to communicate this order to the official respondents immediately through e-mail, so as to enable them to comply with the direction.**

**12. For objection (if any) to the report, consideration of further report and also for hearing, post on 16.12.2021"**

13. It submitted this respondent wishes to bring to the notice of this Hon'ble Tribunal that the Government of Andhra Pradesh vide GO MS No. 178 (Annexure -2) dated 21.06.2005, in Annexure-1 had assured about supply of water at the door step and other infrastructure facilities from para no 5.1.8 onwards including providing water for industrial use and development of infrastructure like roads, power, etc.. In Annexure -1 of IIPP (2005-10), the Govt of AP has promised the following to the Industries:-

*P. L. Varad*



**" Water:**

**5.1.8 Govt will ensure stable prices of Municipal water for three year**

**5.1.9 Reservation of 10% of water for industrial use from the existing projects as well as future projects will continue**

**Power**

**5.1.10 Uninterrupted quality power supply plays a crucial role in the**

**production process and any voltage fluctuations disrupt the whole process resulting in loss of money and time.**

**To ensure uninterrupted power supply, dedicated feeders will be provided for units located in industrial estates and industrial areas through IIDF**

**5.1.11 Power cost will be reimbursed @ Rs.0.75 per unit during the first year of the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis keeping in view the changes in the tariff structures to ensure that power cost to the industry is**

**pegged down to the first year's level.**

**5.1.12 Feeders having more than 50% of the industrial loads will be converted as dedicated industrial feeders and they will be exempted from power cuts**

**Critical Infrastructure**

**5.1.13 Government besides creating quality infrastructure, emphasis is being given for creation and maintenance of critical infrastructure required in the industrial estates. Ongoing schemes like Industrial Infrastructure Development Fund (IIDF) and Critical Infrastructure Balancing Fund (CIBF) will be continued**

*P. C. Varma*



**5.1.14 The service Societies will be permitted to contribute 30% from the revenue earnings towards their share to get the assistance under Critical Infrastructure Balancing Fund (CIBF), if the revenue collection of the service society is more than 50% of the demand continuously for a period of 2 years.**

**5.1.15 Industrial Infrastructure Development Fund of Rs 175 crores created to provide infrastructure at the door step of the industry.**

**5.1.16 Infrastructure like roads, power and water will be provided at door step of the industry for stand alone units by contributing 50% of the cost of infrastructure from IIDF with a ceiling of Rs.1 cr subject to (a) the location should be beyond 10 kms from the existing Industrial Estates/IDA's having vacant land/sheds for allotment and (b) cost of the infrastructure limited to 15% of the eligible fixed capital investment made in the industry."**

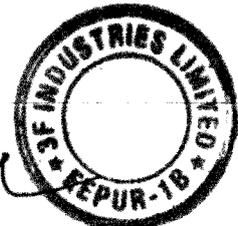
14. It is further submitted that vide GO MS No.111 dated 30.10.2010 issued to the 9<sup>th</sup> Respondent from Government of Andhra Pradesh department of Industries & commerce (IP) Department had informed the 9<sup>th</sup> respondent as Follows:

**"4. Government after careful examination of the proposal and keeping in view of the recommendations of the State Investment Promotion Board, dated 28.06.2010, hereby extend the following incentives under Industrial Investment Promotion Policy 2005-10 to M/s Emami Biotech Limited, Kolkata for their proposed Edible Oil Unit at Krishnapatnam Port Area, Nellore District:-**

**(a) To extend 50% VAT/CST or SGST reimbursement for a period of 5 years from the date of commercial production; and**

**(b) All other incentives as per the Industrial Investment Promotion Policy (IIPP) 2005-10, which include:-**

P. C. Var



**(1) 100% reimbursement of Stamp duty and transfer duty paid by the industry on purchase of land meant for industrial use;**

**(2) 100% reimbursement of Stamp duty and transfer duty paid by the industry on financial deeds and mortgages etc.;**

**(3) Power cost will be reimbursed @ Rs.0.75 per unit during the first year of**

**the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis keeping in view of**

**the changes in the tariff structures to ensure that power cost to the**

**industry is pegged down to the first year's level;**

**(4) 50% subsidy on the expenses incurred for quality certification limited to**

**Rs.1.00 Lakh;**

**(5) 25% subsidy on cleaner production measures limited to Rs.5.00 Lakhs;**

**(6) 50% subsidy on the expenses incurred for patent registration limited to**

**Rs. 5.00 Lakhs; and**

**(7) Infrastructure like roads, power and water will be provided at door step of the industry for standalone units by contributing 50% of the cost of**

**infrastructure from IIDF with a ceiling of Rs.1.00 Crore, subject to (a) the**

**location should be beyond 10 kms. from the existing Industrial**

**Estates/IDA's having vacant land/shed for allotment and (b) cost of the**

**infrastructure limited to 15% of the eligible fixed capital investment made**

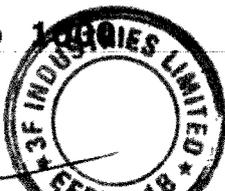
**in the industry.**

**5. The Commissioner of Industries, Hyderabad shall take necessary action in the matter, accordingly and intimate the status of progress of work done by the unit from time to time to Government."**

15. It is further submitted vide GO Ms ~~no 52~~, 25.06.2011, the Govt of A.P had informed/observed M/s Food Fats & Fertilizers Ltd as follows:

**"2. M/s Food Fats & Fertilizers Limited proposes to set up an Oil refinery Project, in Nellore District with an investment of Rs.118.00 Crores and with a capacity of 2,20,000 MTPA. The Company proposes to generate an employment to 1000."**

*P. L. Var*



persons and requested for the following incentives under Pipeline scheme for Mega Projects of IIPP 2005-10 policy. a. 100% Reimbursement of Stamp Duty and transfer duty paid by the industry on purchase of land. b. 100% Reimbursement of Stamp Duty for lease of Land/ Shed / Building and also mortgages and hypothecations. c. 25% Land Conversion charges for industrial use limited to Rs.10.00 lakhs only for Medium Enterprises. d. Fixed power cost reimbursement @ Rs.0.75 per unit for 5 years from the date of commencement of commercial production. e. Reimbursement of 100% VAT / CST or State Goods and Services Tax (SGST) for a period of 5 years from the date of commencement of commercial production. :: 2 :: f. 50% Reimbursement of cost involved in skill up gradation and training the local manpower. g. 50% subsidy on the expenses incurred for quality certification / patent registration. h. 25% subsidy on specific cleaner production measures. i.e Infrastructure like road, power and water to be provided at door step of the industry by contributing 100% of the cost of infrastructure from IIDF. 3. In the reference 2nd read above, Government has issued orders extending the existing cut-off date from 30.06.2010 to 31.03.2012 for commencement of commercial production by Mega Projects, which are under Pipeline satisfying the set criteria under IIPP 2005-10. 4. In the reference 4th read above, it was ordered to place the issue before State Investment Promotion Committee (SIPC). 5. In the reference 5th read above, State Investment Promotion Committee (SIPC) have discussed the above proposal and decided to place the matter before the State Investment Promotion Board (SIPB) with the recommendations of the SIPC: 6. In the reference 6th read above, State Investment Promotion Board in its

P. C. Var



meeting held on 23.02.2011 discussed the proposal in detail and decided to extend the following incentives to the Company: a. 50% VAT & CST / SGST reimbursement for a period of 5 years from date of commencement of commercial production. b. Power cost reimbursement of Rs.1.00 per unit for a period of 5 years subject to maximum of Rs.1.00 per unit from DCP. c. All other incentives as per IIPP 2005-10 7. Government after careful examination of the proposal and in view of the recommendations of the State Investment Promotion Board, hereby extend the following incentives to M/s Food Fats & Fertilizers Limited, Nellore District for their proposed Edible Oil Refinery with an investment of Rs.118.00 Crores as decided by the State Investment Promotion Board under Industrial Investment Promotion Policy 2005-10: a. To extend 50% VAT & CST / SGST reimbursement for a period of 5 years from date of commencement of commercial production. b. To provide power cost reimbursement of Rs.1.00 per unit for a period of 5 years as per the Food Processing Policy of IIPP 2005-10. However, the maximum reimbursement per unit will be limited to Rs.1.00. 3 c. All other incentives as per IIPP 2005-10. i. 100% reimbursement of Stamp duty and transfer duty paid by the Industry on purchase of land meant for industrial use. ii. 100% reimbursement of Stamp duty and transfer duty paid by the Industry on financial deeds and mortgages etc. iii. 25% rebate in land cost in Industrial Estates/IDAs limited to Rs.5.00 Lakhs iv. 50% subsidy on the expenses incurred for quality certification limited to Rs.1.00 Lakh. v. 25% subsidy on cleaner production measures limited to Rs.5.00 Lakhs. vi. 50% subsidy on the expenses incurred for patent registration limited to Rs.5.00 Lakhs. d. The unit shall commence its commercial operation on or before 31st March

P. L. Van





20. For making the high TDS and hardness water suitable for use in the boiler and for the process, the water had to be treated through our RO and DM Plants, resulting in a reject of about 20 to 25% of water. This RO reject had a TDS of 1500 to 1800 PPM and hardness of 800 to 1000 PPM. Needless to mention, the original ETP that we had set-up, was inadequate to handle this additional load of effluent being generated due to the RO reject. This was an unforeseen situation and the quantity of such RO reject has increased the load on ETP.

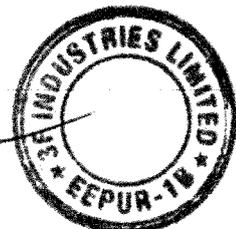
21. To tide over this problem, the Company went in for further expansion of its ETP facility during the year 2016, which unfortunately also proved inadequate, due to the continuous deteriorating quality of the Bore well water, being supplied by the transporters which was having the TDS in the range of 700 to 1000 PPM and hardness in the range of 350 to 400 PPM. Further, this respondent submits that the upgraded ETP also could not handle this and we have now been forced to further upgrade the capacity of the ETP, to handle this unwarranted and unexpected additional load of RO reject of about 100 to 120 KL (even after installing HRSSC, 2nd RO for higher recovery of water for reuse). The details of the upgradation being carried out by us, has been submitted by way of an excel sheet, which is self-explanatory. – Enclosed – (**Annexure -3**).

22. Understanding the practical difficulty that the company and the entire Edible Oil industry in Krishnapatnam are facing and also considering the assurance given by the Industries & Commerce Department, Govt of Andhra Pradesh at the time of giving permission to set-up the refinery, the Joint Committee, in their latest report, has also recommended the following :

Extract from the NGT committee recommendations vide report dt 10/08/21 in OA No. 221/2015(SZ) – Page No -19-20 @ Para No III (1)

***“Currently the units are dependent on water supply from tankers. Reported that the***

P. C. Varadachari



***industries are pursuing with Andhra Pradesh Industrial Infrastructure Corporation (APIIC) to get water supply through pipeline. The committee humbly submits to Hon'ble NGT to direct the Andhra Pradesh Industrial Infrastructure Corporation (APIIC) and Department of Industries, Nellore to provide water supply to the industries."***

Enclosed : NGT Committee Report –(Annexure – 4)

23. From the above, it is very clear that this Respondent , M/s 3F Industries had become a victim of circumstances and pushed to helpless situation. Nevertheless, this respondent had taken effective steps to mitigate the environmental pollution problem, by upgrading our ETP again for the second time during the year 2021. In this upgradation, we have made the following improvements:

- a. To handle the Effluent generated even from the worst quality of water.
- b. To enable to recycle the treated water.
- c. To comply with the ZLD requirements.

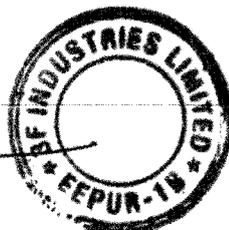
In order to achieve the above, we have adopted the new latest Technology equipments with PLC operations like:

1. Dissolved Air floatation system – DAF – for reducing of TSS and O&G to less than 95% in the Effluent water.
2. Membrane Bio Reactor – MBR – for reduction of BOD and COD.
3. Sludge dewatering press: for separation of solid sludge in dry form from sludge slurry for easy disposal.
4. Additional RO System: for recovery of water from Treated effluent for reuse in the process operations.

3F Industries Ltd. have invested about Rs. 5 Crores for the above latest equipments.

d. We are now confident that the further upgraded Effluent Treatment Plant will be able to handle effectively even the worse quality of water that is being supplied presently by the transporters.

*P. C. Var*



24. This respondent prays that the Hon'ble NGT would appreciate the sincere efforts taken by this respondent to safe guard the Environmental issues by taking up the improvements from time to time by investing a substantial amount of about Rs10 crores.

25. This Respondent prays the Hon'ble NGT to give a direction to the Government of Andhra Pradesh, to supply good quality water to the industry, as recommended by the NGT Committee also, so that it will resolve once for all the problem of large quantity of effluent being generated, due to the bad quality of input water, as well as depleting the ground water source, due to continuous withdrawal of water by the transporters.

26. This Respondent further submits that we are operating our plant within the norms of Pollution Control Board from time to time, making improvements as per Consent for Operation issued by APPCB after their due verification of the plant periodically. In the said CFO it is admitted that we are having proper ETP and which is being operated properly. The observations made in the Joint Committee report Dt.1.12.20, 10.08.2021 and 17.11.21 are not factually correct and imposition of fine on that basis is also not proper.

27. It is further submitted that, the photographs shown in the reports are not connected with ETP operations. The photographs shown in the reports are drains of waste materials that leads to ETP plant for effluent treatment which cannot be taken into consideration as violative of pollution control norms prescribed under SOP's of Pollution control authorities. Our ETP plant is running continuously and treating effluents. This Respondent is enclosing a chart containing processing of crude palm oil under physical refinery and crude sun flower under chemical refinery **(Annexure-5)**. This will demonstrate that this respondent is processing 30% of consented processing of CSFO in the year 2020-21 and 5%

P. C. Var



2021-22 till date. This being so, the APPCB had issued the Order No.149/APPCB/UH-II/TF/NLR/2020 dated 17.01.2020 under point No. 2, which states "The industry is exceeding the Board consented production capacities of Refined Palm oil and Refined Sun flower oil" which is contradictory to the factual position.

28. This respondent respectfully submits that the Joint Committee, having found that Andhra Pradesh Government has failed to keep up its promise to supply quality water to oil industries in krishnapatnam, it should not have imposed huge sum as Environmental Compensation and there is no rationale behind this action of Joint Committee. There is no explanation/Justification as to how the EC was arrived at.

29. It is submitted that disposal of Fly ash cannot be a ground for levy of Environmental compensation since the same is used in land fillings, brick manufacturing etc.. But, this respondent has taken utmost care to clear the fly ash surrounding its unit. It is further submitted that all the industries have agreed to cover the fly ash dump yard with soil.

30. It is submitted that regarding the issue of 'Spent Nickel Catalyst' in the Joint Committee Report, it is submitted that the unit is complying in proper storage and disposing of Spent Nickel catalyst to authorized re-processors only through proper invoicing, who are further selling to our unit after reprocessing. Further the unit is submitting all the records including manifest copies to the PCB authorities regularly through Form - V and Compliance reports of the Task Force and CFO Conditions and this respondent is maintaining a list of correspondence during various dates. It is further submitted that the Joint Committee had never asked us to produce the records for verification on any inspection date. Our submission is that if the same had been raised on the day of inspection we could have produced all our records including the correspondence made with APPCB which are all readily available.

P. C. Varanasi



31. Regarding the issue of 'Fullers Earth' in the Joint Committee Report, it is submitted that the unit is maintaining all the records with respect to Fullers Earth, Collected oils from ETP and is disposing to the authorized reprocessors with proper invoicing and regularly submitting the records to PCB authorities through Form V and Compliance reports of the Task Force and CFO Conditions and the list of correspondence of various dates have been attached for the perusal of this Hon'ble Tribunal.

32. It is submitted regarding oil spillage on the shop floor is of a very minor nature. Since there is a continuous operation going on, there could be some occasional leakages from the pumps or lines thereby causing oil spillages on the shop floor. However, this oil spillage is adequately prevented from going to the ETP by incorporating multiple fat traps along the drains before the effluent enters the ETP. This trapped oil is collected periodically and send for reprocessing thereby causing no additional load on the ETP. Furthermore it is not a daily phenomena and unfortunately happened on inspection day and it cannot be generalized as an occurrence for all the days.

33. Moreover, it is pertinent to note that oil is an expensive product and therefore all efforts and care are being taken to ensure complete recovery to prevent unwarranted Environmental Damage and also financial loss to the company. Therefore, we humbly pray that such observation should not be considered as a Non Compliance.

34. It is submitted that finally, the Joint Committee without any basis has levied Environmental Compensation that too a very hug amount during this pandemic period and it would result in adverse impact on their unit.

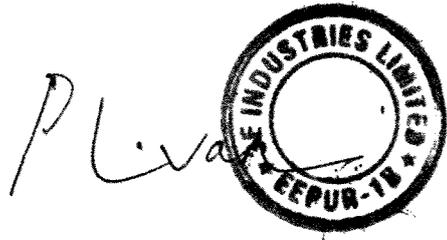
For the reasons stated above, it is prayed that this Hon'ble Tribunal may be pleased to reject the Joint committee's report dt 01/12/20, 10/8/21 & 17/11/21 and set aside the fine amount of Rs.1,10,06,000/- levied without any basis and pass such further order or orders that this Hon'ble

P. C. Vad



tribunal deems fit for the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Chennai  
On this the 13<sup>th</sup> day of December,  
2021 and signed his name in my presence



BEFORE ME

V. Jambhureshan  
No. 3245/16, L-130/10,  
ADVOCATE, CHENNAI 17-Street,  
Anna Nagar East,  
Chennai - 600102

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Industrial Promotion – Extension of certain incentives under Industrial Investment Promotion Policy (IIPP) 2005-2010 to M/s Emami Biotech Limited, Kolkata for their proposed Edible Oil Unit at Krishnapatnam Port Area, Nellore District– Sanction - Orders- issued.

**INDUSTRIES & COMMERCE (IP) DEPARTMENT**

**G.O.Ms.No. 111**

**Dated: 30 -10-2010**  
Read the following:-

- 1 From the Director, M/s EMAMI Biotech Limited, Kolkata Letter dt.10.3.2010.
2. Minutes of the State Investment Promotion Committee Meeting held on 17.6.2010
3. Minutes of the State Investment Promotion Board Meeting held on 28.6.2010.
4. Govt. Memo.No.6810/IP/A2/2010, dated 2.9.2010.
5. From the COI, AP., Hyderabad Letter No.15/01/10/817-1238 ID, dated 13.9.2010.

>><<

**ORDER:-**

In the reference 1<sup>st</sup> read above, the Director, M/s. Emami Biotech Limited, Kolkata has informed that the existing edible oil plant at Haldia proposes to set up an Edible Oil Unit at Krishnapatnam Port, Nellore District, with an initial installed capacity of 1000 TPD (Physical Refinery) and 200 TPD Sunflower Oil Plant with an estimated capital cost of the project at Rs.240 Crores and to create employment to 700 persons both directly and indirectly for the functionaries of this project, besides opportunity of setting up of ancillary units for the packaging material and requesting the Government to extend the incentives under IIPP 2005-10 Policy.

2. In the reference 2<sup>nd</sup> read above, State Investment Promotion Committee (SIPC) have discussed the proposal and recommended to place the matter before the State Investment Promotion Board (SIPB).

3. In the reference 3<sup>rd</sup> read above, the State Investment Promotion Board in its meeting held on 28.06.2010 have decided to extend 50% VAT/CST or SGST reimbursement for a period of 5 years and all other incentives as per the IIPP 2005-10 Policy.

4. Government after careful examination of the proposal and keeping in view of the recommendations of the State Investment Promotion Board, dated 28.06.2010, hereby extend the following incentives under Industrial Investment Promotion Policy 2005-10 to M/s Emami Biotech Limited, Kolkata for their proposed Edible Oil Unit at Krishnapatnam Port Area, Nellore District:-

- (a) To extend 50% VAT/CST or SGST reimbursement for a period of 5 years from the date of commercial production; and
- (b) All other incentives as per the Industrial Investment Promotion Policy (IIPP) 2005-10, which include:-
  - (1) 100% reimbursement of Stamp duty and transfer duty paid by the industry on purchase of land meant for industrial use;
  - (2) 100% reimbursement of Stamp duty and transfer duty paid by the industry on financial deeds and mortgages etc.;
  - (3) Power cost will be reimbursed @ Rs.0.75 per unit during the first year of the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis keeping in view of the changes in the tariff structures to ensure that power cost to the industry is pegged down to the first year's level;
  - (4) 50% subsidy on the expenses incurred for quality certification limited to Rs.1.00 Lakh;
  - (5) 25% subsidy on cleaner production measures limited to Rs.5.00 Lakhs;
  - (6) 50% subsidy on the expenses incurred for patent registration limited to Rs. 5.00 Lakhs; and

P.T.O.

:2:

- (7) Infrastructure like roads, power and water will be provided at door step of the industry for standalone units by contributing 50% of the cost of infrastructure from IIDF with a ceiling of Rs.1.00 Crore, subject to (a) the location should be beyond 10 kms. from the existing Industrial Estates/IDA's having vacant land/shed for allotment and (b) cost of the infrastructure limited to 15% of the eligible fixed capital investment made in the industry.

5. The Commissioner of Industries, Hyderabad shall take necessary action in the matter, accordingly and intimate the status of progress of work done by the unit from time to time to Government.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**B.P.ACHARYA,**  
PRINCIPAL SECRETARY TO GOVERNMENT &  
COMMISSIONER FOR INDUSTRIAL PROMOTION

To

The Commissioner of Industries, AP, Hyderabad.  
M/s Emami Biotech Limited, 687 Anandnagar e.m. by pass 3<sup>rd</sup> floor, Kolkata through the  
Commissioner of Industries, AP, Hyderabad.  
The District Collector, Nellore District.

Copy to:

The Accountant General, Andhra Pradesh, Hyderabad  
The Commissioner of Commercial Taxes, Hyderabad  
The Vice Chairman & Managing Director, APIIC, Hyderabad  
The General Manager, District Industries Centre, Nellore.  
The Finance (Exp.I&C) Dept.  
The Energy Dept  
The Industries & Commerce (INF) Dept.  
The Revenue (CT/Registration) Dept.  
The Infrastructure & Investment Dept.  
The Law Dept.  
P.S. to Minister(Major Industries)  
P.S. to Chief Secretary to Govt.  
P.S. to Spl. Chief Secretary to Govt., Rev. Dept.  
P.S. to Prl. Secy. to Govt., Rev.(CT) Dept.  
P.S. to Spl.Chief Secretary to Govt., Energy Dept.  
P.S. to Prl. Secy. to CM.  
P.S. to Prl. Secy. to Govt. & CIP  
P.S. to Prl.Secy. to Govt. Finance (FP) Dept.  
P.S. to Prl. Secy to Govt. Ind. & Com. Dept.  
P.S. to Secretary to Government (Law).  
SC/SF

// Forwarded :: By Order//

Section Officer

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

22

Industrial Promotion - Extension of certain incentives under Industrial Investment Promotion Policy (IIPP) 2005-10 to M/S Food Fats & Fertilizers Limited, Sy.No. 1604, Epuru (1B), Pantapalem (V), Muthukuru (M), Nellore District for their proposed project - Orders- Issued

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**INDUSTRIES & COMMERCE (FP) DEPARTMENT**

**G.O.Ms.No. 52**

**Dated: 25-06 -2011  
Read the following:-**

1. From the Director, M/S Food Fats & Fertilizers Limited, Nellore District Letter dated.05.01.2011.
2. G.O.Ms.No.50, Industries & Commerce (IP) Department, Dated 11.02.2009 and further amended vide G.O.Ms.8, Dated : 28.01.2011
3. From the Commissioner of Industries, AP., Hyderabad Single File No15/1/10/0916, dated.28.01.2011
4. Government Orders in Single File No15/1/10/0916, dated.29.01.2011
5. Minutes of the State Investment Promotion Committee Meeting held on 10.02.2011
6. Minutes of the State Investment Promotion Board Meeting held on 23.02.2011.

>><<

**ORDER:-**

In the reference 1st read above, the M/s Food Fats & Fertilizers Limited is a Public limited company and established in the year 1960. They have three manufacturing plants in Tapdaipalligudem for manufacture of Refined Oils, Hydrogenated Oils, Fatty Acids, Soap Noodle and Power Plant.

2. M/s Food Fats & Fertilizers Limited proposes to set up an Oil refinery Project, in Nellore District with an investment of Rs.118.00 Crores and with a capacity of 2,20,000 MTPA. The Company proposes to generate an employment to 1000 persons and requested for the following incentives under Pipeline scheme for Mega Projects of IIPP 2005-10 policy.

- a. 100% Reimbursement of Stamp Duty and transfer duty paid by the industry on purchase of land.
- b. 100% Reimbursement of Stamp Duty for lease of Land/ Shed / Building and also mortgages and hypothecations.
- c. 25% Land Conversion charges for industrial use limited to Rs.10.00 lakhs only for Medium Enterprises.
- d. Fixed power cost reimbursement @ Rs.0.75 per unit for 5 years from the date of commencement of commercial production.
- e. Reimbursement of 100% VAT / CST or State Goods and Services Tax (SGST) for a period of 5 years from the date of commencement of commercial production.

- f. 50% Reimbursement of cost involved in skill up gradation and training the local manpower.
- g. 50% subsidy on the expenses incurred for quality certification / patent registration.
- h. 25% subsidy on specific cleaner production measures.
- i. Infrastructure like road, power and water to be provided at door step of the industry by contributing 100% of the cost of infrastructure from IIDF.

3. In the reference 2<sup>nd</sup> read above, Government has issued orders extending the existing cutoff date from 30.06.2010 to 31.03.2012 for commencement of commercial production by Mega Projects, which are under Pipeline satisfying the set criteria under IIPP 2005-10.

4. In the reference 4<sup>th</sup> read above, it was ordered to place the issue before State Investment Promotion Committee (SIPC).

5. In the reference 5<sup>th</sup> read above, State Investment Promotion Committee (SIPC) have discussed the above proposal and decided to place the matter before the State Investment Promotion Board (SIPB) with the recommendations of the SIPC:

6. In the reference 6<sup>th</sup> read above, State Investment Promotion Board in its meeting held on 23.02.2011 discussed the proposal in detail and decided to extend the following incentives to the Company:

- a. 50% VAT & CST / SGST reimbursement for a period of 5 years from date of commencement of commercial production.
- b. Power cost reimbursement of Rs.1.00 per unit for a period of 5 years subject to maximum of Rs.1.00 per unit from DCP.
- c. All other incentives as per IIPP 2005-10

7. Government after careful examination of the proposal and in view of the recommendations of the State Investment Promotion Board, hereby extend the following incentives to M/s Food Fats & Fertilizers Limited, Nellore District for their proposed Edible Oil Refinery with an investment of Rs.118.00 Crores as decided by the State Investment Promotion Board under Industrial Investment Promotion Policy 2005-10:-

- a. To extend 50% VAT & CST / SGST reimbursement for a period of 5 years from date of commencement of commercial production.
- b. To provide power cost reimbursement of Rs.1.00 per unit for a period of 5 years as per the Food Processing Policy of IIPP 2005-10. However, the maximum reimbursement per unit will be limited to Rs.1.00.

- c. All other incentives as per IIPP 2005-10.
- i. 100% reimbursement of Stamp duty and transfer duty paid by the Industry on purchase of land meant for industrial use.
  - ii. 100% reimbursement of Stamp duty and transfer duty paid by the Industry on financial deeds and mortgages etc.
  - iii. 25% rebate in land cost in Industrial Estates/IDAs limited to Rs.5.00 Lakhs
  - iv. 50% subsidy on the expenses incurred for quality certification limited to Rs.1.00 Lakh.
  - v. 25% subsidy on cleaner production measures limited to Rs.5.00 Lakhs.
  - vi. 50% subsidy on the expenses incurred for patent registration limited to Rs.5.00 Lakhs.
- d. The unit shall commence its commercial operation on or before 31<sup>st</sup> March 2012 to avail the above benefits under the pipeline scheme for Mega Project of IIPP 2005-10.

8. The Commissioner of Industries, Hyderabad shall take necessary action, accordingly and intimate the status of the progress of work done by the unit from time to time to Government.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

C.R. BISWAL  
PRINCIPAL SECRETARY TO GOVERNMENT  
(FOOD PROCESSING)

To  
The Commissioner of Industries, A.P., Hyderabad.  
M/s Food Fats & Fertilizers Limited, Nellore District, through the Commissioner of Industries, AP, Hyderabad.  
Copy to:  
The Revenue (CT) Department.  
The Revenue (Registration) Department.  
The Energy Department.  
The Irrigation (Reforms) Dept.  
The Ind. & Com. (INF) Department.  
The Accountant General, Andhra Pradesh, Hyderabad  
The Commissioner of Commercial Taxes, Hyderabad  
The Chairman & Managing Director, APTRANSCO., Hyderabad  
The Managing Director, APCPDC Ltd., Hyderabad  
The Vice Chairman & Managing Director, APIIC, Hyderabad.  
The District Collector, Nellore District.  
The General Manager, District Industries Centre, Nellore District.  
The Managing Director, HMWS&SB, Hyderabad.  
P.S. to Principal Secretary to Chief Minister  
P.S. to Hon'ble Minister(Major Industries)  
P.S. to Chief Secretary to Government  
P.S. to Principal Secretary to Government & CIP, Industries & Commerce Dept.  
SC/SF

// FORWARDED BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Industrial Promotion - Extension of time upto September, 2012 for commencement of Commercial Production to avail the special package of incentives granted by the Government under IIPP 2005-10 Pipeline Scheme to M/s Food Fats & Fertilizers Limited, Pantapalem (V), Muthukuru(M), Nellore District with an investment of Rs.106.00 crores - Orders- Issued.

INDUSTRIES AND COMMERCE (FP&MSME) DEPARTMENT

G.O.Ms.No.

Dated:26-07-2014.

Read the following:-

1. G.O.Ms.No.50, Ind. & Com. (IP) Department, Dt.11.02.2009
2. G.O.Ms.No.52, Ind. & Com. (IP) Department, Dated 25.06.2011.
3. From M/s. Foods Fats Fertilizers Ltd., Krishnapatna, S.P.S. Nellore District Lr. No. Nil dated 22/02/2012.
4. The State Investment Promotion Committee Meeting held on 16/06/2012
5. The State Investment Promotion Board Meeting held on 27/06/2012.

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ORDER:-

M/s Food Fats & Fertilizers Limited, Sy.No.1604, Epuru(1B), Pantapalem (V), Muthukuru(M) Nellore District proposed to setup an Edible Oil Refinery project at Pantapalem (V), Muthukuru(M) SPSR Nellore District with an investment of Rs.118.00 Crores and likely to create an employment to 1000 persons.

2. The company has been granted the following special package of incentives under IIPP 2005-10 Pipeline Scheme vide the G.O. 2<sup>nd</sup> read above namely:-

- (a) 50% VAT & CST / SGST reimbursement for a period of five (5) years from date of commencement of commercial production.
- (b) To provide power cost reimbursement of Rs.1.00 per unit for a period of five (5) years as per the Food Processing Policy of IIPP 2005-10. However, the maximum reimbursement per unit will be limited to Rs.1.00.

(c) All other incentives as per IIPP 2005-10.

3. M/s Food Fats & Fertilizers Limited, Pantapalem (V), Muthukuru(M) SPSR Nellore District was issued Pipeline Certificate under Mega Project Pipeline Scheme under provisions of G.O.1<sup>st</sup> read above. The unit was given extension of its time from 31.03.2010 to 31.03.2012 under IIPP 2005-10 to commercial production for availing incentives.

4. M/s Food Fats & Fertilizers Limited, Pantapalem (V), Muthukuru (M) SPSR Nellore District in the Letter 3<sup>rd</sup> read above requested for extension of time upto 30<sup>th</sup> September, 2012 for commencement of commercial production for availing incentives under G.O. 2<sup>nd</sup> read above, as the company could not commence production as scheduled, due to non availability of power at 132/33 KV sub-station.

5. The request of M/s Food Fats & Fertilizers Limited, Pantapalem (V), Muthukuru (M) SPSR Nellore District was placed in the SIPC & Empowered Committee meeting held on 16-06-2012 and SIPC recommended for extension of time up to September 2012 for Commencement of Commercial production to avail the special package of incentives granted by State Investment Promotion Board (SIPB) under Pipeline project scheme of IIPP 2005-10, due to non-availability of power at 132 KV Substation of Bramhadevam, Krishnapatnam Nellore District.

(P.T.O)

6. The State Investment Promotion Board (SIPB) in its meeting held on 27-6-2012 discussed the proposal in detail and recommended as hereunder:

"to extend time up to September, 2012 for Commencement of Commercial production to avail the special package of incentives granted by SIPB under Pipeline Project Scheme of IIPP 2005-10, due to non-availability of power on 132 KV Substation of Bramhadevam, Krishnapatnam, Nellore District"

7. Government after careful examination of the proposal and keeping in view the recommendation of the State Investment Promotion Board (SIPB), hereby grant extension of time to M/s Food Fats & Fertilizers Limited, Pantapalem (V), Muthukuru (M) Nellore District upto September, 2012 for the commencement of Commercial Production to avail special package of incentives granted in the G.O. 2<sup>nd</sup> read above, under Mega Project Pipeline Scheme of IIPP 2005-10.

8. The industry shall provide atleast 80% of employment to the candidates belonging to the Andhra Pradesh State for becoming eligible for above incentives.

9. The Commissioner of Industries, Andhra Pradesh, and Hyderabad shall take necessary further action in the matter, accordingly .

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

J.S.V.PRASAD  
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Commissioner of Industries, Andhra Pradesh., Hyderabad.  
M/s Food Fats & Fertilizers Limited, Sy.No.16.04, Epuru(1B), Pantapalem(V),  
Muthukuru (M) Nellore District, through the Commissioner of Industries, AP,  
Hyderabad.

The District Collector, S.P.S.R. Nellore District.

Copy to:

The Accountant General, A.P. Hyderabad.

The Finance (Exp.I&C) Department/The Energy Department,

The Vice Chairman & Managing Director, APIIC, Hyderabad.

The Irrigation & CAD (Reforms) Dept.

The Revenue (CT) Department.

The Commissioner of Commercial Taxes, Hyderabad

The Chairman & Managing Director, APTRANSCO., Hyderabad

The Managing Director, APCPDC Ltd., Hyderabad

The General Manager, District Industries Centre, Nellore District through the  
Commissioner of Industries, A.P., Hyderabad

P.S. to Hon'ble Chief Minister,

P.S. to Principal Secretary to Government, Revenue Department,

P.S. to Principal Secretary to Government, Revenue (CT) Department,

P.S. to Principal Secretary to Government & CIP, Industries & Commerce Dept.,

P.S. to Principal Secretary to Government, Irrigation & CAD (Reforms) Dept.,

P.S. to Principal Secretary to Government, Energy Department,

P.S. to Secretary to Government, Legal Affairs,

SC/SF

//FORWARDED::BY ORDER//

SECTION OFFICER

ANNEXURE-I

27

BEFORE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI  
ORIGINAL APPLICATION No. 221/2015

ACTION TAKEN REPORT IN THE MATTER OF O.A. NO.221/2015 SUBMITTED TO  
HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE  
TO HON'BLE NGT ORDER DATED 16<sup>th</sup> SEPTEMBER, 2021.

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3.	Annexure-II- Hon'ble NGT order copy dated 16.09.2021	9-11
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*L. Raj Sekhar*  
17/11/2021.

Andhra Pradesh Pollution Control Board,

Regional Office Nellore

ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD

Regional Office  
NELLORE

Date: 17.11.2021

Place: Nellore.

**Action taken report:**

In the matter of OA 221/2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District, in compliance to Hon'ble NGT directions dated 16.03.2020 & 29.09.2020, the Joint Committee inspected seven edible oil units during 13.10.2020 to 14.10.2020 and submitted the report to the Hon'ble National Green Tribunal during December, 2020. Five edible oil units raised objections to the committee report. Hon'ble NGT vide order dated 03.02.2021 directed the committee to go into the objections and come with their findings on that aspect. In order to verify the ground level implementation of the corrective measures, the committee re-inspected five edible oil units during 29th to 30th July, 2021 which have filed objections to committee report and submitted report to the Hon'ble NGT on 10.08.2021 through e-filing.

The Hon'ble National Green Tribunal, Southern Bench vide its order dated 11.08.2021 has directed the following:

*"Parties are at liberty to file objection, if any, to the Committee report apart from filing their independent reply to the allegations made in the application. In the meantime, the Pollution Control Board is also directed to file the further action taken report on the basis of the observations made by them along with the Committee at the time of the inspection. Parties are directed to file the same on or before 11.08.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules."*

A copy of the Hon'ble NGT order is herewith enclosed as Annexure-I for kind perusal.

In order to take action on the industries based on the observations of the Committee and other observations, the APPCB placed the issue before the External Advisory Committee (Task Force) meeting held on 07.09.2021.

After detailed discussions, the External Advisory Committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying EC and to issue directions. Thus, having already given ample opportunity, the EAC committee

*L. Raju Sekhar*  
17/11/2021  
ENVIRONMENTAL ENGINEER

recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee.

Accordingly, the A.P. Pollution Control Board has issued directions to the edible oil industries on 23.09.2021 in which the unit shall pay the Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT. Copies of the directions issued to the edible oil industries are herewith enclosed as annexure-III for kind perusal.

Based on the directions issued by the APPCB, the following edible oil units has to pay environmental compensation to APPCB as below:

Sl. No	Name of the Edible oil industry	Environmental Compensation to be paid
1	M/s. Gemini Edibles & Fats India Pvt. Ltd	Rs. 66,00,000/-
2	M/s. Emami Agrotech Limited	Rs. 1,32,50,000/-
3	M/s. Adani Wilmar -(Unit-II)	Rs. 73,80,000/-
4	M/s. South India Krishna Oil & Fats Pvt. Ltd	Rs. 1,05,86,000/-
5	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,)	Rs. 1,10,06,000/-

The Hon'ble National Green Tribunal, Southern Bench vide its order dated 16.09.2021 in the matter of Q.A. No. 221/2015 has directed the following:

*"5. The Committee is directed to consider these objections and give their opinion regarding the same, so that can also be considered by this tribunal at the time of considering the matter during final hearing.*

*6. The learned counsel appeal regarding for the Andhra Pradesh Pollution Control Board,(APPCB) submitted certain discussions were made with the units and recommendations have been made to the Board and it is for the Board to take some decision, and if some time is granted, they may be able to file the further action taken report in this regard.*

*7. The committee as well as the Andhra Pradesh Pollution Control Board must understand the fact that the matter is of the year 2015, and it is pending for last six years now and it will have to be completed at the earliest possible time, as the entire proceedings will have to be completed within six months from the date of application and as per the provisions of the National Green Tribunal Act.*

  
17/11/2021.  
ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office

8. The committee as well as the Andhra Pradesh Pollution Control Board (APPCB) are also directed to file their further report as well as further action taken report respectively, to this Tribunal on or before 18.10.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules”

Copy of the Hon'ble NGT order is enclosed as Annexure-II.

The following industries submitted their replies to the directions dated 23.09.2021 issued by the APPCB stating that the matter of Environmental Compensation is pending with the Hon'ble National Green Tribunal, South Zone, Chennai and their submissions are under consideration.

It is pertaining to mention that the following industries have made objections on the Joint Committee report dated. 10.08.2021.

1. M/s. 3F Industries Limited (formerly M/s.Foods Fats & Fertilizers Ltd.) Sy. No. 1604, Epuru 1-B, Pantapalem (V), Muthukuru (M), SPS Nellore District
2. M/s. South India Krishna Oil & Fats Pvt. Ltd., Sy. No.275, 279, 280 & 281, Epuru Bit - 1B, Pantapalem Village, Muthukur Mandal, SPSR Nellore District.
3. M/s. Adani Wilmar Ltd (Unit-II) (M/s. Louis Dreyfus India Pvt. Ltd., (formerly M/s. Louis Dreyfus Commodities India Pvt. Ltd.,) Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District.
4. M/s. Emami Agrotech Limited (formerly M/s. Emami Biotech Limited), Sy. Nos.501, 502/1, 502/2, 503/1, 503/2, 504, 505/2, 507/2, 509/1, 509/2, 510/1 & 510/2, Pantapalem (V), Muthukur (M), SPSR Nellore District.

A virtual meeting was conducted on 04.10.2021 with the representatives of Edible oil industries who have filed objections on the Joint committee report dated. 10.08.2021 submitted to the Hon'ble NGT (SZ). The official's of the Joint committee comprising from MoEF&CC, CPCB and APPCB has attended the virtual meeting. After discussions, the Committee opined that industries has to pay Environmental Compensation as recommended by the Joint Committee in its report dt: 10.08.2021.

It is to submit that the Joint committee has recommended the Environmental Compensation after conducting inspection of the industry; the joint committee re-inspected the industries based on the objections raised on the committee report; and the external advisory committee (Task force) of APPCB reviewed the report of the joint committee and recommended to impose Environmental Compensation to the industries. Accordingly, the APPCB vide order dt: 23.09.2021 issued directions to the industries to pay environmental compensation. But the industries are filing their objections without paying the environmental compensation to delay the process.

*R. S. Selvaraj*

Hence, it is humbly submitted that the Hon'ble National Green Tribunal to issue directions to the edible oil industries to pay the Environmental Compensation and implement the directions dt: 23.09.2021 without any delay.

*L. Raju Sekhar*  
17/11/2021.

Andhra Pradesh Pollution Control Board,  
Regional Office Nellore

**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
Regional Office  
**NELLORE**

32

**Item No.11:**

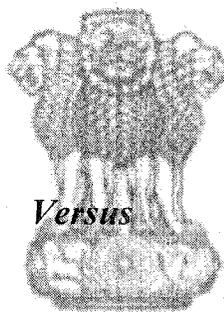
BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 221 of 2015 (SZ)**

(Through Video Conference)

IN THE MATTER OF:

Isanaka Vedavathi,



... Applicant(s)

Union of India and Ors.

... Respondent(s)

Date of hearing: 11.08.2021.

CORAM:

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER****HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER**

For Applicant(s)

None Appeared.

For Respondent(s):

Smt. Me. Saraswathy for R1  
Smt. Madhuri Danti Reddy for R2 to R4.  
Sri. C. Seethapathy for Mr. P.R. Raman for R5.  
Sri. D. Srinivasan for R6, R7, R9, R10.  
Ms. Sneha for Ms. Apparajitha Vishwanath for R8.  
Ms. Krithika for Sri. Lakshmi Kumaran for R11.

**ORDER**

1. The above case has been posted to today for Committee to file the report as directed by this Tribunal.

2. When the matter came up for hearing today through Video Conference, there is no representation for the applicant. Smt. Me. Saraswathy represented 1<sup>st</sup> respondent, Ms. Madhuri Donti Reddy represented respondents 2 to 4, Mr. P.R. Raman through Sri. C. Seethapathy represented 5<sup>th</sup> respondent, Sri. D. Srinivasan represented respondents 6, 7, 9 & 10, Ms. Sneha for Ms. Apparajitha Vishwanath represented 8<sup>th</sup> respondent and Ms. Krithika for Sri. Lakshmi Kumaran represented 11<sup>th</sup> respondent. Service is complete.
3. The Committee has filed a report dated 10.08.2021, e-filed on the same date and received today with the following conclusion:

**IX Conclusions:**

1. Construction of CETP: Previously all the units had proposed for construction of common effluent treatment plant but the district administration and the units could not find a suitable land for construction of CETP. Currently all seven units have established their individual effluent treatment plants and hence the proposal of CETP is shelved. The individual ETP's established in the units are fully operational.
2. As per the Ground Water and Water Audit Department, Government of Andhra Pradesh, the ground water in the region is saline in nature due to sea water intrusion. The units have to treat the ground water in RO system for use for domestic and industrial purpose. Due to high salinity there are high chances of frequent clogging of RO membranes. In addition, the available ground water resources are not sufficient to meet the industrial water requirements. Thereby withdrawal of ground water and procurement of water from tankers will be avoided. The committee humbly submits to Hon'ble NGT to direct the Andhra Pradesh Industrial Infrastructure Corporation (APIIC) and Department of Industries, Nellore to provide water supply to the industries. There are seven edible oil industries operating in Muthukur village, Krishnapatnam.
3. The units have not disposed spent nickel catalyst to authorized re-processors stating that the small quantity of waste is generated. The committee submits to Hon'ble NGT to instruct APPCB to direct the industries to safely store the spent nickel catalyst and to dispose the same to authorized re-processors. The

units shall be directed to comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous wastes as directed in the consent within 90 days period.

4. During the inspection, the committee did not observe any discharge of effluent into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.

5. The units shall maintain proper records for fullers earth (bye-product) generated and oil recovered from the ETP and its mode of its disposal. Though all units informed that the same were disposed for incense sticks manufacturer and soap industries, however no records were shown to committee.

6. The units are importing crude palm oil and sunflower oil from Malaysia, Singapore and Indonesia. The Port Authorities are testing the crude oil for presence of any mineral oil and after ensuring that no mineral oil is present, the consignment is handed to the units. While verifying the documents, the committee observed that the quantity of the imported crude is around 60% to 70% of the unit production. The units are locally procuring crude oil from other industries (it was reported that these industries purchase palm and sunflower from farmers and extract crude and sell to edible oil refineries in Krishnapatnam). The crude that is locally purchased is not tested for the presence of mineral oil content or Hydrocarbons. The committee humbly submits to Hon'ble NGT that the units have to carry out mineral oil test with every batch of consignment locally procured also. These reports have to be submitted to APPCB along with their compliance report.

7. Based on the inspection during October, 2020 the committee had assessed environmental compensation for non-compliances during the period 17.01.2020 to 14.10.2020. The committee again inspected during July, 2021 and considering the improvements and compliances/ non-compliances the committee has ascertained EC. The committee submits to Hon'ble NGT to direct the units to pay Environmental Compensation to APPCB as summarized below.

S. No	Name of the Unit	Environmental Compensation to be paid by the unit to APPCB in INR
1.	M/s. Gemini Edibles & Fats India Pvt. Ltd	66,00,000/-
2.	M/s. Emami Agrotech Limited	1,32,50,000/-
3.	M/s. Adani Wilmar -(Unit-II)	73,80,000/-
4.	M/s. South India Krishna Oil & Fats Pvt. Ltd	1,05,86,000/-
5.	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,)	1,10,06,000/-

8. The units have provided online emission monitoring system to measure PM10. The porthole provided for manual monitoring are utilized by the units to install online dust monitors. The units shall

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ensure that real time data is directly transferred from analyser to APFCB server without any interface.

9. Fly ash is found dumped in low lying area to an extent of ten acres in vacant plot. All the industries informed that they are not responsible for the dumping. The committee submits to Hon'ble NGT to direct all seven industries to jointly compact the fly ash and to cover with minimum 10cm clay/ soil cover to prevent ambient dust.

10. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Unit shall collectively construct new concrete roads as part of CSR activity. The units shall develop green belt all along the boundary of the units and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.

4. Parties are at liberty to file objection, if any, to the Committee report apart from filing their independent reply to the allegations made in the application. In the meantime, the Pollution Control Board is also directed to file the further action taken report on the basis of the observations made by them along with the Committee at the time of the inspection. Parties are directed to file the same on or before 11.08.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.
5. For completion of pleading and consideration of further reports, post on 16.09.2021.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Dr. K. Satyagopal)

O.A. No.221/2015,  
11<sup>th</sup> August, 2021. AM.

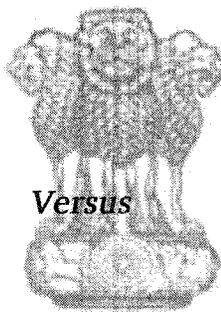
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**Item No.5:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
**Original Application No. 221 of 2015 (SZ)**  
(Through Video Conference)

IN THE MATTER OF:

Isanaka Vedavathi,  
H.No. 16-4-966, Pinakini Avenue,  
Near Apollo Hospital,  
Nellore – 524 003.



... Applicant(s)

*Versus*

Union of India,  
Rep. by its Secretary,  
Ministry of Environment, Forest & Climate Change,  
New Delhi and Ors.

... Respondent(s)

Date of hearing: 16.09.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s):  
Smt. Me. Saraswathy for R1  
Smt. Madhuri Donti Reddy for R2 to R4  
Sri. C. Sathapathy for R5  
Sri. D. Srinivasan for R6, R7, R9, R10.  
Ms. Shwetha Vasudevan represented  
M/s. Apparajitha Vishwanath for R8.  
Ms. Krithika represented  
Sri. Lakshmi Kumaran for R11.

**ORDER**

1. The above case has been posted today for filing objections to the report of the committee and also for completion of pleadings.

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2. The respondents 9 and 10 filed their objections to the committee report. We feel it appropriate to direct the committee to consider the objections filed by the respondents 9 and 10 and also objections, if any, to be filed by the 11<sup>th</sup> respondent before them within a week after filing the same before this Tribunal within that time.
3. The respondents 9 and 10 are also directed to submit their copy of the objections filed by them before the members of the committee, so that they can consider the same as directed by this Tribunal.
4. The 11<sup>th</sup> respondent is directed to file his/her objections to the committee report before one week, before this Tribunal and also to serve a copy of the same to the members of the committee within that time.
5. The committee is directed to consider these objections and give their opinion regarding the same, so that that can also be considered by this Tribunal at the time of considering the matter during final hearing.
6. The learned counsel appearing for the Andhra Pradesh Pollution Control Board (APPCB) submitted that regarding the further action taken, certain discussions were made with the units and recommendations have been made to the Board and it is for the Board to take some decision, and if some time is granted, they may be able to file the further action taken report in this regard.
7. The committee as well as the Andhra Pradesh Pollution Control Board must understand the fact that the matter is of the year 2015, and it is

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pending for last six years now and it will have to be completed at the earliest possible time, as the entire proceedings will have to be completed within six months from the date of application and as per the provisions of the National Green Tribunal Act.

8. The committee as well as the Andhra Pradesh Pollution Control Board (APPCB) are also directed to file their further report as well as further action taken report respectively, to this Tribunal on or before **18.10.2021** by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.
9. The Registry is directed to communicate this order to the members of the committee as well as the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board (APPCB) along with the copy of the application immediately through e-mail, so as to enable them to comply with the direction.
10. For consideration of further action taken report, post on **18.10.2021**.

Sd/--

.....J.M.  
(Justice K. Ramakrishnan)

Sd/--

.....E.M.  
(Dr. K. Satyagopal)

O.A. No.221/2015,  
16.09.2021. Sr.



Order No. 149/APPCB/UH-II/TF/NLR/2018-

Date: 23.09.2021.

**DIRECTIONS**

**Sub:** PCB - HO – UH-II – TF - M/s.3F Industries Limited (formerly M/s.Foods Fats & Fertilizers Ltd.) Sy. No. 1604, Epuru 1-B, Pantapalem (V), Muthukuru (M), SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021- **Directions – Issued** – Reg.

- Ref:**
1. CFO order issued to the industry on 23.07.2016.
  2. Memorandum of Application No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
  3. Order No.149/APPCB/UH-II/TF/NLR/2020-1813 dt.17.01.2020.
  4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
  5. Order No. 149/APPCB/UH-II/TF/NLR/2019, dt. 28.09.2020.
  6. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee report dated 01.12.2020.
  7. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
  8. Joint committee inspection on 29.07.2021 & 30.07.2021 and committee report dated 10.08.2021.
  9. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
  10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

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**WHEREAS** you are operating an edible oil refinery unit in the name & style of M/s. 3F Industries limited (formerly M/s.Foods Fats & Fertilizers Ltd.) at Sy. No. 1604, Epuru 1-B, Pantapalem (V), Muthukuru (M), SPS Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry on 23.07.2016 for a period upto 30.06.2021 to produce Refined Vegetable Oils (Physical) – 670.16 Tons/day, Refined Vegetable Oil (Chemical) - 100 Tons/day etc.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries ( Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions on 17.01.2020.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

*M/S*

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**WHEREAS** the M/s.3F Industries Limited (formerly M/s.Foods Fats & Fertilizers Ltd.) Sy.No. 1604, Epuru, 1-B, Pantapalem (V), Muthukuru (M), SPSR Nellore District submitted their objections on joint committee report.

**WHEREAS** vide reference 8<sup>th</sup> cited, the committee again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai ..

**WHEREAS** vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

**WHEREAS** vide reference 10<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions, the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying EC and to issue directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall immediately pay the EC of Rs.1,10,06,000/- within a week time
2. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.
3. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HoWM Rules,2016 for transportation and disposal.
4. The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
5. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.
6. The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept.,/ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.
7. The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries
8. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
9. The committee observed fly ash dumped towards North side of M/s Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.
10. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.
11. The industry shall ensure that proper segregation of various types of

m/s

hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.

12. The industry shall ensure that the storm water drainage system as below:
- i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
  - ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
  - iii. There shall not be any entry of contaminated wastewater into the stormwater drains
13. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.
14. The industry shall extend the existing Bank Guarantees for further period of one year

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.202***

**Sd/-**

**VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT**

TO

**M/s.3F Industries Limited  
(formerly M/s.Foods Fats & Fertilizers Ltd.)  
Sy. No. 1604, Epuru 1-B,  
Pantapalem (V), Muthukuru (M),  
SPSRNellore District**

**// T.C.F.B.O. //**

*M. Rajesh*  
*23/9/21*  
**SENIOR ENVIRONMENTAL ENGINEER  
UH-II**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
 D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
 Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2483200.  
 Grams : Kalusya Nilvarana  
 Website :www.appcb.ap.nic.in

**Order No. 149/APPCB/UH-II/TF/NLR/2018-**

**Date: 23.09.2021.**

**DIRECTIONS**

**Sub:** PCB - HO - UH-II - TF - M/s. Adani Wilmar Limited (Unit -I), (formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.), Sy.No.292,317, Pantapalem (V) (Epur 1B), Muthukur (M), SPS Nellore District - The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021 - Directions - Issued - Reg.

- Ref:**
1. CFO order issued to the industry on 19.03.2016.
  2. O.A.No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
  3. Order No.149/APPCB/UH-II/TF/NLR/2020-1813 dt.17.01.2020.
  4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
  5. Order No. 149/APPCB/UH-II/TF/NLR/2019, Date:28.09.2020.
  6. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee report dated.01.12.2020.
  7. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
  8. Joint committee inspection on 29.07.2021 & 30.07.2021 and committee report dated.10.08.2021.
  9. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
  10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

\*\*\*

**WHEREAS** you are operating an edible oil refinery unit in the name & style of M/s. Adani Wilmar Limited (formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.) at Sy. No.292, 317, Pantapalem (V) (Epur 1B), Muthukur (M), SPS Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry on 19.03.2016 for a period upto 30.03.2021 to produce Refined Vegetable Oils (Physical)- 600 Tons/day, Interestified Vegetable fats - 100 Tons/day, etc.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries ( SI.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions on 17.01.2020.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

M/4

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**WHEREAS** the M/s. Adani Wilmar Limited (Formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.), Sy.No. 292, 317, Pantapalem (V), Muthukuru (M), SPSR Nellore District submitted their objections on joint committee report.

**WHEREAS** vide reference 8<sup>th</sup> cited, the committee again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai.

**WHEREAS** vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

**WHEREAS** vide reference 10<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance, and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying EC and to issue directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.
2. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HWM Rules, 2016 for transportation and disposal.
3. The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
4. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.
5. The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept., regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.
6. The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries.
7. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
8. The committee observed fly ash dumped towards North side of M/s. Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.
9. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.
10. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt

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in public lands.

11. The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.

12. The industry shall ensure that the storm water drainage system as below:

- i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
- ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
- iii. There shall not be any entry of contaminated wastewater into the storm water drains.

13. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

*This Order comes into effect from today i.e., 23.09.2021.*

Sd/-

VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT

To

M/s. Adani Wilmar Limited (Unit -I),  
(formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.),  
Sy.No.292,317, Pantapalem (V) (Epur 1B),  
Muthukur (M), SPS Nellore Distric

// T.C.F.B.O. //

*M. Rajan*  
21/9/21  
SENIOR ENVIRONMENTAL ENGINEER  
UH-II



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Phone:0866-2463200.  
Grams : Kalusya Nivarana  
Website :www.appcb.ab.nic.in

Order No.149/APPCB/UH-II/TF/NLR/2018-

Date: 23.09.2021.

DIRECTIONS

Sub: PCB - HO - UH-II - TF - M/s. Adani Wilmar (Unit-II) (Formerly Louis Dreyfus Commodities India Pvt. Ltd.), Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District - The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021 - **Directions - Issued - Reg.**

- Ref:
1. CFO order issued to the industry on 19.03.2019.
  2. Memorandum of Application No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
  3. Order No.149/APPCB/UH-II/TF/NLR/2020-1813 dt.17.01.2020.
  4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
  5. Order No. 149/APPCB/UH-II/TF/NLR/2019, dt. 28.09.2020.
  6. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee reported.01.12.2020.
  7. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
  8. Joint committee inspection on 29.07.2021 & 30.07.2021 and committee reported.10.08.2021.
  9. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
  10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

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**WHEREAS** you are operating industry in the name & style of M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.) an edible oil refinery unit at Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry dated 19.03.2019 valid upto 28.02.2024 to produce Physical refining of Refined Vegetable Oils (Palm oil, Palmolein, Palmstearin) - 600 Tons/day, Chemical refining Refined Vegetable Oil (Soyabean oil, Sun flower oil, Ground nut oil, Rice bran oil, Cotton seed oil, Mustard oil, Rapeseed oil, Sesame oil) - 200 Tons/day etc.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries (Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions on 17.01.2020.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

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**WHEREAS** the M/s. Adani Wilmar (Unit-II) (Formerly Louis Dreyfus Commodities India Pvt. Ltd.), Sy. No.1601, Epuru Bit-1B, APJIC, Pantapalem (V), Muthukur (M), SPSR Nellore Dist submitted their objections on joint committee report.

**WHEREAS** vide reference 8<sup>th</sup> cited, the committee again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai.

**WHEREAS** vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

**WHEREAS** vide reference 10<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions, the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance, and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying of EC and issue of directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall immediately pay the EC of Rs. 73,80,000/- within a week time
2. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.
3. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors and the unit shall comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous wastes as directed in the consent within 90 days period.
4. The industry shall not discharge any treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
5. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of its disposal.
6. The industry are purchasing crude palm & sunflower oil locally solvent extraction units in addition to the import from foreign countries. The crude that is locally purchased is not tested for the presence of mineral oil content or Hydrocarbons. The industries shall carry out mineral oil test with every batch of consignment locally procured also. These reports have to be submitted to APPCB along with their compliance report
7. The industry shall provide online AAQ monitoring station to measure PM10 in the surrounding villages.
8. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitors. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
9. The committee observed fly ash dumped towards North side of M/s. Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust.
10. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Unit shall collectively construct new concrete roads as part of CSR activity.

11. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.
12. The industry shall ensure that proper segregation of various types of hazardous wastes and provide provision with leachate collection.
13. The industry shall ensure that the storm water drainage system as below:
- Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through pipes.
  - The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP.
  - There shall not be any entry of contaminated wastewater into the storm water drains.
14. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021
15. The industry shall extend the existing Bank Guarantee for further period of one year

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.2021.***

To

M/s. Adani Wilmar (Unit-II),  
(Formerly Louis Dreyfus Commodities India Pvt. Ltd.),  
Sy. No.1601, Epuru Bit-1B, APIIC,  
Pantapalem (V), Muthukur (M),  
SPSR Nellore District.

Sd/-  
VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT

// T.C.F.B.O. //

*M. Rajan*  
21/9/21  
SENIOR ENVIRONMENTAL ENGINEER  
UH-II

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalimalavari street, Kasuribaipat, Vijayawada - 520 010

Phone:0866-2463200.  
Grams : Kalusya Nilvarane  
Website :www.appcb.ap.nic.in

**Order No. 149/APPCB/UH-II/TF/NLR/2018-**

**Date: 23.09.2021.**

**DIRECTIONS**

**Sub:** PCB - HO - UH-II - TF - M/s. Emami Agrotech Limited (formerly M/s. Emami Biotech Limited), Sy. Nos.501, 502/1, etc. Pantapalem (V), Muthukur (M), SPSR Nellore District - The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021 - Directions - Issued - Reg.

- Ref:**
1. CFO order issued to the industry on 09.12.2015.
  2. Memorandum of Application No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
  3. Order No.149/APPCB/UH-II/TF/NLR/2020- dt.20.03.2020.
  4. The Hon'ble NGT Orders dated 16.03.2020 in O.A. No.221 of 2015.
  5. Order No. 149/APPCB/UH-II/TF/NLR/2019, dt. 28.09.2020.
  6. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee reported dated 01.12.2020.
  7. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
  8. Joint committee inspection on 29.07.2021 & 30.07.2021 and committee reported dated 10.08.2021.
  9. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
  10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

\* \* \*

**WHEREAS** you are operating industry in the name & style of M/s. Emami Agrotech Limited (formerly M/s. Emami Biotech Limited) established & operating an Edible oil refinery unit at Sy. Nos.501, 502/1, etc. Pantapalem (V), Muthukur (M), SPSR Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry on 09.12.2015 (amendment order dated 24.02.2016), 26.12.2016 (expansion) & 13.11.2018 (existing) for a period upto 30.11.2021 to produce Refined Palm Oil - 1886 Tons/day, Sunflower oil - 186 TPD etc.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries (Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions to the industry dt 20.03.2020 including submission of additional Bank Guarantee of Rs.10.0 Lakhs.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

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**WHEREAS** the M/s. Emami Agrotech Limited (formerly M/s. Emami Biotech Limited), Sy. Nos.501, 502/1, etc. Pantapalem (V), Muthukur (M), SPSR Nellore District submitted their objections on joint committee report.

**WHEREAS** vide reference 8<sup>th</sup> cited, the committee again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai.

**WHEREAS** vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

**WHEREAS** vide reference 10<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions, the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance, and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying of EC and issue of directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall immediately pay the EC of Rs.1,32,50,000/- within a weektime
2. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement through surface water sources from government authorized agencies only.
3. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HoWM Rules,2016 for transportation and disposal.
4. The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
5. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.
6. The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept., regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.
7. The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries
8. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
9. The committee observed fly ash dumped towards North side of M/s. Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.
10. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.
11. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green

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- belt in public lands.
12. The Industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.
  13. The industry shall ensure that the storm water drainage system as below:
    - i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
    - ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
    - iii. There shall not be any entry of contaminated wastewater into the storm water drains
  14. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.
  15. The industry shall extend the Bank Guarantee of Rs. 50 lakhs dt. 06.10.2020 for further period for one more year i.e 05.10.2022.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.2021.***

Sd/-  
VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT

To  
M/s. Emami Agrotech Limited  
(formerly M/s. Emami Biotech Limited),  
Sy. Nos.501, 502/1, etc. Pantapalem (V),  
Muthukur (M), SPSR Nellore District.

// T.C.F.B.O. //  
M. ~~23/09/21~~ 21/9/21  
SENIOR ENVIRONMENTAL ENGINEER  
UH-II



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O. der No. 149/APPCB/UH-II/TF/NLR/2018-

Date: 23.09.2021.

DIRECTIONS

Sub: **PCB - HO - UH-II - TF - M/s. Gemini Edibles & Fats India Pvt. Ltd., Sy No.1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore District - The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A.No.221 of 2015 - Non-compliance of Board Directions - Legal hearing held on 07.09.2021 - Directions - Issued - Reg.**

- Ref:
1. CFO order issued to the industry dated 15.07.2021.
  2. Memorandum of Application No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
  3. Order No.149/APPCB/UH-II/TF/NLR/2020-1813 dt.17.01.2020.
  4. The Hon'ble NGT order dated 16.03.2020 in O.A.No.221 of 2015.
  5. Order No. 149/APPCB/UH-II/TF/NLR/2019, dt. 28.09.2020.
  6. Joint Committee Inspection on 13.10.2020 & 14.10.2020 and Committee reportdated.01.12.2020.
  7. The Hon'ble NGT Orders dated 07.01.2021 in O.A. No.221 of 2015.
  8. Joint Committee Inspection on 29.07.2021 & 30.07.2021 and Committee reportdated.10.08.2021.
  9. The Hon'ble NGT Orders dated 11.08.2021 in O.A. No.221 of 2015.
  10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

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**WHEREAS** you are operating the industry in the name & style of M/s. Gemini Edibles & Fats India Private Limited, at Sy.No.1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore district and engaged in the production of edible oil.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry dated 15.07.2021 for a period upto 30.06.2026 to produce Refined Vegetable Oils (Physical)- 700 Tons/day, Refined Vegetable Oil (Chemical) - 400 Tons/day, Fractioned Vegetable oil - 600 Tons/day, Interesterified fats - 125 Tons/day and Vanaspati - 100 Tons/day; and by products: Distilled Fatty Acids - 49.176 TPD, Acid Oil - 6.42 TPD and Spent earth - 8.69 TPD.

**WHEREAS** an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District vide reference 2<sup>nd</sup> cited, before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries ( Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing in Krishnapatnam area and issued directions on 17.01.2020.

**WHEREAS** the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located in Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** the joint committee vide reference 6<sup>th</sup> cited, inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections,if any, to the NGT.

**WHEREAS** the M/s. Gemini Edibles & Fats India Pvt. Ltd., Sy No.1607/2; Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore District submitted their objections on joint committee report.

M.M

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WHEREAS the committee vide reference 8<sup>th</sup> cited, again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai .

WHEREAS vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021 vide reference 10<sup>th</sup> cited. The representatives of the Edible Oil Units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time provided by the board since 2016. Further, they could not able explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions, the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance, and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying of EC and issue of directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall pay the EC of Rs.66,00,000/- within a week time
2. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement through surface water sources from government authorized agencies only.
3. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HWM Rules, 2016 for transportation and disposal.
4. The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
5. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.
6. The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept.,/ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.
7. The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries
8. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
9. The committee observed fly ash dumped towards North side of M/s. Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.
10. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.
11. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition, as part of CSR activity, the units can take up compensatory green belt in public lands.

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12. The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.
13. The industry shall ensure that the storm water drainage system as below:
  - i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
  - ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
  - iii. There shall not be any entry of contaminated wastewater into the storm waterdrains.
14. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.
15. The industry shall extend the existing Bank Guarantees for further period of one year.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.2021.***

To

M/s. Gemini Edibles & Fats India Pvt. Ltd.,  
Sy No.16072, Industrial Park,  
Pantapalem (V), Muthukur (M),  
SPSR Nellore District.

Sd/-  
VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT

// T.C.F.B.O. //

*M. Rajkumar*  
SENIOR ENVIRONMENTAL ENGINEER  
UH-II

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalammalavari street, Kasturbaipet, Vijayawada – 520 010

Phone:0866-2463200.  
Grams : Kalusya Nivaranam  
Website :www.appcb.ap.nic.in

Order No. 149/APPCB/UH-II/TF/NLR/2018.

Date: 23.09.2021.

**DIRECTIONS**

**Sub:**

**PCB - HO – UH-II – TF - M/s. Saraiwataa Agr. Refineries Limited, Sy.No. 256, 257/1, 257/2A, 257/2B, 271, 272, 273/A, 274, Pantapalem (V), Muthukuru (M), SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021 – Directions – Issued – Reg.**

**Ref:**

1. Order No:N-143/APPCB/ZO-VJA/CFOW&A/2012-606, dt.14.06.2016.
2. O.A.No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
3. Order No. 149/APPCB/UH-II/TF/NLR/2018, dated 15.02.2018.
4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
5. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee reportdated.01.12.2020.
6. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
7. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
8. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

\*\*\*

**WHEREAS** you are operating an edible oil refinery unit in the name & style of M/s. Saraiwataa Agr. Refineries Limited, Sy.No. 256, 257/1, 257/2A, 257/2B, 271, 272, 273/A, 274, Pantapalem (V), Muthukuru (M), SPSR Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, Issued Consent for operation and Hazardous Waste Authorization to the industry on 14.06.2016, which is expired on 31.05.2021 subject to the compliance of standards and conditions stipulated therein.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries ( S.I.No.1 to 7) vide O.A.No.221 of 2015.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 15.02.2018.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** vide reference 5<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

**WHEREAS** the Joint committee has again submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai.

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

M/A

WHEREAS vide reference 8<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industry, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying EC and to issue directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.
2. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HoWM Rules, 2016 for transportation and disposal.
3. The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
4. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.
5. The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept., regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.
6. The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries
7. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
8. The committee observed fly ash dumped towards North side of M/s . Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence
9. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.
10. The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.
11. The industry shall ensure that the storm water drainage system as below:
  - i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
  - ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
  - iii. There shall not be any entry of contaminated wastewater into the storm water drains.
12. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021

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You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

**This Order comes into effect from today i.e., 23.09.2021.**

Sd/-

**VJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT**

TO  
M/s. Saraiwala Agr. Refineries Limited,  
Sy.No. 256, 257/1, 257/2A, 257/2B, 271, 272, 273/A, 274,  
Pantapalem (V), Muthukurru (M),  
SPSR Nellore District.

// T.C.F.B.O. //

*M. Jayaraman*  
**SENIOR ENVIRONMENTAL ENGINEER  
UH-II**



## Gemini Edibles & Fats India Limited

(Formerly known as Gemini Edibles & Fats India Private Limited)

Regd. Off. "FREEDOM HOUSE", 8-2-334/70 & 71, (Opp. SBI Executive Enclave),  
Road No. 5, Banjara Hills, Hyderabad - 500 034, Telangana, India.

Phone : +91 40 6735 7888, Fax : +91 40 6735 7878 www.gefindia.com

CIN : U15205TG2008PLC058708 PAN : AADCG5150F

To,

Mr. Vijay Kumar GSRKR IAS,  
Secretary to Government  
Andhra Pradesh Pollution Control Board  
D.No. 33-26-14, D/2 Near Sunrise Hospital,  
Pushpa Hotel Center, Chalamalavari street,  
Kasturibaipet, Vijayawada – 520 010.

Respected Sir,

Date: October 01, 2021



**Sub.: Response to your office Order No. 149/APPCB/UH-11/TF/NLR/2018 dated September 23, 2021, received by the company on 29<sup>th</sup> September, 2021.**

Your good office is seeking to reiterate certain directions vide above mentioned Order No. 149 dated September 23, 2021 under subject matter: PCB-HO-UH-II-TF-M/s Gemini Edibles & Fats India Pvt. Ltd. Sy No. 1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore District-The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No. 221 of 2015-Non-compliance of Board Directions-Legal hearing held on 07.09.2021-Directions-Issued-Reg.

In this context we hereby submit that the directions given vide above order No. 149 dated September 23, 2021, are based on the Joint Committee Report of December, 2020 in terms of the order passed by the Hon'ble NGT. Subsequently the Joint Committee once again inspected the edible oil units in July, 2021 and submitted its Report of the compliance to Hon'ble NGT on 10<sup>th</sup> August, 2021, wherein inter-alia the Joint Committee was satisfied with the overall compliance status of our company. **The report stated "Presently unit is found complying with all conditions stipulated in CFO."**

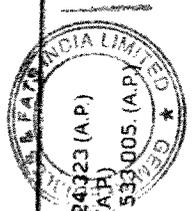
The Report of August, 2021 dealt with various issues arising from the earlier report of December 2020 and found our company now complying in all the points. The Report has been filed before the Hon'ble NGT, taken on record, liberty granted for filing any objections to the same while adjourning the case for further adjudication.

It is respectfully submitted that the directions given vide your above referred Order No. 149 dated 23<sup>rd</sup> September, 2021, may kindly be read with Joint Committee Report submitted on 10<sup>th</sup> August, 2021 to Hon'ble National Green Tribunal, Southern Bench, Chennai.

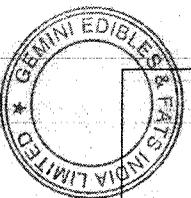
However, some common issues relating to edible oil industries have been highlighted in the Joint Committee Report dated 10<sup>th</sup> August, 2021 which need to be addressed jointly by all the edible oil units.

**These common issues where our Company may also be involved are as under:**

- Works :
- Survey No. 1607/2, APJIC Industrial Park, Pantapalem (Epuru IB) (V), Muthukuru (M), Sri Potti Sri Ramulu Nellore Dist. - 524123 (A.P)
  - Survey Nos. (parts) 176, 177, 179 & 308, Thammavaram (V), Suryaropeta (G.P), Kakinada Rural (M), E.G. Dist. - 533 005 (A.P)
  - Plot Nos 29, 30, 32, 33 & 24 A, APJIC Industrial Park - Vakalapudi, Vakalapudi (V) and (G.P), Kakinada Rural (M), E.G. Dist. - 533 005 (A.P)

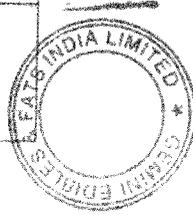


Sr. No.	Observations	Company's response
1	<p><b>Issue related to drawl of water from tankers and ground water:</b></p> <p>The Committee humbly submits to Hon'ble NGT to direct the Andhra Pradesh Industrial Infrastructure Corporation (APIIC) and Department of Industries, Nellore to provide water supply to the industries.</p>	<p>While the recommendation concerns with APIIC, nevertheless our Company along with other edible oil units have obtained permission from Nellore Municipal Corporation for drawl of water through pipeline. We have been pursuing this matter with Municipal Commissioner, Nellore and they have conducted meeting on 13<sup>th</sup> August 2021 &amp; 23<sup>rd</sup> September 2021. They have confirmed that they can supply the water through pipeline &amp; project cost has to be shared by the industries. After the detailed project is made available by the department then the industries will coordinate for the implementation.</p>
2	<p><b>Fly ash dumping:</b></p> <p>Fly ash is found dumped in low lying area to the extent of 10 acres in vacant plot. All the industries informed that they are not responsible for dumping. The Committee submits to Hon'ble NGT to direct all seven industries to jointly compact the fly ash and to cover with minimum 10cm clay/ soil cover to prevent ambient dust.</p>	<p>There has been no violation/allegation against our Company against fly ash dumping outside and no direction whatsoever mentioned by the Joint Committee during their visits. However, as a social commitment we alongwith other industries will fill clay or sand in the ash lying area on the North-Eastern direction under CSR.</p>
3	<p><b>Augment capacity of oil skimming:</b></p> <p>To further effectively remove oil and grease from effluent. The committee suggested the industries to enhance the capacity of oil skimming. The units have collectively agreed to install one additional skimmer for removal of oil and grease in ETP.</p>	<p>Oil skimmer has already been installed as a part of ETP process. However, to augment the capacity, extra oil skimmer has been provided for good separation of oil and greases as per the directions.</p>
4	<p><b>Disposal of spent nickel catalyst:</b></p> <p>The units have not disposed spent nickel catalyst to authorised pre-processors stating that the small quantity of waste is generated. The committee submits to Hon'ble NGT to instruct APPCB to direct the Industries to safely store the spent nickel catalyst and to dispose the same to</p>	<p>The quantum of spent nickel catalyst generation in our process is very minimal. However, we have segregated the storage of nickel catalyst and will dispose of periodically to the authorised vendors as mentioned in the Joint Committee report.</p>



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	<p>authorised pre-processors. The units shall be directed to comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous waste as directed in the consent within 90 days period.</p> <p><b>Maintenance of proper records for fullers' earth (by-product):</b></p> <p>The units shall maintain proper records for fullers' earth (by-product) generated and oil recovered from the ETP and its mode of its disposal. Though all units informed that the same were disposed for incense sticks manufacturer and soap industries, however no records were shown to committee.</p>	Records are being maintained as per the Joint Committee Report.
5	<p><b>Mineral Oil test:</b></p> <p>The units are importing crude palm oil and sunflower oil from Malaysia, Singapore and Indonesia. The port authorities are testing the crude oil for presence of any mineral oil and after ensuring that no mineral oil is present, the consignment is handed over to the units. While verifying the documents the committee observed that the quantity of the imported crude is around 60% to 70% of the unit production. The units are locally procuring crude oil from other industries (it was reported that these industries purchased palm and sunflower from farmers and extract crude and sell to edible oil refineries in Krishnapatnam). The crude that is locally purchased is not tested for the presence of mineral oil content or Hydrocarbons. The committee humbly submits to Hon'ble NGT that the units have to carry out mineral oil test with every batch of consignment locally procured also. These reports have to be submitted to APPCB alongwith their compliance report.</p>	This condition is being complied.
6	<p><b>Poor condition of public roads:</b></p> <p>The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini</p>	We wish to state that the public roads are either under the KPT port or under Gram Panchayat and they need to maintain the same. However, we agree to undertake once off repair to certain roads leading to
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	<p>and M/s. Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity. The units shall develop greenbelt all along the boundary of the units and in vacant spaces and ensure that the 33% of total area is covered with greenbelt. In addition, as a part of CSR activity the units can take up compensatory greenbelt in public lands.</p>	<p>our factory jointly with other units under CSR subject to approval from the authorised authorities.</p>
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**Environmental Compensation:**

The matter of environmental compensation is pending with the Hon'ble NGT, Chennai and our submissions are under consideration for an appropriate adjudication. As and when the finality is reached in the said proceedings before Hon'ble NGT the same would be binding on us. Hence the demand for payment of environmental compensation at this stage does not arise as the same is sub-judice. Further the claim is only reiteration of the earlier demand and without consideration of the latest Report as to the fully compliance by our Company.

**Bank Guarantee extension**

This will be complied with as and when required.

Please take note of our above submissions on record and oblige by issuing appropriate orders and not to seek for enforcement of the subject order.

For and On behalf of:

(Subhendu S. Manna)  
Gemini Edibles & Fats India Limited  
(formerly known as Gemini Edibles & Fats India Private Limited)



**Adani  
Wilmar**

To,

Sri Vijay Kumar G.Skr, I.A.S,  
Member Secretary,  
Andhra Pradesh Pollution Control Board,  
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada - 521010  
Email: [memberssecy@appcb.gov.in](mailto:memberssecy@appcb.gov.in)

Date:03.10.2021

Respected Sir,

**Subject: Seeking for the operation of the Order No. 149/APPCB/UH-II/TF/NLR/2018 dated 23/09/2021 to be kept in abeyance pending disposal of O.A. No. 221/2015 pending on the file of the Hon'ble National Green Tribunal, Southern Bench.**

- Reference:**
1. Consent For Operation Order issued in favour of M/s. Adani Wilmar (Unit-II) on 19/03/2019
  2. Original Application No. 221 of 2015 filed by Ms. Isanaka Vedavathi before the Hon'ble National Green Tribunal, Chennai
  3. Order No.149/APPCB/UH-II/TF/NLR-2020-1813 dated 17.1.2020.
  4. Reply of M/s. Adani Wilmar Limited (Unit- II) with respect to aforesaid Letter dated 3<sup>rd</sup> March, 2020 sent via Email.
  5. Order dated 16/03/2020 passed by Hon'ble National Green Tribunal, Chennai in OA/221/2015.
  6. Task Force meeting Agenda dated 9<sup>th</sup> September 2020- Meeting with all Industries.
  7. Letter dated 09<sup>th</sup> October, 2020 M/s. Adani Wilmar Limited (Unit- II) replying to non-compliance highlighted in aforesaid Letter.
  8. Order No.149/APPCB/UH-II/TF/NLR/2019 dated 28.09.2020.
  9. Reply of M/s. Adani Wilmar Limited (Unit- II) dated 13<sup>th</sup> October, 2020 with respect to aforesaid order and also raising issue of illegal revocation of Bank Guarantee without giving any opportunity of hearing.
  10. Joint Committee Inspection on 13.10.2020 and 14.10.2020
  11. Compliance Report of M/s. Adani Wilmar Limited (Unit -II) submitted to Smt. Mahima.T.Gowda, Scientist, Member, Joint Committee.
  12. Joint Committee Report dated 01/12/2020
  13. Reply dated 18/02/2021 of M/s. Adani Wilmar Limited (Unit -II) to Joint Committee Report dated 01/12/2020
  14. Order dated 03/02/2021 passed by the Hon'ble National Green Tribunal, Chennai in OA/221/2015
  15. Joint Committee Report dated 10/08/2021
  16. Order dated 16/09/2021 passed by the Hon'ble National Green Tribunal, Chennai in OA/221/2015
  17. Letter dated 07/08/2021 issued by of M/s. Adani Wilmar Limited Unit-II addressed to the Central Pollution Control Board, Regional Directorate post Joint Committee Inspection on 29.7.2021 & 30.7.2021.
  18. Reply of M/s. Adani Wilmar Limited (Unit- II) dated 24/09/2021 to the report of the Joint Committee dated 10/08/2021
  19. Order No. 149/APPCB/UH-II/TF/NLR/2018 dated 23/09/2021, a copy of which was received by email on 29/09/2021.

Adani Wilmar Ltd  
Survey No 1501  
Village Pantapalem (Epurutib)  
Sriottisramulu, Nellore 524 323  
Andhra Pradesh, India  
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# adani wilmar

Date:03.10.2021

To,  
Sri Vijay Kumar G.Srkr, I.A.S,  
Member Secretary,  
Andhra Pradesh Pollution Control Board,  
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasuribaipet, Vijayawada - 521010  
Email: [membersecy@appcb.gov.in](mailto:membersecy@appcb.gov.in)

Respected Sir,

**Subject: Seeking for the operation of the Order No. 149/APPCB/UH-II/TF/NLR/2018 dated 23/09/2021 to be kept in abeyance pending disposal of O.A. No. 221/2015 pending on the file of the Hon'ble National Green Tribunal, Southern Bench.**

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  18. Reply of M/s. Adani Wilmar Limited (Unit- II) dated 24/09/2021 to the report of the Joint Committee dated 10/08/2021
  19. Order No. 149/APPCB/UH-II/TF/NLR/2018 dated 23/09/2021, a copy of which was received by email on 29/09/2021.

Adani Wilmar Ltd  
Survey No 1601  
Village Pantapalem (EpurutlB)  
Sripottisramulu, Nellore 524 323  
Andhra Pradesh, India  
CIN: U15146GJ1999PLC035520

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adani  
wilmar

1. This has reference to the Order dated 23/09/2021 (cited at Ref. 19) ('Order') issued by the Andhra Pradesh Pollution Control Board ('APPCB/You'), a copy of which was issued on 29/09/2021 to M/s. Adani Wilmar Limited (Unit- II) (hereinafter referred to as 'Unit'/ 'Company') vide email id: ronlr-ee1@appcb.gov.in belonging to Sri Ch. Rajasekhara, Environmental Engineer, A.P. Pollution Control Board, Regional Office, A. P. Pollution Control Board, 1st Floor, A P S F C Building, A K Nagar Nellore - 524 004.

2. The Order dated 23/09/2021 signed by your good office had directed the Unit to immediately pay the Environment Compensation ('EC') of Rs. 73,80,000/- within a week's time, and further set out several directions against the Company under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 ('Air Pollution Act') and Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 ('Water Pollution Act'). The Unit has preferred detailed objections to the Joint Committee Reports dated 01.12.2020 (in Reply dt. 18.02.2021) and Joint Committee Report dated 10.08.2021 (in Reply dated 24.09.2021), previous directions issued by APPCB, Inspections conducted by Joint Committee constituted by NGT, the submissions and replies by Unit in reference stated above may be treated as part of this reply, to the extent as may be applicable.

Order dated 23.09.2021 was received only on 29.09.2021

3. The Order dated 23/09/2021 had issued various directions the Unit, effective from 23.09.2021. However, the Order was received by the Unit only on 29.09.2021, under E-mail dated 29/09/2021 as mentioned above.

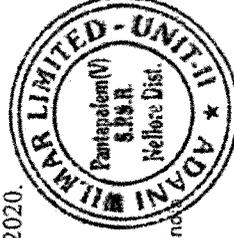
4. It is submitted that no adverse action may be initiated for a situation where the Unit was not even in receipt of the Order.

Order dated 23.09.2021 is premature & overlooks the fact that proceedings as mentioned in references of Order dated 23/09/2021 are sub-judice before Hon'ble NGT.

5. At the outset, without prejudice to the rights and contentions of the Unit in the ongoing proceedings in O.A. No. 221/2015 before the Hon'ble NGT, it is submitted that the Order is premature even as it has directed the Unit to pay EC for alleged violations which are pending adjudication before the Hon'ble NGT.

6. The Order dated 23.09.2021 (received on 29.09.2021) had directed the Unit to pay EC of INR 73,80,000/- within a week, without regard to the fact that the very same issue is under dispute before the Hon'ble NGT in O.A. 221 of 2015 and that INR 7,50,000/- had been recovered by way of forfeiture of ~~Bank~~ guarantee under Letter No. ~~IN/855/PCB/RONLR/2020-657~~ dated 07.10.2020.

Adani Wilmar  
Survey No 1601  
Village Pantapalem (Epurutib)  
Sripotturamulu, Nellore 524 323  
Andhra Pradesh, India  
CIN: U15460J1999PLCO35320



Registered Office: Fortune House, Nr Navrangpura Railway Crossing, Ahmedabad 380 009, Gujarat, India

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# adani wilmar

7. It is submitted that even earlier as well APPCB had forfeited Bank Guarantees in hurry after Task Force meeting on 09.09.2020 with all Industries, to which Unit had specifically replied to all compliances with status on 10.10.2020. The Bank Guarantees were forfeited after intimating to Bank about directions dated 28.09.2020 (Sl.no.8 in reference above) which does not contain any indication for forfeiting Bank guarantee. The Unit had responded to Task Force Meeting discussion held on 9<sup>th</sup> September and also to Directions issued on 28.09.2020 followed by Letter dated 13.10.2020 praying for not revoking the Bank Guarantee without any opportunity of personal hearing, but unfortunately at that time also no opportunity or response was received to any of the Letters and Bank Guarantee was forfeited. The Unit have taken this issue in reply to Joint Committee reports submitted by NGT and same is pending consideration before NGT. The Unit hereby submits that, it has regularly submitted compliance status in time to APPCB and was working under their instructions and directions.

### On merits also, No EC is liable to be paid

8. In addition to and without prejudice to the above, the Order dated 23.09.2021 is a culmination of proceedings initiated by Ms. Isanaka Vedavahi by way of OA. No. 221/2015 (cited at Ref. 2 above) which is pending on the file of the Hon'ble National Green Tribunal, Southern ("Tribunal"/"NGT") as on date. The OA 221 of 2015 is scheduled for hearing on 18.10.2021. It needs to be submitted that OA 221 of 2015 had raised main issue of discharge of water outside the factory against all Industries, but both the Joint Committee Report of December 2021 and August 2021 had clearly mentioned that during the inspection, the committee did not observe any discharge of effluent into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.

9. The Unit has been arrayed as the 11<sup>th</sup> Respondent and the Unit has been contesting the proceedings by way of elaborate written submissions at each opportunity afforded by the Hon'ble NGT. As on date, the pleadings are pending consideration and adjudication by the Hon'ble NGT.

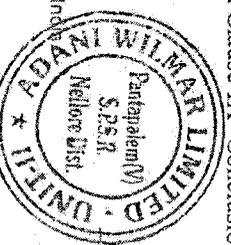
10. In such circumstances, the Order dated 23.09.2021 is premature & the direction to pay INR 73,80,000/- is unsubstantiated, especially when the interests of your good offices are sufficiently protected by virtue of the proceedings pending before the Hon'ble NGT. In addition to the above, no prejudice whatsoever would be caused in the event that the operation of the captioned Order dated 23.09.2021 is kept in abeyance pending final determination of the O.A. 221 of 2015, as the Unit has already provided bank guarantee which is valid till March 2022. Thus, it is prayed that no liability whatsoever may be fastened on the Unit pending a final decision on the OA 221 of 2015 more specially on directions to deposit the EC

Adani Wilmar the Joint Committee report dated 18<sup>th</sup> August, 2021 specifically states in Clause-IX- Conclusions at

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**Adani Wilmar**

Page.23 that "The committee submits to Hon'ble NGT to direct the units to pay Environmental Compensation to APPCB as summarized below".

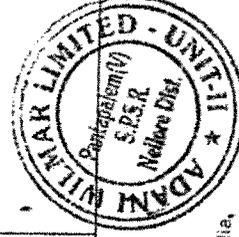
Specific response to directions issued under the Order

11. A bare perusal of the Memorandum of Application in OA 221 of 2015 would reveal that there is no specific allegation levelled against the Unit. The Unit has regularly filed its response as to status of compliances to all direction and instructions given during physical inspections taken at the unit by APPCB or NGT Joint Committee and have never received any dissatisfaction or counter to any of the replies sent by the Unit. The Unit has filed their Counter Affidavit to the OA 221 of 2015. The Unit has filed their Objections to the Joint Committee's Report dated 01.12.2020 (in Reply dated 18.02.2021) and to the Joint Committee's Report dated 10.08.2021 (in Reply dated 24.09.2021), which are pending disposal as part of the OA 221 of 2015.
12. At the outset, the Order dated 23.09.2021 is in contravention of the principles of natural justice and the Unit is in the process of preferring legal remedies available under the applicable statutes. It is prayed that no further steps may be taken pursuant to the Order dated 23.09.2021 without first affording an opportunity of personal hearing to the Unit.
13. As far as the environmental obligations are concerned, the Unit has always remained compliant. In addition to response to Joint Committee Reports, Unit have been constantly updating APPCB regarding its compliance status. The Unit makes the following statements in respect of the directions issued by your good offices in the Order dt. 23.09.2021:

Sl.	Directions issued in Order dt. 23.08.2021	Compliance status	References
i.	The industry shall immediately pay the EC of Rs. 73,80,000/- within a week time.	The unit is contesting the levy of EC which is sub-justice before the Hon'ble NGT and same is also acknowledged in Joint Committee Report dated 11 <sup>th</sup> August, 2021 and Order of Hon'ble NGT dated 11 <sup>th</sup> August, 2021 wherein it is specifically states in Clause-IX- Conclusions at Page.23 that "The committee submits to Hon'ble NGT to direct the units to pay Environmental Compensation to APPCB as summarized below". This direction may be kept in abeyance until such time as the Hon'ble NGT disposes of the matter.	Unit is contesting all allegations forming the basis for levy and computation of EC.

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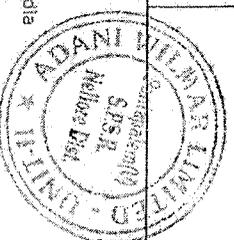
# adani wilmor

Sl.	Directions issued in Order dt.	Compliance status	References
	23.08.2021	The criterion of levying EC is not as per guidelines issued by CPCB.	
ii.	<p>The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.</p>	<ul style="list-style-type: none"> <li>▪ That it is also acknowledged in Joint Committee reports that the available ground water resources are not sufficient to meet the industrial water requirements. It was submitted to Hon'ble NGT to direct the Andhra Pradesh Industrial Infrastructure Corporation (APIIC) and Department of Industries, Nellore to provide water supply to the industries. There are seven edible oil industries operating in Muthukur village, Krishnapatnam. This was common point for all industries.</li> <li>▪ Recently, all Industries got the Permission letter from Nellore Municipal Corporation for drawing the water through the pipeline. Since laying pipeline will take time, industry propose to take water by tankers from Nellore till completion of proposed pipeline. All industries are working on this proposal to start to get the water by tankers on priority from Municipality. Paralelly, the industries are also exploring other sources as suggested in joint committee report. A letter to that</li> </ul>	<ul style="list-style-type: none"> <li>▪ Ground B-Page 5 (Reply dt. 18.02.2021 to JC Report I)</li> <li>▪ Paragraph 19, Page 17 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>

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Adani  
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Sl.	Directions issued in Order dt. 23.08.2021	Compliance status	References
iii.	The industry shall store spent nickel catalyst safely until its disposal to the authorized re-processors and the unit shall comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous wastes as directed in the consent within 90 days period.	<p>effect is also submitted by Krishnapatnam Edible Oil Association (A copy of Letters from Nellore Municipal Corporation and Krishnapatnam Edible Oils Refiner's Association are enclosed as Annexures A and B respectively).</p> <ul style="list-style-type: none"> <li>The Unit has always been compliant and will continue to comply.</li> <li>No specific allegations against Unit. This was common point for all industries.</li> </ul>	<ul style="list-style-type: none"> <li>Ground M.3.- Page 15 (Reply dt. 18.02.2021 to JC Report I)</li> <li>Paragraph 21.3- Page 20 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>
iv.	The industry shall not discharge any treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.	<ul style="list-style-type: none"> <li>The Unit has always been compliant and will continue to comply.</li> <li>No allegation against Unit.</li> <li>At page 23 of Joint Committee Report dated 10<sup>th</sup> August, 2021, it is specifically stated in para.4, at Cl. IX-Conclusions that, during the inspection, the committee did not observe any discharge of effluent into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises. This was common point for all industries.</li> </ul>	<ul style="list-style-type: none"> <li>Ground M.4.- Page 15 (Reply dt. 18.02.2021 to JC Report I)</li> <li>Paragraph 21.3- Page 20 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>
v.	The industry shall maintain proper records for fullers earth (by- product) generated and oil recovered from the ETP and its mode of its disposal.	<ul style="list-style-type: none"> <li>The Unit has always been compliant and will continue to comply.</li> <li>No specific allegation against Unit in Joint Committee report. This was common point for all industries.</li> </ul>	<ul style="list-style-type: none"> <li>Ground M.5.- Page 15 (Reply dt. 18.02.2021 to JC Report I)</li> <li>Paragraph 21.5- Page 20 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>

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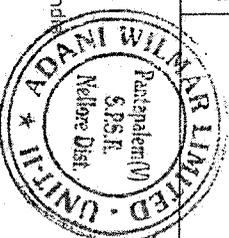
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Sl.	Directions issued in Order dt. 23.08.2021	Compliance status	References
vi.	The locally purchased crude palm & sunflower oil is not tested for the presence of mineral oil content or Hydrocarbons. Industries shall test every batch of consignment and these reports have to be submitted to APPCB along with their compliance report.	<ul style="list-style-type: none"> <li>▪ This was common point for all industries. The Unit has always been compliant and will submit the report to APPCB as mentioned.</li> </ul>	<ul style="list-style-type: none"> <li>▪ Ground M.6.- Page 15 (Reply dt. 18.02.2021 to JC Report I)</li> <li>▪ Paragraph 21.6- Page 20 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>
vii.	The industry shall provide online AAQ monitoring station to measure PM10 in the surrounding villages.	<ul style="list-style-type: none"> <li>▪ This was common point for all industries.</li> <li>▪ This is completely new point which was never raised in earlier reports submitted by Joint Committee nor in any of directions issued earlier. Unit shall be given some time to ensure compliance.</li> <li>▪ As per Joint Committee reports of August, 2021, it was observed that the unit has installed online emission monitor system to measure SPM and is connected to APPCB server. The unit is complying with stack emissions and ambient air standards.</li> <li>▪ As per Joint Committee reports of December, 2020, it was observed that the Unit has installed online emission monitor system to measure SPM and is connected to APPCB server. Last six months online data was verified, and unit is found complying.</li> <li>▪ The Unit has always been compliant and will continue to comply.</li> <li>▪ This was common point for all industries. No allegation against Unit.</li> <li>▪ As per Joint Committee reports of August, 2021, it was observed that the unit has installed online emission monitor system to measure SPM and is connected to APPCB server. The unit is</li> </ul>	<ul style="list-style-type: none"> <li>▪ Paragraph 19-Page 20 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>
viii.	The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitors. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.	<ul style="list-style-type: none"> <li>▪ The Unit has always been compliant and will continue to comply.</li> <li>▪ This was common point for all industries. No allegation against Unit.</li> <li>▪ As per Joint Committee reports of August, 2021, it was observed that the unit has installed online emission monitor system to measure SPM and is connected to APPCB server. The unit is</li> </ul>	<ul style="list-style-type: none"> <li>▪ Ground M.10.- Page 16 (Reply dt. 18.02.2021 to JC Report I)</li> <li>▪ Paragraph 21.8- Page 20 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>

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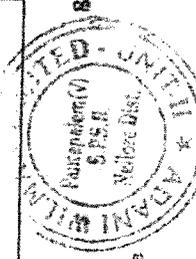


**adani  
wilmar**

Sl.	Directions issued in Order dt. 23.08.2021	Compliance status	References
ix.	All industries to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust.	<ul style="list-style-type: none"> <li>As per Joint Committee reports of December, 2020, it was observed that the Unit has installed online emission monitor system to measure SPM and is connected to APFCB server. Last six months online data was verified, and unit is found complying.</li> <li>This was common point for all industries.</li> <li>All industries have agreed to fill clay/ sand on the Ash lying on <i>northeastern</i> direction on private land, for the benefit of society and as part of their social responsibility. (A copy of Letters of Krishapatnam Edible Oils Refiner's Association is enclosed as Annexure-B).</li> </ul>	<ul style="list-style-type: none"> <li>Ground M.7.- Page 15 (Reply dt. 18.02.2021 to JC Report I)</li> <li>Paragraph 21.9- Page 21 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>
x.	Public roads surrounding the industries are in poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Unit shall collectively construct new concrete roads as part of CSR activity.	<ul style="list-style-type: none"> <li>Emami Agrotech Limited and AWL, Unit-II jointly have agreed to undertake activity of making approach road on priority provided we get necessary approvals in allocation of land area from District Collector, SPSR Nellore, General Manager, District Industry Centre (DIC) and Andhra Pradesh Industrial Infrastructure Corporation (APIIC). Andhra Pradesh Pollution Control Board and NGT may please give necessary directions for land clearance so that road making activity can be started on priority. We are also in touch with APIIC for the grant of land as per rules for laying road.</li> </ul>	<ul style="list-style-type: none"> <li>Ground M.12.- Page 19 (Reply dt. 18.02.2021 to JC Report I)</li> <li>Paragraph 21.10- Page 21 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>
xi.	The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33 % of total area is covered with green belt. In addition, as part of CSR activity the units can take up compensatory green belt in public lands.	<ul style="list-style-type: none"> <li>The Unit has always been compliant and will continue to comply.</li> <li>Unit has developed 9 acres of green belt, with 4 acres are within the Unit's premises and compensatory plantation of 5 acres outside Unit's factory premises in nearby villages due to space shortage.</li> </ul>	<ul style="list-style-type: none"> <li>Ground F- Page 13 (Reply dt. 18.02.2021 to JC Report I)</li> <li>Paragraph 21.10- Page 21 (Reply dt. 24.09.2021 to JC Report II.)</li> </ul>

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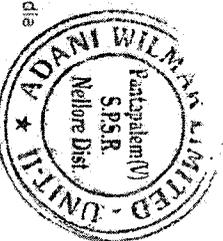
# adani wilmar

Sl.	Directions issued in Order dt.	Compliance status	References
	23.08.2021	<p>constraints at its unit. Joint Committee Report in its report dated 10<sup>th</sup> August 2021 have not mentioned this as non-compliance, after clarification from AWL on 1<sup>st</sup> Joint Committee report of December, 2020.</p> <p>The Unit has always been compliant and will continue to comply.</p> <p>The Joint Committee report dated 10<sup>th</sup> August, 2021 stated that 5.5 TPD of ATFD salts and ETP sludge are the hazardous wastes generated from the unit and stored in separate shed and disposed to Ranky TSDF, Nellore.</p>	<p>Ground C.2.- Pages 10-11 (Reply dt. 18.02.2021 to JC Report I)</p>
xii.	The industry shall ensure that proper segregation of various types of hazardous wastes and provide provision with leachate collection.		
	The industry shall ensure that the storm water drainage system as below:		
xiii.	<p>a) Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through pipes.</p> <p>b) The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP.</p> <p>c) There shall not be any entry of contaminated wastewater into the storm water drains.</p>	<p>Unit is fully compliant with Point (a) and (b) as per 2<sup>nd</sup> Joint Committee Report. Unit will continue to comply.</p> <p>For point (c)- This is new point raised for the first time and Unit shall comply with the same.</p>	<p>Ground L.2.- Page 17 (Reply dt. 18.02.2021 to JC Report I)</p>
xiv.	The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021	Unit has installed silos with enhanced capacity for storing Fly Ash though this recommendation was subjected to review in the JC report dated 01.12.2020.	<p>Paragraph 19.6- Page 18 (Reply dt. 24.09.2021 to JC Report II.)</p>
xv.	The industry shall extend the existing Bank Guarantee for further period of one year.	Unit has already complied. The Bank Guarantee is valid till March, 2022.	Proof is enclosed as Annexure-C.

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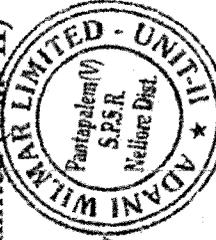
14. Without prejudice to the generality of the foregoing paragraphs, the Unit reserves its right to respond in greater detail to each direction contained in the Order dated 23.09.2021 in accordance with the principles of natural justice, fairness, and equity.

15. It is prayed that the Order No. 149/APPCB/UH-II/TF/NLR/2018 dated 23/09/2021 may be kept in abeyance pending final determination of the O.A. 221 of 2015 failing which irreparable harm and prejudice would be caused to the Unit as no EC may be liable to be paid, as the unit has always stood in compliance with the extant laws and requirements.

16. It is therefore sought that, the operation of the captioned Order dated 23.09.2021 issued by APPCB may be kept in abeyance pending determination of the O.A 221 of 2015 in the interest of justice and equity.

Sincerely,

For Adani Wilmar Limited **Unit-II**



*[Signature]*  
Authorised Signatory

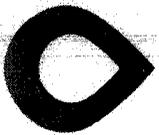
Copy To

- a) The Andhra Pradesh Pollution Control Board,  
D.No. 33-26-14, D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
- b) Sri A.K.Parida I.A.S(Retd),  
Chairman,  
Andhra Pradesh Pollution Control Board,  
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada - 521010  
Email: [chairman@appcb.gov.in](mailto:chairman@appcb.gov.in)
- c) Sri N.V.Bhaskar Rao, Joint Chief Environmental Engineer,  
A.P. Pollution Control Board,  
Zonal Office, Plot No. 41,  
Gurunanak Road, Opp. State Bank of Hyderabad,  
Sri Kanakadurga Officer's Colony, Vijayawada - 520 008.  
Email: [zovia-ices@appcb.gov.in](mailto:zovia-ices@appcb.gov.in)
- d) Sri Ch.Rajasekhar, Environmental Engineer  
A.P. Pollution Control Board, Regional Office,  
A. P. Pollution Control Board, 1st Floor, A P S F C Building,  
A K Nagar Nellore - 524 004  
Email: [ipnlr-ee1@appcb.gov.in](mailto:ipnlr-ee1@appcb.gov.in)
- e) Ms. Mahima.T. Gowda, Scientist-D  
Central Pollution Control Board, Regional Directorate,  
Chennai (Joint Committee Member constituted by NGT)  
Email: [mahima.cpcb@nic.in](mailto:mahima.cpcb@nic.in)

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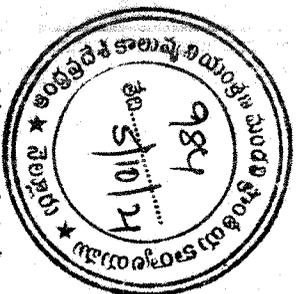
3F INDUSTRIES LTD.

Page 45

To

01-10-2021

The Member Secretary  
 APPCB,  
 Near Sunrise Hospital, Chalamalavari Street,  
 Kasturibaipet, Vijayawada.



Dear Sir,

**Sub:** PCB-HO-UH-II-TF- M/s. 3F Industries Limited (Formerly M/s. Foods Fats & Fertilizers Ltd.) Sy.No. 1604, Epuru 1-B, Pantapalem(V), Muthukur(M), SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11-08-2021 in O.A. No. 221 of 2015 – Non-Compliance of Board Directions – Legal Hearing held on 07-09-2021 – Directions Reg.

**Ref:** 1. Order No.149/APPCB/UH-II/TF/NLR/2018 dated: 23-09-2021.

With reference to the above we bring to your kind notice that we are in the receipt of the above order on 01-10-2021 and contents noted. We submit that the industry has taken necessary pollution control measures and compliance status to paragraph 2 to 15 of the notice is as follows:

S.no.	Compliance Status	Remarks
1	As on 03.10.2021	It is to be noted that OA No.221/2015 pending before the NGT and submitted that our objections to the final Expert Committee report, hence, keep is we assure you that we comply with the NGT orders, kindly keep pending the subject notice proceedings.
2	In Process	AP Govt promised to provide water at Door steps at the time of installation but not fulfilled commitment which forced us to take water from outside agencies. Recently Municipal Commissioner Nellore taken up this job with different proposals. Waiting for final DPR Report from Municipal authorities for Pipe line
3	Complied	Regarding the issue of 'Spent Nickel Catalyst' it is submitted that the unit is complying in proper storage and disposing of Spent Nickel catalyst to authorized re-processors only who are further selling to our unit. And the unit submitting all the records to the PCB authorities regularly.
4	Complied	Our unit never discharged treated or untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel and into the

(Formerly Foods Fats &amp; Fertilisers Limited)

Survey No. 1604, APIC - IALA, Epuru 1B, Pantapalem Panchayat, Muthukur Mandal, SPSR Nellore Dist, A.P. India.

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 CIN : U24120AP1960PLC000898 email id : tpg@ff.co.in website : www.ffc.in

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		land outside the industry premises. Our industry is land locked area surrounded with all neighboring lands belongs to local people.
5	Complied	Regarding to the issue of Fullers Earth and recovered oil from ETP it is submitted that the unit is maintaining all the records with respect to Fullers Earth and in disposing to the authorized Solvent Extraction plants & Incense stick manufacturers with proper invoicing and regularly submitting the records to PCB authorities.
6	In Process	APPCB given first time the direction vide order cited above of Submitting or Producing the mineral test results of the procured Crude Palm or Sunflower Oil either from domestic or from import to Regional Office, Nellore and we assure that we follow the same, in our own interest being a food processing industry.
7	Complied	We installed the online stack monitoring system on 21-04-2016 for the Boiler chimney for online monitoring of the flue gases the same can be observed online at any point of time, Apart from the stock monitoring system, The industry is getting it done through 3 <sup>rd</sup> party for comparison and found always at par with the on-line stack monitoring. OCEMS installed in the stack connected to 35 TPH boiler and connected to APPCB Server.
8	Complied	We are not utilizing the porthole provided to the stacks for the purpose manual monitoring for online stack monitoring. We ensure you that real time data is directly transferred to APPCB Server without any interface.
9	In Process	3 F Industries is not responsible for the fly ash dumping. But entire area will be covered in 3 months' time on photographic evidence will be submitted
10	Complied	The fact remains that Development of Green Belt is a continuous process and so far, we developed around 33% of green belt in and around in the factory. We participated in Workshop on High Density Green belt at Vijayawada on 27.09.2019 Miyawaki method, conducted by APPCB, following this method of Miyawaki we further developed green belt in more than 1 acre land.
11	Complied	Septic tanks followed by soak pits are provided for treatment of domestic effluents. Our unit is fully equipped with all required ETP with filter presses followed by Aeration tanks, Clarifiers, RO, MEE and ATFD. We laid separate pipelines for transmitting effluent water from each process area to a common Fat Trap before coming into ETP area. The storm water drains are also connected to ETP being a ZLD plant however the rainwater is collected to water treatment plant for our industrial use.
12	Complied	It is further submitted that; we have installed 7 individual fat traps (Earlier it was 6 Fat Traps) covering all production blocks and from there the effluent is being transferred through individual pumps and pipelines to common fat trap located in the process area just before the ETP to segregate effluents transfers from the rainwater drains. The storm water drains are installed parallel to the roads and having provision to collect the rain water into raw water tanks apart from rain Harvesting System. And these are completely segregated.

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		<p>Moreover, we bring to your notice that we have invested a substantial amount and improved all our ETP Operations by including the following equipment and through which there will be a further improvement in process parameters.</p> <p>Replace the Sludge Drying Beds with installing Two Plate and Frame Filters 2016.</p> <p>Enhancing the Aeration capacity to 200 KL.</p> <p>Improvements in 3<sup>rd</sup> RO System in 2017</p> <p>Replacing our previous MEE with Four Stage Forced Evaporation System along with ATFD in 2020.</p> <p>It is further submitted that, even though we have invested huge money on our ETP up gradations continuously ever since the beginning we further propose to invest of Rs. 400 Lakhs and we are upgrading our ETP as committed. However, for converting into continuous process and to improve our water conservation and utilizing in the process, we are now installing the following equipment in addition to the previous installations.</p> <p>Dissolved Air Flootation (DAF).</p> <p>Membrane Bio-Reactor (MBR).</p> <p>Further enhancing our Aeration Capacity to tackle any surge load during the rainy season for more than 200 Kl effluent water.</p> <p>Volute Sludge dewatering unit (Sludge handling screw press).</p> <p>New 3<sup>rd</sup> RO Two Stage System for treated effluent water.</p> <p>Other required Pumps and Accessories.</p> <p>Upon suggestion of the Joint Committee to improve the ground water level which in turn help us for drawl of our own water from the ground we have taken immediate steps of constructing the Rain Water Harvesting pits in three numbers at non-operational area and completed. We will extend to construct the same further in other possible areas.</p> <p>Industry is scrupulously complying</p>
13	Complied	
14	In Process	<p>The same will be complied after the final disposal of OA. 221 of 2015 pending on the file of National Green Tribunal.</p>

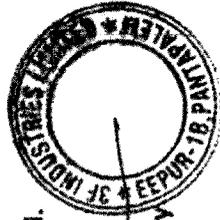
As seen from the above compliance status, it is to submit that we have complied with the most of the directions, and request you to waive off the environmental compensation of Rs.1,10,06,000 /-(Rupees One Crore Ten Lakhs Six Thousand only) within a weeks' time, as

directed with reference to the order cited in the reference. Further, it is submitted that our objections to the Environmental Compensation is pending before the NGT in OA No.221/2015 and we assure you that we comply with the NGT orders in this regard, once the orders are finalised.

Hence considering all the above compliance of pollution control measure, we hereby sincerely request you to drop the proceedings to collect the Environmental Compensation of Rs.1,10,06,000/- from our unit till further directions issued by the Hon'ble NGT, for which the act of kindness, we shall be grateful to you sir.

Thanking you.

For 3F Industries Ltd.



Authorised Signatory

c.c to EE – RO – NLR

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10/11/21, 8:26 PM

Email

Page 49

Email

Ch. Rajasekhar

**RE: APPCB-RO-Nellore- M/s.Emami Agrotech Ltd , Nellore- Directions issued-Reg**

**From :** natayana murthy <narayana.murthy@emamiagrotech.com>

Mon, Oct 04, 2021 07:50 PM

**Subject :** RE: APPCB-RO-Nellore- M/s.Emami Agrotech Ltd , Nellore- Directions issued-Reg

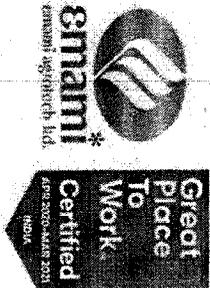
2 attachments

**To :** Ch. Rajasekhar <tronlr-ee1@appcb.gov.in>

Respected Sir,

Pl find enclosed here with Reply for below Issue .  
Kindly consider our views

MV Narayana Murthy  
Vice President ( Operations ) & Unit Head  
Emami Agro Tech Limited- Krishnapattanam  
Land line - +919642225543  
Website - [www.emamiagrotech.in](http://www.emamiagrotech.in)



**From:** Ch. Rajasekhar <tronlr-ee1@appcb.gov.in>

**Sent:** 29 September 2021 16:54

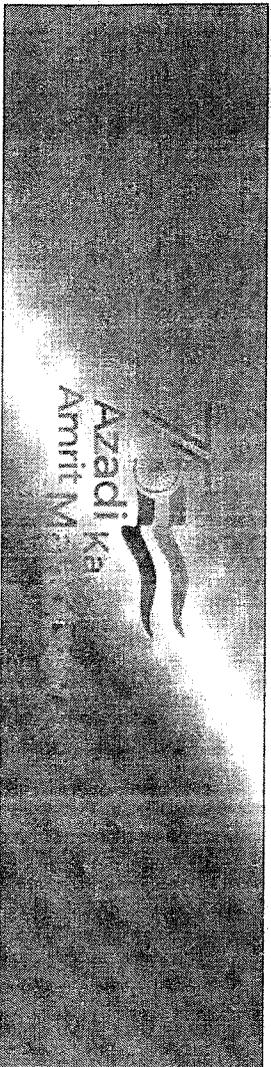
**To:** M V Narayana Murthy <narayana.murthy@emamiagrotech.com>

**Subject:** APPCB-RO-Nellore- M/s.Emami Agrotech Ltd , Nellore- Directions issued-Reg

Sir,

Please find the attachment.

**With regards**  
**Environmental Engineer,**  
**APPCB, RO, Nellore.**



To,  
The Member Secretary,  
APPCB,  
Vijayawada.  
04.10.2021

Subject: Reply to your Notice dated 23.09.2021 in Order No. 149/APPCB/UH-II/TF/NLR/2018 received by email on 29.09.2021.

Sir,

We, Emami Agrotech Limited, a Company incorporated under the provisions of the Companies Act, 1956 and an existing company under the Companies Act, 2013 (hereinafter referred to as such or as "We" or "The Company") have received the above notice dated 23/9/21 by email on 29/9/21 and our response is as follows: -

It is submitted that, in Point no. 1 in the above referred notice, APPCB has directed M/s. Emami Agrotech Limited to remit a sum of Rs.1,32,50,000/- (Rupees One Crore Thirty Lakhs Fifty Thousand only) within a weeks' time. It is submitted that our objections to the Environmental Compensation is pending before the NGT in OA No.221/2015. Further, we undertake to comply with the final orders of the Hon'ble NGT on the same. Therefore, pending the hearing and in absence of any direction from NGT, we are not in a position to pay the same.

Further, the Company wish to submit its reply to the directions given in paragraph 2 to 15 of the notice. The response is as follows:

S. no.	Compliance Status As on	Remarks
	03.10.2021	

Direction No. 2	IN PROGRESS	AP Govt promised in G.O.Ms.NO.111, Industries & Commerce(IP) Department dated 30 <sup>th</sup> October, 2010. to provide water at Door steps at the time of installation but not fulfilled commitment which forced us to take water from outside agencies. Recently, Municipal Commissioner Nellore taken up this job with different proposals. Waiting for final DPR Report from Municipal authorities for Pipe line.
Direction No. 3	Complied	We are keeping the spent nickel catalyst safely and disposing separately and submitting details to APPCB. In our process we use Nickle Catalyst. So final disposal quantity is very nominal.
Direction No. 4	Complied	we are not discharging any Effluents outside our premises.
Direction No. 5	Complied	We are maintaining the proper disposal records for ETP oil sludge & Fullers Earth etc.
Direction No. 6	Complied	We are importing all Edible OIL Consignments after official clearance from Customs Dept / FSSAI Guideline only. We will submit reports to APPCB every 3 months.
Direction No. 7	IN PROGRESS	In the recent NGT committee report this point is raised. All the Edible oil industries in that locality are in the process to identify vendors and to conduct Viability study.
Direction No. 8	Complied	We have installed stack monitoring station to the 36 TPH boiler & Data transmission connected to the APPCB Server as well.

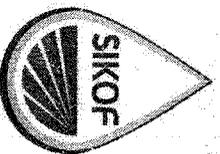
Direction No. 9	IN PROCESS	This point is raised by NGT committee recently. As committed to NGT Committee we are in a process along with other companies to execute this JOB.
Direction No. 10	IN PROCESS	This point is raised by NGT committee recently. AS committed to NGT Committee, we started process with District Industries DEPT / APIIC.
Direction No. 11	Completed	We developed green belt as per APPCB Norms.
Direction No. 12	Completed	We are segregating the ETP sludge & MEE Salts and disposing separately. Following leachate collection system strictly.
Direction No. 13	Completed	No contaminated water going to storm water drains. Strictly collecting at ETP Plant for process.
Direction No. 14	Completed	Industry is scrupulously complying
Direction No. 15	In Progress	Awaiting Reply from Member Secretary, APPCB on our Representation dated 25.08.2021 requesting reduction to the quantum.

Therefore, we request you to consider our reply and wait for the final decision of the honourable NGT as far as the environmental compensation is concerned and further request you to consider the compliances mentioned above.

Thanks & Regards

M.V. Narayana Murthy  
 Vice President (Operations) & Unit Head  
 Emami Agro Tech Limited  
 Krishnapatnam.

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South India Krishna Oil and Fats Pvt. Ltd.

Plant :

Survey No. 275, 279, 280, 281, Epuru Bit-1B,  
Pantapalem, Muthukur Mandal, Nellore - 524344  
(Andhra Pradesh), India, Phone : +91 861 3982601/630  
(CIN : U36100DL2009PTC194220)



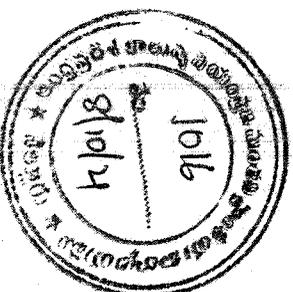
FSSC 22000

Ref: SIKOF/NLR/PCB/2021-130

07 October 2021

To,

SHRI VIJAY KUMAR GSRRK, IAS  
Secretary To Government  
Andhra Pradesh Pollution Control Board  
D.No.33-26-14, 0/2, Near Sunrise Hospital  
Pushpa Hotel Centre,  
Chalamalavari Street,  
Kasturibalpet, Vijayawada - 520 010



ASB  
07/10/2021

Sir

**Subject:** Objection to Order No. 49/APP/CB/UH-11/TF/NLR/2018 dated 23.09.2021 issued to South India Krishna Oil & Fats Pvt. Ltd. for purported "Non-compliance of Board directions - Legal hearing held on 07.09.2021 -Directions- Issued- Reg."

**Ref.:** (a) Order No. 49/APP/CB/UH-11/TF/NLR/2018 dated 23.09.2021 received by us on 29 September, 2021.

(b) Objections dated 23.02.2021 filed on behalf of South India Krishna Oil & Fats Private Limited (The Unit ) to the report of the Joint Committee dated 01.12.2020 in O.A. No. 221 of 2015 pending before the Hon'ble National Green Tribunal, South Zone.

(c) Objections dated 14.09.2021 filed on behalf of South India Krishna Oil & Fats Private Limited (The Unit ) to the report of the Joint Committee dated 10.08.2021 in O.A. No. 221 of 2015 pending before the Hon'ble National Green Tribunal, South Zone.

1. We write to you on behalf of South India Krishna Oil & Fats Pvt. Ltd. (the Unit/ the Company) in reference to the subject Order No. 49/APP/CB/UH-11/TF/NLR/2018 dated 23.09.2021 issued to South India Krishna Oil & Fats Pvt. Ltd. for purported "Non-compliance of Board directions - Legal hearing held on 07.09.2021 -Directions- Issued- Reg." issued by your good office and received by us on 29 September 2021.

2. The said directions have purportedly been issued under Section 33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 whereby, the Unit has inter alia been directed to pay environmental compensation (EC) of an exorbitant sum of INR 1,05,86,000.

As the objection is submitted that the Unit is fully compliant with all existing applicable laws and standards prescribed by various pollution control regulatory bodies, including the APPCB, from time to time.

4. Having said this, your good office is well aware that O.A. No. 221 of 2015 is *sub-judice* before the Hon'ble National Green Tribunal, South Zone wherein, we have filed our objections to the findings contained in the two reports filed by Joint Committee dated 10.08.2021 and 01.12.2020, which are also pending consideration before the Hon'ble National Green Tribunal, South Zone. In fact, it has specifically been highlighted in our objections dated 14.09.2021 filed in response to report of the Joint Committee dated 10.08.2021 that the findings contained in the same are inconsistent with the findings/ observations contained in the previous report dated 01.12.2020 filed by the Joint Committee. Your good office is aware that no rejoinder has been filed to the aforesaid objections filed by the Company to the aforesaid reports. Given that we have duly filed objections to the factual findings contained in the aforesaid reports, and the same is currently pending adjudication, the purported findings/ alleged observations contained in the reports cannot be taken on face value and as the true and correct position in order to justify the imposition of any liability/ penalty/ compensation on the Unit. As such, any act of imposition/ levy of EC in the absence of determination/ adjudication by the Hon'ble National Green Tribunal, South Zone is a brazen attempt to overreach the powers of the Hon'ble National Green Tribunal, South Zone and render the submissions of the Company infructuous and redundant.
5. In fact, on a bare perusal of the said objections filed on behalf of the Unit, it is apparent that the Unit is fully compliant with all existing applicable laws and standards prescribed by various pollution control regulatory bodies, including the APPCB and therefore, such EC has incorrectly been determined. It is pertinent to highlight that no liberty has been sought from the Hon'ble National Green Tribunal, South Zone prior to the issuance of the subject Order/ Directions dated 23.09.2021, despite the pendency of the O.A. No. 221 of 2015 before the Tribunal.
6. Further, despite the various submissions having been made by and on behalf of the Unit, the same have not been considered and the present directions/ Order appear to have been issued in a mechanical manner. Additionally, the basis for the imposition of such EC and the calculation thereof is also unclear. In view of the above factual position, we request you to kindly withdraw the aforesaid Order directing for payment of EC of an exorbitant sum of INR 1,05,86,000, passed by your good office.
7. Without prejudice to the above position, and fully relying thereupon, please see below our response to the specific directions contained in the subject Order:

Sr. No.	Direction	Our Response
1.	The industry shall immediately pay the EC of Rs.1,05,86,000/- within a week's time.	The Unit is fully compliant with all existing applicable laws and standards prescribed by various pollution control regulatory bodies, including the APPCB and therefore, such EC has incorrectly been determined.

Sr. No.	Direction	Our Response
		<p>Further, O.A. No. 221 of 2015 is currently <i>sub-judice</i> before the Hon'ble National Green Tribunal, South Zone wherein, we have duly filed objections to the factual findings contained in the aforesaid reports, and the same is currently pending, adjudication, the purported findings/ alleged observations contained in the reports cannot be taken on face value and as the true and correct position in order to justify the imposition of any liability/ penalty/ compensation on the Unit. As such, any act of imposition/ levy of EC in the absence of determination/ adjudication by the Hon'ble National Green Tribunal, South Zone is a brazen attempt to overreach the powers of the Hon'ble National Green Tribunal, South Zone and render the submissions of the Company infructuous and redundant.</p>
<p>11.</p>	<p>The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement through the surface water sources from government authorized agencies only.</p>	<p>The Unit is permitted to draw 360 KLD of saline water by the Ground Water Department, Government of Andhra Pradesh, however, as stated in the Report, The Unit does not actually draw borewell water for use in its process plants as it is not suitable for its manufacturing process.</p> <p>Recently, the Unit has received letter granting permission from Nellore Municipal Corporation for drawing the required water from the Sundaralah Colony ELSR. Since laying of the pipelines will take time, the Unit is in discussion with other industrial units for arrangement of the filling station/infrastructure at the loading point of Nellore Municipal Corporation and water shall be transported to the end point by the Unit's transport/ tanker arrangements. Further, the Unit is also working with all other industrial units to explore various alternatives as well, as has been suggested in the joint committee report.</p> <p>It is pertinent to highlight herein that the Government authorised agencies need to ensure that the supply water source meets the quality standards (IS 10500:2012) and is suitable for the Unit's food manufacturing process.</p>

Sr. No.	Direction	Our Response
iii.	<p>The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HoWM Rules,2016 for transportation and disposal.</p>	<p>The spent nickel catalyst is generated in very small quantities and some portion of the spent nickel catalyst generated is re-used and the balance stored as per the Hazardous Waste Authorization Rules 2016.</p> <p>The spent nickel catalyst is also disposed of to the authorized agency/ TSDF as per the Hazardous Waste Rules 2016, as mentioned in our reply dated 15.07.2021 submitted to Regional Office, Andhra Pradesh Pollution Control Board, Nellore, wherein we have highlighted changing the disposal option as recyclable or incineration through TSDF on the APEMCL portal in view of non-availability of any registered re-processor on APEMCL portal.</p>
IV.	<p>The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.</p>	<p>A Copy of the Manifest Form 10 indicating the recent disposed hazardous waste is enclosed with the Objections dated 23.02.2021 filed before the Hon'ble NGT.</p> <p>The Unit does not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.</p> <p>In fact, the Joint Committee Report dated 01.12.2020 specifically records in respect of the Unit, that  <i>"During the inspection, the committee did not observe any discharge of effluent into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises."</i></p>
V.	<p>The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.</p>	<p>The Unit maintains proper records for spent earth (fullers earth) generation and disposal. These records have also been submitted to the APPCB in the CFO half-yearly Compliance report enclosed with the Objections dated 23.02.2021 filed before the Hon'ble NGT.</p> <p>The records submitted to the APCB for spent earth (fullers earth) generation and disposal have also been enclosed with the Objections dated 23.02.2021 filed before the Hon'ble NGT.</p>
VI.	<p>The industry shall maintain test results for mineral oil in</p>	<p>We are already in compliance with Food Quality testing of presence of mineral oil in in</p>

Sr. No.	Direction	Our Response
	<p>v/v% in the crude palm &amp; sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept./ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.</p>	<p>the crude palm and sunflower oil procured from indigenous sources as well as the imported lots. Details of the same can be submitted to the Regional Office, Nellore, as has been proposed in your report.</p>
VII.	<p>The industry shall provide on line AAQ monitoring station to continuously monitor PM10, SO2 &amp; other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries</p>	<p>In terms of the advice to provide online AAQ in network with other edible oil industries, the Unit will discuss the same with other edible oil industries and submit an action plan jointly with the other industries in due course.</p>
VIII.	<p>The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.</p>	<p>The Unit has already complied with the observation under response and is continuously monitoring the online stack emission through permanent Porthole provided in Stack.  In addition, the Unit has also deployed separate porthole for third party inspection (APPCB/ External agency).</p>
IX.	<p>The committee observed fly ash dumped towards North side of M/s. Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay/ soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.</p>	<p>All industrial units have jointly agreed to fill clay/sand on the Ash dumped next to M/s Emami Agrotech Limited, for the benefit of society and as part of their corporate social responsibility initiatives. The Unit is in discussions with other industrial units and the aforesaid filling work is being accomplished at the earliest.</p>
X.	<p>The industry shall develop green belt all along the</p>	<p>The Unit is already undertaking CSR activities in the area nearby to its Unit. The compliance</p>

	Direction	Our Response
	<p>industry and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands</p>	<p>with the development of the green belt having 33% coverage has already been complied with by the Unit. The same has also been included in the Half Yearly CFO Compliance Report submitted to the APPCB enclosed with the Objections dated 23.02.2021 filed before the Hon'ble NGT.</p>
XI.	<p>The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off/ leachate to ETP for treatment.</p>	<p>The Unit has already complied with proper segregation of various types of hazardous wastes and has provided separate storage shed with lock and key control system. The Unit has provided Dyke wall system for all the storage places.</p>
XII.	<p>The industry shall ensure that the storm water drainage system as below:</p> <ol style="list-style-type: none"> <li>i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.</li> <li>ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.</li> <li>iii. There shall not be any entry of contaminated wastewater into the storm water drains</li> </ol>	<p>In respect of the storm water drainage system, the Unit is compliant, as specified below:</p> <ol style="list-style-type: none"> <li>i. The permanent pipeline network with appropriate color coding is already in place to transfer the entire effluent to the ETP (photograph attached for reference);</li> <li>ii. The process of collection of first flush of storm water for the first 15 minutes and routing of the same to the ETP, is in place. Photograph attached for reference.</li> <li>iii. The Unit complies with the prescribed standards and accordingly ensures that there is no entry of contaminated waste water into the storm water drains.</li> </ol>
XIII.	<p>The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021</p>	<p>The Unit is compliant with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021</p>
XIV.	<p>The industry shall extend the existing Bank Guarantees for further period of one year</p>	<p>The Bank Guarantee submitted by the Company is valid until 25.03.2022 and Unit will ensure further extension upon renewal, if necessitated</p>

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8. In light of the afore-stated circumstances and specifically in view of the objections dated 23.02.2021 and 14.09.2021 filed by the Unit before the Hon'ble National Green Tribunal, South Zone, there exists no circumstance of any violation being committed on part of the Unit in terms of the findings of the Joint Committee, or even otherwise or at all. We hereby request you to take our response on record and not initiate any action/s against our factory/ unit under the provisions of the Air & Water Acts.
9. Therefore, it is humbly requested that your good office may be kind to peruse the various submissions made by the Company and consider the present reply on merits. Accordingly, the said directions for deposit of INR 1,05,86,000 under reference, may be revoked and no action may be initiated against the Company and its factory or unit.
10. The Company is further most willing to fully cooperate and assist the APPCB with regard to any further compliance or direction and requirement of any further data or logistic application in the Unit.

Yours faithfully

For South India Krishna Oil & Fats Private Limited

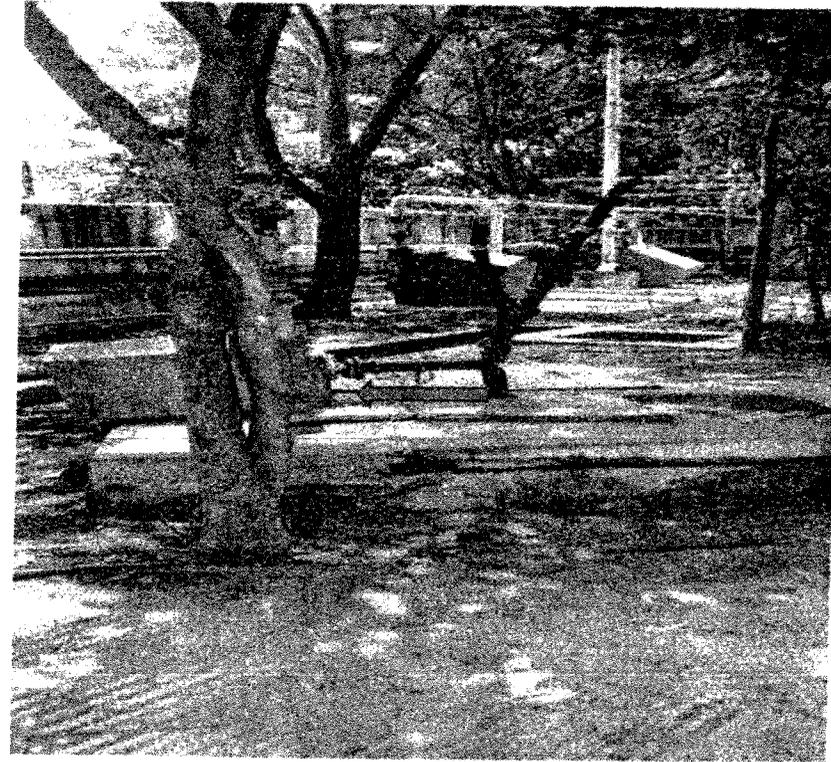
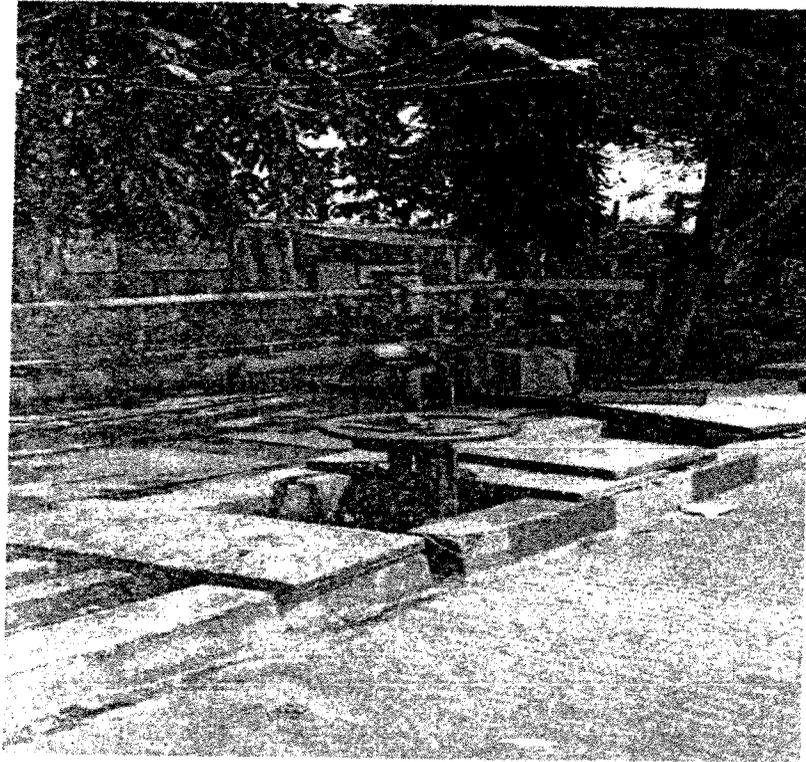
  
Authorised Signatory



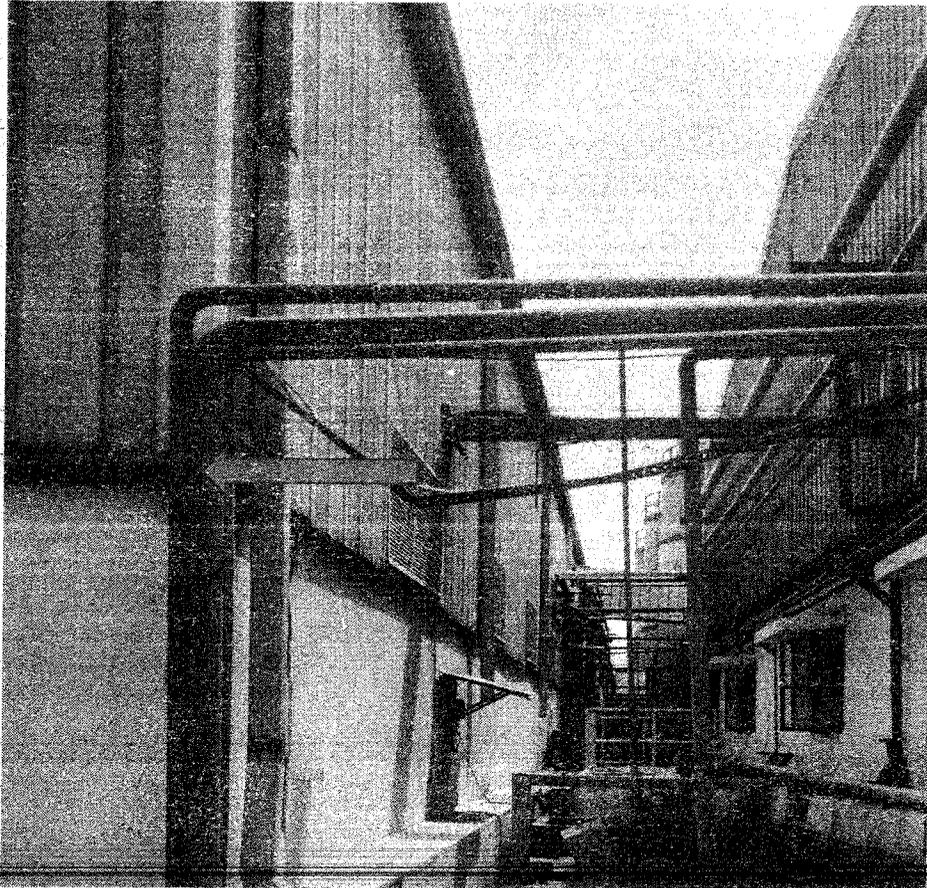
Enclosed: As above.

Copy to:  
Mr M. Rajshekar  
The Senior Environmental Engineer, UH-II

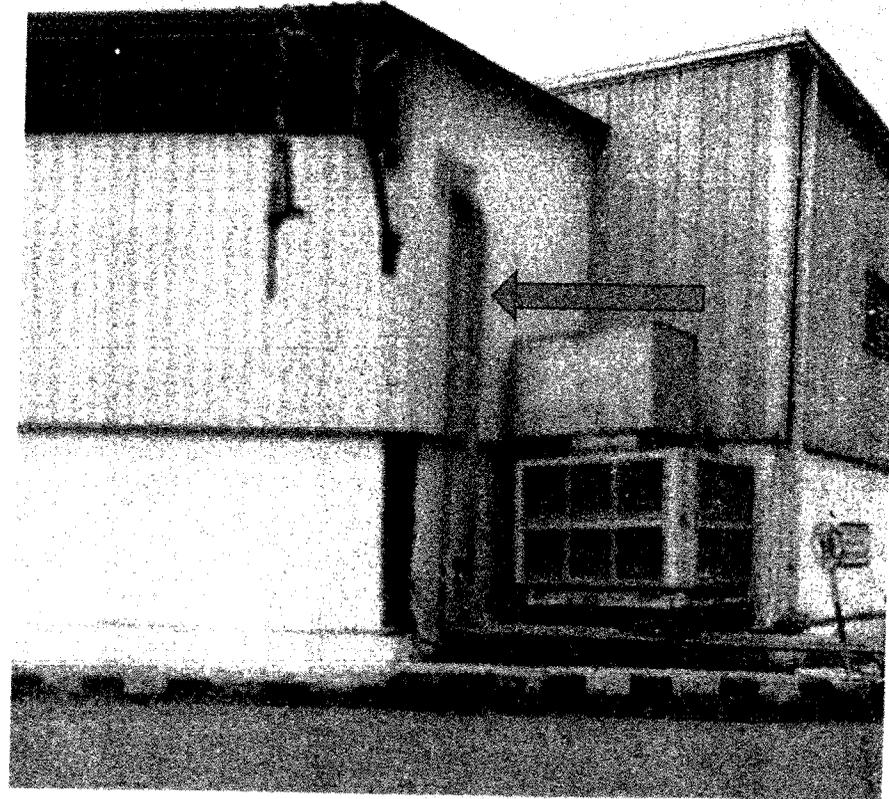
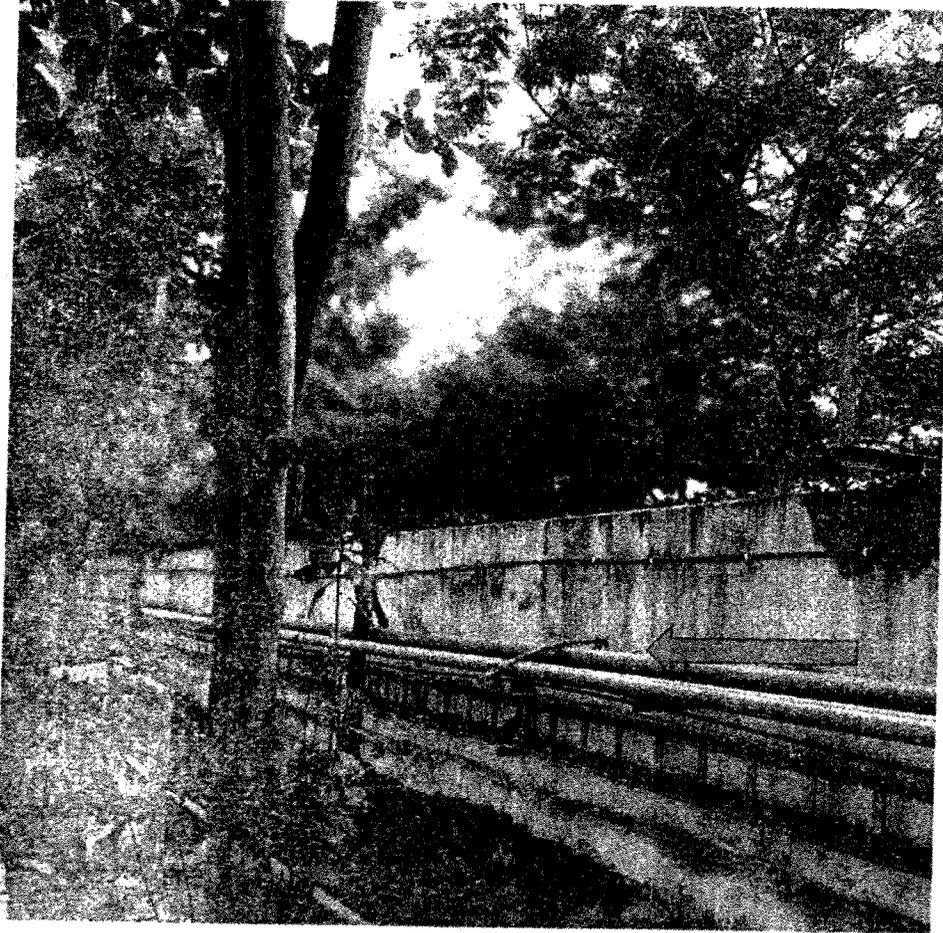
# Storm Water Collection Pump



# Permanent Pipe line & Color Code



# Permanent Pipe line & Color Code



GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

**Industries & Commerce Department - Incentives for setting up of New Industries in Andhra Pradesh- Industrial Investment Promotion Policy for 2005-2010- Orders- Issued.**

INDUSTRIES AND COMMERCE (IP) DEPARTMENT

G.O.Ms.No.178

Dated:21-06-2005

Read the following:-

1. G.O.Ms.No.108, Industries & Commerce (IP) Department, Dated 20-5-96.
2. G.O.Ms.No.241, Industries & Commerce (IP) Department, Dated:15.7.98
3. G.O.Ms.No.9, Industries & Commerce (IP) Department, Dated:5-1-2001
4. G.O.Ms.No.141, Industries & Commerce(IP)Department,Dated:3-7-2004

\*\*\*\*

O R D E R:

Government is extending various Incentives for encouraging establishment of new industrial units in the State since 1961. In the reference 3<sup>rd</sup> read above, Government have issued new Industrial Policy 2000- 2005, which was concluded by 31.3.2005:

- 2) After detailed examination and after having discussions with various industrial Organisations such as CIL, FAPSA, FICCI and taking into consideration of recommendations of Industrial Associations, a policy of various States viz., Karnataka, Maharashtra, Gujarat, West Bengal and to make a policy with emphasis on Creation of Quality Infrastructure, Incentivising Investments, Building Industrial Competency in Women, Quality Competitiveness, Export Promotion, Environmental Friendly Climate, Attracting Mega Investments, Attracting Foreign Direct Investment, Access to Market, Intellectual Property Rights, Fostering Industrial Clusters, Prevention of Industrial Sickness, Preventing Migration, Permitting Industries to Exit, towards better Regulation, Policy Measures, Thrust Sectors, the Government approved a new "Industrial Investment Promotion Policy 2005-2010" as appended at Annexure-I.
- 3) Under the new "Industrial Investment Promotion Policy 2005-2010", the Government approved the following fiscal benefits covering the categories of a) SSI/Tiny units b) SC/ST Entrepreneurs c) Women Entrepreneurs d) Units other than SSI/Tiny (**Large & Medium Scale Industries**) and e) Mega Projects:

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### **3.1.0 SSI/Tiny units**

Small Scale Industry (SSI) means a Unit having the investment on plant and machinery (Productive only) up to limit as defined by the Government of India from time to time.

Tiny Industry means an industry in which Investment plant and machinery (Productive only) up to limit as defined by the Government of India from time to time.

- 3.1.1. 100% reimbursement of Stamp duty and transfer duty paid by the industry on purchase of land meant for industrial use.
- 3.1.2. 100% reimbursement of Stamp duty for Lease of Land/Shed/ Buildings.
- 3.1.3. 100% reimbursement of Stamp duty and transfer duty paid by the industry on financial deeds and mortgages etc.
- 3.1.4. 25% rebate on land cost in IEs/IDA's limited to Rs.5.00 lakhs.
- 3.1.5. Power cost will be reimbursed @ Rs.0.75 per unit during the first year of the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis, keeping in view of the changes in the tariff structures to ensure that power cost to the industry is pegged down to the first year's level.
- 3.1.6. 15% investment subsidy on fixed capital investment will be given subject to a maximum of Rs.15.00 lakhs
- 3.1.7. An additional investment subsidy of 5% on fixed capital investment limited to Rs.5.00 Lakhs for SC/ST entrepreneurs.
- 3.1.8. 25% of the tax paid during one financial year will be ploughed back as a grant by the Government towards the payment of tax during next year. Benefit will be available for 5 years from the date of commencement of production i.e., upto 6<sup>th</sup> year.
- 3.1.9. 3% interest subsidy on Prime Lending Rate (PLR) will be given on the term loan taken by new Tiny/SSI industrial units subject to a maximum of Rs.5.00 lakh per year for a period of 5 years.
- 3.1.10. 5% of project cost will be provided as seed capital assistance to SSI/Tiny Units started by SC/ST Entrepreneurs as a grant for industries, which were sanctioned seed capital assistance by Prime Lending Institutions under National Equity Fund Scheme limited to Rs.5.00 Lakhs.
- 3.1.11. 8% subsidy on capital equipment for technology upgradation.
- 3.1.12. 50% subsidy on the expenses incurred for quality certification limited to Rs. 1.00 Lakh.
- 3.1.13. 25% subsidy on specific cleaner production measures limited to Rs.5.00 Lakhs.

3.1.14. 50% subsidy on the expenses incurred for patent registration limited to Rs. 5.00 Lakhs.

### **3.2.0. Women Entrepreneurs**

Women entrepreneurs mean those units established as sole Proprietress or invariably having 51% share in Partnership/Private Limited Companies.

3.2.1. 100% reimbursement of Stamp duty and transfer duty paid by the industry on purchase of land meant for industrial use.

3.2.2. 100% reimbursement of Stamp duty for Lease of Land/Shed/Buildings.

3.2.3. 100% reimbursement of Stamp duty and transfer duty paid by the industry on financial deeds and mortgages etc.

3.2.4. 25% rebate in land cost in IEs/IDA's limited to Rs.5.00 Lakhs.

3.2.5. Power cost will be reimbursed @ Rs.0.75 per unit during the first year of the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis keeping in view of the changes in the tariff structures to ensure that power cost to the industry is pegged down to the first year's level.

3.2.6. 15% investment subsidy on fixed capital investment will be given to SSI/Tiny Units subject to a maximum of Rs.15.00 lakhs

3.2.7. 5% Additional Investment subsidy on fixed capital investment limited to Rs.5.00 Lakhs.

3.2.8. Another 5% investment subsidy on fixed capital investment limited to Rs.5.00 Lakhs for women belongs to SC/ST Community.

3.2.9. Upto 25% of the tax paid during one financial year will be ploughed back to Industries as a grant by the Government towards the payment of tax during next year. However, such grant shall not remit in net cash outflow to Government. Benefit will be available for 5 years from the date of commencement of production i.e. upto 6<sup>th</sup> year.

3.2.10. 5% of project cost will be provided as seed capital assistance to SSI/Tiny Units as a grant for industries, which were sanctioned seed capital assistance by Prime Lending Institutions under National Equity Fund Scheme limited to Rs.5.00 Lakhs.

3.2.11. 5% interest subsidy on Prime Lending Rate (PLR) will be given on the term loan taken by new Tiny/SSI industrial units subject to a maximum of Rs.5.00 lakh per year for a period of 5 years.

3.2.12. 8% subsidy on capital equipment for technology upgradation.

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- 3.2.13. 50% subsidy on the expenses incurred for quality certification limited to Rs. 1.00 Lakh.
- 3.2.14. 25% subsidy on cleaner production measures limited to Rs.5.00 Lakhs.
- 3.2.15. 50% subsidy on the expenses incurred for patent registration limited to Rs. 5 Lakhs.

**3.3.0. Units other than SSI/Tiny units (Large & Medium Scale Industries)**

Other than SSI/Tiny units (Large & Medium Scale Industries) means an industry in which the investment on plant and machinery (Productive only) less than Rs 100 crores except SSI Units.

- 3.3.1 100% reimbursement of Stamp duty and transfer duty paid by the industry on purchase of land meant for industrial use.
- 3.3.2. 100% reimbursement of Stamp duty for Lease of Land/Shed/ Buildings.
- 3.3.3. 100% reimbursement of Stamp duty and Transfer duty paid by the industry on financial deeds and mortgages etc.
- 3.3.4. 25% rebate in land cost in IES/IDA's limited to Rs.5.00 Lakhs.
- 3.3.5. Power cost will be reimbursed @ Rs.0.75 per unit during the first year of the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis keeping in view of the changes in the tariff structures to ensure that power cost to the industry is pegged down to the first year's level.
- 3.3.6. 25% of the tax paid during one financial year will be ploughed back to the units as a grant by the Government towards the payment of tax during next year. Benefit will be available for 5 years from the date of commencement of production i.e. upto 6<sup>th</sup> year.
- 3.3.7. Infrastructure like roads, power and water will be provided at door step of the industry for stand alone units by contributing 50% of the cost of infrastructure from IIDF with a ceiling of Rs.1.00 Crore, subject to (a) the location should be beyond 10 kms from the existing Industrial Estates/IDA's having vacant land/shed for allotment and (b) cost of the infrastructure limited to 15% of the eligible fixed capital investment made in the industry.
- 3.3.8. 50% subsidy on the expenses incurred for quality certification limited to Rs. 1.00 Lakh.
- 3.3.9. 25% subsidy on cleaner production measures limited to Rs.5 Lakhs.

3.3.10. 50% subsidy on the expenses incurred for patent registration limited to Rs. 5 Lakhs.

### **3.4.0. Mega Projects**

Mega Project means the Industrial unit, which sets up with a capital investment of Rs.100 Crores or above.

3.4.1. Mega projects i.e. projects with an investment of Rs.100 Crores and above are eligible for all the incentives available for Large and Medium Scale Industries.

3.4.2. Further, the Government will also extend tailor-made benefits to suit to particular investment requirements on case to case basis.

### **3.5.0. Existing Tiny/SSI/Large & Medium Scale Industries other than Mega projects**

3.5.1. 50% subsidy on the expenses incurred for quality certification limited to Rs. 1.00 Lakh.

3.5.2. 50% subsidy on the expenses incurred for patent registration limited to Rs. 5.00 Lakhs.

### **3.6.0. Existing Large Industries and Mega projects**

3.6.1. In order to address the specific problems of existing Large industries, Government may offer special package of fiscal benefits on case to case basis. Exact fiscal benefits would be decided by SIPB from time to time depending on the nature of the project, investment, location, employment etc. An Industrial Promotion fund with adequate provision will be created for the purpose. Guidelines and Modalities for operating the fund will be decided by the SIPB.

### **3.7.0. Other benefits (to all categories)**

3.7.1. Land conversion from Agriculture use to industrial use will continue to be automatic on payment-required fee as per the rules in vogue.

3.7.2. All industrial units continue to be exempted from payment of NALA tax,

3.7.3. Government will ensure stable prices of Municipal water for 3 years for industrial use.

3.7.4. Reservation of 10% of water for industrial use from the existing projects as well as future projects will continue.

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- 4) To promote Andhra Pradesh as attractive and competitive destination for industrial investments, the State Government have offered various incentives/benefits to all eligible new industrial units set up in the State except in the Municipal Corporation limits of Visakhapatnam, Vijayawada and Hyderabad and **commence commercial production on or after 1.4.2005 but before 31-3-2010**. Projects involving substantial Expansion/ Diversification of existing industries in the eligible lines of activities are also entitled for benefits offered under the policy. The list of ineligible Industries/ activities as per G.O.Ms.No.9, Industries & Commerce (IP) Department, Dated: 5-1-2001 read with G.O.Ms.No.141, Industries & Commerce (IP) Department, Dated: 3-7-2004 is appended to, as Annexure II, till further modifications of the list.
- 5) Necessary amendments/ Orders will be issued by the concerned Departments. Detailed guidelines will be issued by the Commissioner of Industries separately.
- 6) This order issues with the concurrence of Finance (Exp.I&C) Department, vide their U.O.No . 12970/447/Exp.I&C/05, Dt.19-05-2005.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

D.LAKSHMI PARTHASARATHY  
PRINCIPAL SECRETARY TO GOVERNMENT & CIP

To  
The Commissioner of Industries, Hyderabad.  
The Accountant General, Andhra Pradesh, Hyderabad.  
The Chief Secretary to Government, Hyderabad.  
The Prl.Secretary to Chief Minister.  
All Private Secretaries to the Ministers.

Copy to:

The Pay and Accounts Officer, Hyderabad.  
All District Collectors.  
All Heads of Departments.  
All Departments of Secretariat.  
All Govt. Companies/Corps.  
The Fin.(Expr.Inds) Dept.  
All General Managers, District Industries Centre in the State.  
All Sections in the Dept.  
SF/Sc.

// FORWARDED:: BY ORDER //

SECTION OFFICER

ANNEXURE-IILIST OF INELIGIBLE INDUSTRIES

1. All process of Edible Oil Seeds/Cakes viz., 1. Groundnut 2. sesam 3.Safflower 4. Rape Seed/Mustard 5. Coconut (both tender & dry) 6.sunflower, Niger Cotton Seed.  
(All processes include Decorticating, Expelling, Crushing, Roasting, Parching, Frying)
2. Rice, Dall and Flour Mills including Roller Flour Mills, Modern Rice Mills and Parboiled Mills, Idli Rava, Parched/Flaked Rice (Poha & Murmura).
3. Coffee Roasting, Grinding.
4. Ice Cream, Ice Candy, Kulfy, Ice Fruit, Pepsy, Tuty Fruity etc.
5. Chocolates, Peppermints and Confectionery, Chewing gum except those having ISI, AG Mark or FPO Mark.
6. Aerated Waters including soft drinks.
7. Nut Powder including Raw nut processing, Chikini Power and Pan Masala.
8. Khandasari Sugar and Sugar Mills.
9. Powders of Chilly, turmeric, Masala, Spices, Curry, Sambar etc.
10. Sweets.
11. Pickles & Chutnys other than 100% EOUs.
12. Beer and other Alcoholic Drinks.
13. Rectified Spirit (Alcohol) from out of Molasses.
14. Alcohol based Industries except Pharmaceuticals and Drug Industries.
15. Cotton Ginning Mills.
16. Cotton/Jute/Iron Scrap Bailing processes.
17. All table meat, animal rearing/farming like poultry, piggery etc.
18. Hatchery (Other than Duck hatchery).
19. Slab Polishing except Granite and Marble curring & Polishing.
20. Soap making units not operated by power driven machinery.

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21. Manure mixing industry.
22. Chloral Hydrate.
23. Products of Camphor.
24. Naphthalene Balls.
25. Shampoos and other cosmetic items except those having ISI mark.
26. Tooth Power/paste.
27. Distilleries, Breweries.
28. Varnishes and Thinners.
29. Lime Kiln / Burnt Lime/ Hyderabad Lime.
30. Treadle operated conventional printing presses including Off-set, litho etc.
31. Power laundries.
32. Beedi/cigaratte manufacture and other tobacco products.
33. Tobacco barons/tobacco re-drying/processing.
34. Saw-mills and all types of wooden furniture manufacturing including wood based laminated products.
35. Road Metal/ Stone Crushing / Coal Pulverising/ Ready concrete wise.
36. Drinking Straws.
37. Cinematography/ Video Parlours /Theatres & Videography.
38. Book Binding/ Note Books / Exercise Note Books / Registers Ledgers/ File Pads / Office files etc.
39. Tailoring other than readymade garments.
40. Steel Structural and fabrication works other than heavy structurals.
41. Aluminum re-rolling rods, and utensils manufacturing.
42. Stainless Steel utensils.
43. Steel re-rolling mills, rolling rods, including Tor steel Angles, Channels, Flats etc.
44. G.I. Buckets, Gamelas, Boiling pans, Trunks, Spades, Mamotees, Shovels and Bins.

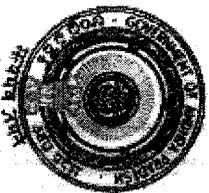
45. Steel furniture except units set up in town/village with population below 1,00,000 per 1991 census.
46. Corrugated Sheets from GP/BP shets.
47. Hamilton poles and Tubular Poles.
48. Steel Gates/Grills and Bright bars.
49. Mangalore Tiles/Asbestos Products.
50. Hotels except (a) motels (b) Hotels set up in State Government approved tourist centres of Districts.
51. X-ray clinics and clinical/ pathological laboratories and scanning, M.R.I. Tests.
52. Photo Studios and colour Film Laboratories.
53. All industries of mobile nature like rigs, concrete mixing plants, road metal mixing etc., including site oriented industries.
54. Servicing and/ or Repairing units, excluding: a) Auto Servicing and/or repairing units; b) Retreading units; c) Industrial material testing laboratories; d) General engineering machining workshops; e) Common effluent treatment plants; f) CAD and/or CAM; g) Cold storage; h) Heat treatment, Electroplating and Galvanising units; i) Seed processing units; j) Xerox units set up with institutional finance only and k) Desk top printing units.
55. Composite units set up for manufacture of an eligible item along with ineligible item.
56. Mini Steel Plants.
57. Steel Ingots/Billets.
58. Alloy Steel Castings Manufacturing units with induction furnace more than 500 KVA capacity.
59. Ferro Alloys Manufacturing.
60. Calcium Carbide and Silicon Carbide Manufacturing

D.LAKSHMI PARTHASARATHY  
PRINCIPAL SECRETARY TO GOVERNMENT & CIP

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ANNEXURE-I

**INDUSTRIAL INVESTMENT PROMOTION  
POLICY 2005-2010**



**INDUSTRIES AND COMMERCE DEPARTMENT  
GOVERNMENT OF ANDHRA PRADESH**

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1. Introduction
2. Andhra Pradesh - An Attractive Investment Destination
3. Road Map
4. Objectives
5. Strategy
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  - 5.2 Incentivising Investments
  - 5.3 Building Industrial Competence in Women
  - 5.4 Quality Competitiveness
  - 5.5 Export Promotion
  - 5.6 Environment Friendly Climate
  - 5.7 Attracting Mega Investments
- Attracting Foreign Direct Investments
- 5.9 Access to Market
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- 5.11 Fostering Industrial Clusters
- 5.12 Prevention of Industrial Sickness
- 5.13 Preventing Migration
- 5.14 Permitting Industries to Exit
- 5.15 Towards Better Regulation
- 5.16 Policy Measures - Thrust Sectors
- 6.0 Abstract Statement of Fiscal Benefits

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## 1.0. INTRODUCTION

- 1.1. Government accords highest priority to the industrial sector on account of the vital role it plays in balanced and sustainable economic growth. It plays a crucial role in the process of economic development by value addition, employment generation, equitable distribution of national income, regional dispersal of industries, and mobilization of capital, entrepreneur skills and contribution to exports.
- 1.2. To drive industrial growth by attracting private investments, an industrial policy statement of the State which sets out clear and credible specific measures to improve the investment climate towards better regulation by removing barriers to competition.
- 1.3. The investment climate is central to growth and improves outcomes for society as a whole. It reflects the many location specific factors that shape the opportunities and incentives for firms to invest productively, create jobs, and expand.
- 1.4. Against this back drop, Government have introduced Industrial Policy to drive industrial growth by clearly spelling out various components of incentives being offered, supply of quality power, improved infrastructure facilities etc. To remove the existing barriers; and for creation of congenial and hassle-free investment climate and also to boost investor confidence, a series of proactive measures are being proposed.

## 2.0. ANDHRA PRADESH - AN ATTRACTIVE INVESTMENT DESTINATION

2.1. Andhra Pradesh is the fifth largest State in the country with an area of 2, 76,754 sq. km, accounting for 8.4 % of India's territory with 76.7 million population. Andhra Pradesh is strategically located in the Indian sub-continent and the State has the longest coastline (972 km) among all the States in India. Its capital Hyderabad occupies a central location and is well connected with the rest of the world through its seaports on the eastern coast and its international airport. Well-established air, road, and railway networks link it to the rest of India.

2.2. Andhra Pradesh has bountiful natural resources. Endowed with fertile land, water, and conducive agro-climatic conditions and it is an agriculturally-prosperous state. Nearly 75% of its area is covered by the river basins of the Godavari, Krishna and Pennar, and their tributaries. There are 17 smaller rivers like the Sarada, Nagavali and Musi, as well as several streams. Godavari and Krishna are the two major perennial rivers, and with their extensive canal system, provide assured irrigation.

2.3. Andhra Pradesh is the only State with abundant energy. It has an installed capacity for generating 10 273.44 MW, the second highest in the country and many projects are under implementation to generate 4715 MW by 2009. Among all Indian States, Andhra Pradesh has progressed furthest in reforming its energy sector (privatisation, separation of generation from transmission and distribution).

2.4. Vast natural gas reserves found in Krishna-Godavari basin with 47 million standard cubic metres per day have opened up immense possibilities for environment-friendly industrial and socio-economic development in Andhra Pradesh. In terms of industrial development, Andhra Pradesh has progressed rapidly. Its gross state domestic product (in PPP) was \$150 billion during 2002-03. It has thus emerged as one of the most attractive investment destinations, ranking third in India

### High Potential Sectors

2.5. Andhra Pradesh's strength lies in its fully diversified industrial base, with the thrust on high-tech sectors including information technology, pharmaceuticals, biotechnology and Nano Technology. Traditional sectors such as textiles, leather, minerals, and food processing are also being further developed for high value addition.

**Competitive Investment Climate**

- 2.6. The state has an exclusive financial institution APSFC for providing finance to small industry. Apart from this 5288 commercial banks are functioning in the state in rural and urban areas. The state has a good network of specialized SSI branches for extending assistance to small and tiny industry.
- 2.7. In the Industrial infrastructure front, the State has taken lot of initiatives for development of industrial infrastructure for the consistent growth. Government in association with APIIC has initiated a set of prestigious projects that include industrial infrastructure, social infrastructure and infrastructure for the specific sectors. The state owned corporation APIIC has already set up 272 industrial estates and specialized parks like ICICI Knowledge Park, SP Bio-tech Park, Marine Bio-tech Park, Agri Bio-tech Park, Special Economic Zone, Pharma City, Hardware Park, HITTEC city, Leather Parks, Food Processing Park, Agri Export Zones etc.
- 2.8. The state has one major port at Visakhapatnam which handles largest tonnage among all Indian ports and minor ports at Kakinada, Krishnapatnam, Vadarevu and Gangavaram.
- 2.9. The State has undertaken wide-ranging measures to nurture its industries: simplified, less restrictive regulations, labour and fiscal reforms, incentives. In line with this objective, the State has enacted a law for single-window clearances. It is the first State in the country to have a law for single-window clearances, which ensures that all clearances to investors are given within a set period. The State has been qualified as "flexible" in its approach to labour regulations and "good" for its simplification of rules and regulations. It introduced the self-certification concept, common annual returns in place of multiple returns with simplified registers, and zero inspection regime through accredited agencies.
- 2.10. As part of its continuing search for ways to ensure a better quality of life, the State has been in the forefront in building its intellectual capital. Andhra Pradesh offers a high quality of life for expatriates and other members. Hyderabad the capital city of A.P has wide ranging facilities for leisure and cultural activities, and entertainment. It has a long culture of social clubs, some of which are over a hundred years old. Swimming Clubs, Golf course and race courses, Food Courts, Shopping malls and floating restaurants provides much needed recreation to the local and foreign people.

- 2.11. Andhra Pradesh Tourism has much more to offer with an ever-expanding infrastructure and array of facilities to take in the beauty of nature and creativity of a vibrant civilization. Cities across the State compete with the best in the country and rich past contributes to the resplendence of its people and culture.
- 2.12. Communal harmony, peaceful industrial relations, lower crime rate and low cost social infrastructure with safety and security make the State a right destination for any business venture.
- 2.13. The State provides better and advanced health care facilities with presence of Super Speciality Hospitals. Hyderabad, the capital of Andhra Pradesh has been recognized as the Health Capital of the country.
- 2.14. The Government has helped to establish, in collaboration with some of the well-known institutions in the world, a number of centres of excellence for training and research: the Indian School of Business, the Indian Institute of Information Technology, the National Academy for Construction and the Knowledge Park are part of this knowledge revolution. Every year, 350 000 skilled graduates pass out from universities, and 81000 engineering graduates from engineering schools, another 10 078 management students graduate from management institutions every year. About 23% of India's software professionals within and outside the country are from Andhra Pradesh.
- 2.15. To provide suitable atmosphere for setting up asset management, venture capital companies, insurance companies, commercial banks, Financial District is being set-up in Hyderabad. With the establishment of Insurance Regulatory and Development Authority head quarters in Hyderabad, the State has been recognized as Insurance Capital.
- 2.16. It is the endeavour of the Government of Andhra Pradesh to create a conducive environment for industrial growth by providing necessary support and services.

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### 3.0.ROAD MAP

- To make Andhra Pradesh a strong base for manufacturing sector
- To increase industrial investment by 10% every year with an objective to reach Rs.170 billions by 2010 by promoting rapid growth of market driven, knowledge based, efficient and competitive industrial environment.
- Contribution to the State GDP (GSDP) from industrial sector to be increased from 12.9 % to 15 %.
- Creation of additional employment opportunities
- To improve exports from the State by increasing the present share of exports in India from 4.39% to 10% by 2010
- Rural Industrialization with emphasis for promoting cottage and micro enterprises

#### 4.0. OBJECTIVES

- Promote Andhra Pradesh as an attractive destination for industrial investments
- To market Andhra Pradesh as competitive investment destination for Foreign Investments
- To create enabling environment for ensuring maximum value addition to the abundant locally available resources
- To enhance quality of life in the State to suit to the needs of the investors
- To attract and develop appropriate entrepreneurial leadership, management and HRD systems
- Alleviate regional disparities in economic growth
- Improving infrastructure by facilitating investment in industrial infrastructure in private sector.
- To encourage establishment of New Tiny and Small Scale Industries particularly in rural areas to achieve the twin objectives of employment generation and utilization of local resources
- To encourage, attract and involve women entrepreneurs in industrial capacity building
- To withstand global competition, Special Emphasis on qualitative competitiveness through Technology upgradation and protecting Intellectual Property Rights
- To arrest environmental degradation
- Encourage cluster concept to make the industries in the Clusters Globally Competitive
- To develop effective regulatory mechanism for entry and operation of firms
- Create a market driven environment with the private sector being the primary engine for growth.
- Special Emphasis for restructuring and consolidation of sick industrial units

**5.0. STRATEGY**

1. CREATION OF QUALITY INFRASTRUCTURE
2. INCENTIVISING INVESTMENTS
3. BUILDING INDUSTRIAL COMPETENCY IN WOMEN
4. QUALITY COMPETITIVENESS
5. EXPORT PROMOTION
6. ENVIRONMENTAL FRIENDLY CLIMATE
7. ATTRACTING MEGA INVESTMENTS
8. ATTRACTING FOREIGN DIRECT INVESTMENT
9. ACCESS TO MARKET
10. INTELLECTUAL PROPERTY RIGHTS
11. FOSTERING INDUSTRIAL CLUSTERS
12. PREVENTION OF INDUSTRIAL SICKNESS
13. PREVENTING MIGRATION
14. PERMITTING INDUSTRIES TO EXIT.
15. TOWARDS BETTER REGULATION
16. POLICY MEASURES- THRUST SECTORS

### Applicability of the Policy

5.0 In order to achieve the objectives envisaged, Government offers the following incentives/benefits to all eligible industrial units set up in the State except in the Municipal corporation limits of Visakhapatnam, Vijayawada and Hyderabad and commence commercial production on or after 1.04.2005 but before 31.03.2010. Projects involving substantial Expansion/Diversification of existing industries in the eligible lines of activities are also entitled for benefits offered under the policy. The list of ineligible lines of activities/industries is appended. Operational guidelines of the policy will be notified separately.

#### 5.1. Creation of quality Infrastructure

5.1.1 Development of quality infrastructure for industrial growth has been given highest priority through private participation. In line with this objective, Government has constituted Infrastructure Authority (IA) for the rapid development of physical and social infrastructure in the State and to attract private sector participation in the Designing, Financing, and construction of, operation and maintenance of infrastructural projects.

#### Land

- 5.1.2 100% reimbursement of Stamp duty and Transfer duty paid by the industry.
- 5.1.3 100% reimbursement of Stamp duty paid by the industry on the deeds executed for lease of land/shed and buildings in favour of new industrial units.
- 5.1.4 100% reimbursement of the Stamp duty and Transfer duty paid by the industry on execution of deeds by the industrial units for securing loans, advances, mortgages and hypothecation from financial institutions/ Nationalized Commercial banks
- 5.1.5 Reimbursement of 25% of the land cost purchased for industrial purpose limited to Rs.5 Lakhs in case of Industrial Estates/Industrial Development Areas of APIIC. The units availing this benefit should implement the project within a period of 24 months from the date of purchase of the land. The extent of the land will be limited as per the statutory norms.

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- 5.1.6 Land conversion from Agriculture use to industrial use will continue to be automatic on payment required fee as per the rules in vogue.
- 5.1.7 All industrial units continue to be exempted from payment of NALA tax.

Water

- 5.1.8 Government will ensure stable prices of Municipal water for 3 years for industrial use.
- 5.1.9 Reservation of 10% of water for industrial use from the existing projects as well as future projects will continue.

Power

- 5.1.10 Uninterrupted quality power supply plays a crucial role in the production process and any voltage fluctuations disrupt the whole process resulting in loss of money and time. To ensure uninterrupted power supply, dedicated feeders will be provided for units located in industrial estates and industrial areas through IIDF.
- 5.1.11 Power cost will be reimbursed @ Rs.0.75 per unit during the first year of the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis keeping in view the changes in the tariff structures to ensure that power cost to the industry is pegged down to the first year's level.
- 5.1.12 Feeders having more than 50% of the industrial loads will be converted as dedicated industrial feeders and they will be exempted from power cuts

Critical Infrastructure

- 5.1.13 Government besides creating quality infrastructure, emphasis is being given for creation and maintenance of critical infrastructure required in the industrial estates. Ongoing schemes like Industrial Infrastructure Development Fund (IIDF) and Critical Infrastructure Balancing Fund (CIBF) will be continued

- 5.1.14 The service Societies will be permitted to contribute 30% from the revenue earnings towards their share to get the assistance under Critical Infrastructure Balancing Fund (CIBF), if the revenue collection of the service society is more than 50% of the demand continuously for a period of 2 years.
- 5.1.15 Industrial Infrastructure Development Fund of Rs 175 crores created to provide infrastructure at the door step of the industry.
- 5.1.16 Infrastructure like roads, power and water will be provided at door step of the industry for stand alone units by contributing 50% of the cost of infrastructure from IIDF with a ceiling of Rs.1 cr subject to (a) the location should be beyond 10 kms from the existing Industrial Estates/IDA's having vacant land/sheds for allotment and (b) cost of the infrastructure limited to 15% of the eligible fixed capital investment made in the industry.
- 5.1.17 Interest Subsidy will be provided to APTRANSCO/DISCOMs/Local Bodies/Water Boards on the loans raised by them for creation of infrastructure like power and water at the door step to the industries located in Industrial Estates and Clusters. Equated Monthly Installments (EMI) on the loans raised by these organisations will be paid by the Government till such time industrial units are established and revenue inflows start to these agencies /utilities.
- 5.1.18 In order to ensure optimum utilization of the new gas find of 47 MSCMD at Krishna Godavari basin, pipeline and other infrastructure will be developed to encourage gas based power generation as well as individual industries.

#### Development of Industrial Corridors

- 5.1.19 To capitalize the natural resources and other advantages available in the sub-regions, Government is proposed to develop industrial corridors in various parts of the State for sustainable and equitable industrial development.

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## Special Economic Zone

5.1.21 Government of India is coming out with a Special Economic zone Act for streamlining the development of Special Economic Zones in the Country. The State Government will take full advantage of the Act for promoting Special Economic Zones in various parts of the State for balanced trade and commerce with liberal tax, fiscal and administrative regime.

Government of Andhra Pradesh is promoting an SEZ at Visakhapatnam over an area of 1400 hectares in the first phase and another one is under contemplation in Kakinada.

## 5.2.0. Incentivising Investments

### a. Investment subsidy

5.2.1. To provide support to the investors at entry level and to give fillip to industrial growth, Government is considering the Small/Tiny industrial units for providing cash subsidy.

5.2.2. 15% investment subsidy on fixed capital investment will be given to SSI/Tiny industrial units subject to a maximum of Rs.15 lakhs

5.2.3. An additional subsidy of 5% on fixed capital investment subject to a maximum of Rs.5 lakhs will be provided to SC/ST entrepreneurs.

### b. Growth enabling incentives:

5.2.4 25% of the tax paid during one financial year will be ploughed back to Tiny/SSI/Large & Medium Industries as a grant by the Government towards the payment of tax during next year. Benefit will be available for 5 years from the date of commencement of production i.e upto 6<sup>th</sup> year. This will act as impetus for sustained growth of industrial production.

### c. Credit Support

- 5.2.5 Finance has been identified as the most important factor determining the survival and growth of small and medium enterprises. Access to finance allows industrial units to undertake productive investments to expand their businesses and to acquire the latest technologies, thus ensuring their competitiveness and that of the nation as a whole.
- 5.2.6 Lowering interest rates is often proposed as the best way to spur investment and the Government of AP will provide subsidy for Small and Tiny industrial units.
- 5.2.7 A 3% interest rebate on Prime Lending Rate (PLR) will be given on the term loan taken by new Tiny/SSI industrial units subject to a maximum of Rs.5.00 lakh per year for a period of 5 years.
- 5.2.8 5% of the project cost will be provided as seed capital assistance to SSI/Tiny industries started by SC /ST entrepreneurs as a grant for the industries which were sanctioned seed capital assistance by Prime Lending Institutions under National Equity Fund Scheme subject to a maximum of Rs.5 lakhs
- 5.2.9 Under Credit Guarantee Fund (Scheme) operated by SIDBI, credit will be provided without any collateral security for industrial units upto a limit of Rs.25 lakhs of investment. To support this initiative and also to improve credit flow to small scale sector, a corpus fund will be provided matching the contribution made by the consortium of industries in IE's/Clusters subject to a maximum limit of Rs.25 Lakhs.

### c. Scarce Raw Materials

- 5.2.10 Industries Department has taken initiative to simplify the procedures for allotment of scarce raw materials like coal, alcohol etc for timely and easy allotment of these materials on the recommendation of the Industries Department.

### **5.3.0 Building Industrial Competence in Women**

- 5.3.1. According to the National Foundation for Women Business Owners (NFWBO), women Entrepreneurs represent one-quarter to one-third of the total business population in the world. Nevertheless, several studies have shown that women in developing and developed countries have serious difficulties to access finance especially for start-ups, but also for the expansion of established enterprises. Studies have shown that women

entrepreneurs who deal with financial institutions are often confronted with problems of gender bias. Besides, loan requests will require additional and unnecessary documentation, additional guarantees or co-signers or other conditions different from male applications.

- 5.3.2. As per figures available from 3<sup>rd</sup> All India Census of Small Scale Industries, women entrepreneurs in Andhra Pradesh account for 5.4 % of the total number of units and 0.05% of the total investment.
- 5.3.3. To create a level playing field for the women entrepreneurs to establish new industrial units, Government gives special treatment by providing special incentives.
- 5.3.4. This facility provided to the units started by the women as sole proprietrix or having 51% share in partnership private limited companies.
- 5.3.5. An additional investment subsidy of 5% on fixed capital investment subject to a maximum of Rs.5 lakhs will be provided to women entrepreneurs over and above the general investment subsidy.
- 5.3.6. Women belonging to SC/ST community will be given another 5% investment subsidy on fixed capital investment subject to a maximum of Rs.5 lakhs
- 5.3.7. 5% of the project cost will be provided as seed capital assistance to SSI/Tiny industries started by women entrepreneurs as a grant for the industries which were sanctioned seed capital assistance by Prime Lending Institutions under National Equity Fund Scheme subject to a maximum of Rs.5 Lakhs.
- 5.3.8. Women entrepreneurs will be provided with 5% interest rebate on Prime Lending Rate (PLR) subject to a maximum of Rs.5.00 lakh per year for a period of 5 years.

#### 5.4.0 Quality Competitiveness

##### Technology upgradation

- 5.4.1. Technology is the key element, contributing to productivity, quality, competitiveness and market acceptability of products. In rapidly changing global scenario, technology and business incubators have emerged as useful instruments for innovation.
- 5.4.2. To provide technology support to the local industries, Government of Andhra Pradesh, Confederation of Indian

Industry and TIFAC jointly promoted Andhra Pradesh Technology Development and Promotion Centre (APTDC) for transfer of technologies, providing technological know how, commercialization of technologies, technology upgradation etc.

5.4.3. In line with this objective, APTDC is in the process of developing "T" Incubator - a technology incubation programme is an innovative system designed to assist entrepreneurs in the development of new technology based firms, both start-ups and fledglings linking talent, technology, capital and know how to leverage entrepreneurial talents in the State.

5.4.4. This apart, the Indian School of Business "K-hub" was developed to create linkages among the technology providers, academicians, incubators, business development service, leverage existing infrastructure and centers to promote development of high quality of entrepreneurship and to pool and share international best practices in incubation/mentoring processes.

5.4.5. To make the industries technically competitive and also to adopt latest technologies, SIDBI is operating Credit Linked Capital Subsidy Scheme. To further accelerate the process of technology upgradation, the State Government offers

5.4.6. An additional subsidy of 8% over and above 12% subsidy provided by SIDBI under Credit Linked Capital Subsidy Scheme (CLCSS) for new industrial units

5.4.7. Industries will be facilitated in getting assistance from the funding agencies like NEDCAP, IREDA etc in implementing the Energy conservation and non-conventional energy equipment in their manufacturing Process

#### b. Quality Promotion

5.4.8. Quality is the standard acceptable by the customer. Qualitative competitiveness plays crucial role in marketing the products due to the image its products have or due to higher quality and / technological or market specifics. To encourage quality manufacturing, industrial units will be considered for incentives to obtain quality certification.

5.4.9. Reimbursement of 50% of the expenditure incurred by the industrial units in getting the BIS, ISO 9000 / 14000 or any

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other national or international certification subject to a maximum of Rs.1.00 lakhs

- 5.4.10. Motivation campaigns for quality upgradation in association with BIS, Ministry of Food Processing and other reputed agencies will be organized and a special cell will be created for providing necessary guidance.
- 5.4.11. Best entrepreneurs from SSI/Tiny units will be honoured with awards in recognition to their best performance

#### **5.5.0. Export Promotion**

- 5.5.1. Export plays major role in the industrial and economic development. In view of the trends in the world market, exports gained much significance and long term export opportunities emerged besides opening up of avenues for exports. To capture this opportunity, the State needs to actively develop export markets. In order to boost exports from Andhra Pradesh Government is offering a special package of incentives to Export oriented units
- 5.5.2. Sales tax exemption on Purchase of raw materials for export oriented units
- 5.5.3. For export oriented units, APSFC will extend financial assistance .at a concessional rate of interest
- 5.5.4. Export Industries will be given a 30% grant for ground rent for participation in the international trade fairs subject to a maximum limit of 9 sq mts
- 5.5.5. To Sensitize Exporters, programmes will be conducted with the assistance of EAN India and SISI about the bar-coding.
- 5.5.6. Export Awards will be provided to EOUs to recognise best performing units in regard to quality, R &D and Performance.
- 5.5.7. Government will set up a State-of-Art external information centre in collaboration with local chamber of commerce and associations like CII, FAPCCI, FAPSIDA, FIEO etc. and with the assistance of reputed National/International organizations for dissemination of information and assistance to export fraternity of the State.

#### **5.6.0. Environment Friendly Climate**

- 5.6.1 Adopting a pollution prevention programme as a way of doing business can yield a number of significant benefits for a company. The major benefit is improved quality of the environment and the result of reduced generation and discharge of hazardous

pollutants. Pollution prevention programmes in addition offer other benefits in four basic categories: Economic, potential future liability, competitive advantage, and positive public image.

5.6.2 The role of Government agencies in promoting pollution prevention is to provide incentives that help overcome technical and financial barriers to waste reduction.

5.6.3 To provide more and more effective assistance for environmentally sustainable industrial growth, Government supports the industry in implementing the regulatory enforcement and technical and economical assistance mechanisms

5.6.4 Entrepreneurs would be assisted to set up new units according to the environmental zoning maps prepared by the A.P. Pollution Control Board.

5.6.5 Waste Minimization circles will be promoted by the Pollution Control Board in centralized locations where there is a concentration of industries for providing necessary inputs in reducing the wastages in their plants. Pollution Control Board will create awareness about these measures to the industrial community

5.6.6 All objections for the establishment of industrial projects will be informed by the A.P.Pollution Control Board before a project is sanctioned to avoid abandonment of projects after substantial investment made by the investors .

5.6.7 APPCB will conduct awareness programmes to disseminate information regarding the environmental issues as lack of information can cause needless panics./regret

5.6.8 To encourage environment friendly technologies, 25% subsidy will be provided on specific cleaner production measures adopted in new industries subject to a maximum of Rs.5 Lakhs.

5.6.9 Changes in the climate are occurring naturally and also due to human activities. Due to industrial revolution the environment and climate altering through changing agricultural and industrial practices resulting in increase of green house gas emissions. As per the International Energy Agency, emissions of carbon dioxide to the global atmosphere by 2010 is about 29575 million tons.

5.6.10 The Kyoto Protocol was negotiated in 1997 for stabilization of greenhouse gases in the atmosphere at levels that would prevent dangerous changes to the global climate. Under the Kyoto Protocol, industrialized countries and those in transition to a market economy have agreed to limit or reduce their emissions of these green house gases. Under the protocol international emission

trading of carbon credit is allowed between the countries who have surplus and who have difficulty in complying with their restriction commitments.

5.6.11 The State Government will take initiative to see that eco-friendly industries are facilitated to sell their carbon credits in consuming markets like European Union, Canada and Japan etc. The Nodal Agency for this activity will be the Environment & Forest Departments and the APPCB will support awareness windows, workshops and promotion measures to facilitate new industries avail this opportunity.

5.6.12 Government will facilitate for setting up of Effluent Treatment plants and Hazardous waste treatment plants in various industrial estates and cluster with private sector participation.

5.6.13 Government will facilitate studies on carrying capacities in various industrial agglomeration areas to bring about eco-compatible industrial growth.

### **5.7.0 Attracting Mega Investments**

5.7.1 All industrial units with a capital investment of Rs.100 crores or above will be treated as Mega Projects. Preference will be given to the units which use environment friendly technologies and offering employment to local people. Mega projects will be provided assistance as Development Assistance for investment growth and government will decide the quantum of incentives on case to case basis.

Growth enabling incentives:

5.7.2 25% of the commercial tax paid during one financial year will be ploughed back to Industry as a grant by the Government for payment of tax during next year. Benefit will be available for 5 years from the date of commencement of production i.e upto 6<sup>th</sup> year. This will act as impetus for sustained growth of industrial production.

5.7.3 Further, the Government will also extend tailor-made benefits to suit to particular investment requirements on case to case basis including growth enabling incentives.

### Special Package for Existing Large Industries

5.7.4 In order to address the specific problems of existing Large industries, Government may offer special package of fiscal benefits on case to case basis. Exact fiscal benefits would be decided by SIPB from time to time depending on the nature of the project, investment, location, employment etc. An Industrial Promotion fund with adequate provision will be created for the purpose. Guidelines and modalities for operating the fund will be decided by the SIPB

### **5.8.0 Attracting Foreign Direct Investments**

5.8.1. Foreign Direct Investment is an important way of transmitting skills, knowledge and technology to the State and it is an important driver of industrial performance. Such investors should be given highest priorities in implementing the project. In line with this objective, an autonomous body "AP Invest" is created for needs assessment and road mapping of FDI's and to give special care in providing timely clearances and assistance for such units and also to remove the administrative obstacles and managerial impediments.

### **5.9.0 Access to Market**

- 5.9.1. SSI units are provided with certain reservations in marketing their products by imposing regulatory barriers over large scale industries and non-local units to give protection. An exclusive marketing policy for Small Scale Industrial units has been formulated to create better opportunities for marketing the goods especially to Government Organizations
- 5.9.2. Assistance by way of grant will be provided towards ground rent for participation of Small Scale Industries in the National Exhibitions and trade fairs subject to a maximum limit of 9 sq mts.
- 5.9.3. The Government is rendering valuable assistance for the Small Scale Industries to recover their dues of goods or services sold to buyers along with interest under Delayed Payment Act
- 5.9.4. Vendor Development programmes cum buyer seller meets to provide common plat form for buying and selling organizations are organized in the State regularly at different places to assist Small Scale Industries in identifying appropriate market sources.

- 5.9.5. To conduct exhibitions and trade fairs to promote sales of Industrial Goods manufactured by the local industry an exclusive Centre "HITEX" has been established with all amenities.
- 5.9.6. A booklet incorporating items required by State Government Corporations/ Boards and large companies will be published from time to time for the benefit of small-scale industries.

#### **5.10.0 Intellectual Property Rights**

- 5.10.1. Intellectual Property refers to creation of the mind: inventions, literary and artistic works, and symbols, names, and images used in commerce and includes patents for inventions, trade marks, industrial design and geographical indications.
- 5.10.2. Intellectual property rights like any other property rights - they allow the creator, or owner, of a patent, trade mark, or copy right to benefit from his or her own work or investment.
- 5.10.3. To encourage industries to go for innovation in product development, 50% of the expenditure limited to Rs 5 lakhs incurred in getting the patent will be reimbursed to enable the industry to protect the invention made by them.
- 5.10.4 In order to encourage innovation, units having patents for products would be given purchase preference in all purchases made by Government Departments/Organisations.

#### **5.11.0 Fostering Industry Clusters.**

- 5.11.1. Clusters are groups of inter-related and inter-linked industries located in close proximity to one other. Clustering is one of the key drivers of economic growth and 60% of country's manufactured exports are from the units in clusters only. Cluster concept provides opportunity for firms to draw together complementary skills in order to bid for large pieces of work that as individual units unable to compete. Clusters allow local small producers to make more effective use of underutilized resources, such as small scale savings or family labour, generating incomes that they could not avail by operating in isolation.

Government of Andhra Pradesh identified 6 industrial clusters for development under "Industrial Infrastructure Up-gradation

Scheme". Of which, two clusters namely Pharma Cluster near Hyderabad and Auto Components Cluster in Vijayawada have already been approved by Government of India for assistance and they are in process of development.

The other 4 clusters, viz. Marine food Processing Cluster in Bheemavaram, Power loom Cluster in Sircilla, Leather Cluster in Hyderabad and Precision Engineering Tools and Components in Ranga Reddy are under consideration by the Government of India.

Apart from the above, 14 more clusters are in the process of development under DCSSI assistance.

5.11.2. Due to the importance of cluster concept, Government gives highest priority for promotion of clusters in the State. The individual units in the clusters are eligible for the general incentives offered by the Government under the policy. This apart, they are also eligible for special package of incentives for which the State Government has created a fund under cluster development programme. The components of the package are

- Enhance international competitiveness
- Quality infrastructure through public private partnership
- Physical infrastructure
- ICT infrastructure
- R&D infrastructure
- Quality certification & Bench marking centre
- Promotion of Common Brand image
- Common facility centre

#### 5.12.0. Prevention of Industrial Sickness

5.12.1. Industrial sickness is a major hindrance to economic growth as it results in locking up resources, wastage of capital assets, loss of production and increase in unemployment. A number of factors both internal and external are responsible for industrial sickness.

5.12.2. A detailed survey was made to identify the reasons for sickness in small scale industries in the state and an exclusive policy for rehabilitation of sick units has been prepared for providing special package of incentives.

5.12.3. Besides the above, continuous monitoring will be made to identify incipient sickness for prevention of industrial sickness

**5.13.0 Preventing Migration**

5.13.1 The State will impose appropriate tariff barriers against entry of products into the State by the manufactures in the excise holiday zones of other States notified by Government of India, if it is assessed that entry of such products jeopardize the marketability of the local products.

**5.14.0 Permitting Industries to Exit**

5.14.1 Exit Policy aims at disposal of surplus lands and assets by industrial units in the State for better utilization of scarce resources. The policy provides way out for the units in the following areas.

5.14.2 Industries existing in industrial estates which are opting for exit are permitted to dispose their assets provided that the land should be used either for industrial purpose or for service activities only. In case of involvement of large areas requests may be considered on case to case basis

5.14.3 In case of units located outside the industrial estates opting for exit are permitted to dispose their assets with a condition that the land should be used as per the zoning regulations of the development authority

5.14.4 In order to provide a facility for change of land use from industrial use to commercial / residential in respect of surplus lands held by the industries, Government will come out with a specific policy to consider the specific cases.

**5.15.0 Towards better regulation**

**5.15.1. Single Window Scheme**

Regulation also affects the investment climate through its impact on competition. Providing firms with appropriate assurances on the stability of the regulatory regime can reduce their risks and thus encourage investment.

At entry level investors do not necessarily understand all rules and regulations. Firms have to receive approvals from a range of different agencies before they can start operating: one to register the business, another to register for taxes, another to get environmental approvals, another for power and so on. The geographical remoteness of agencies

requires investors to put extra effort to get the required permissions to start a business. All these regulations can impose costs on firms, delays in obtaining regulatory approval, or to spend management time dealing with officials.

To reduce this burden on investors, the State has enacted Single Window clearances Act in 2002, whereby all clearances required to start, operating an industry are processed through a Single point within a set time period. There is a provision of Deemed approvals in certain cases, if the competent authority fails to communicate the decision within the set time period.

Small and Tiny industries can find all the information from the District Industries Centre and they can secure the required industrial clearances both for establishment and operation from them under Single Window concept. In case of Large and Medium Scale industries, Commissionerate of Industries is the access point for getting the required clearances and information.

State Board, Empowered Committee created for review on monthly basis at highest level

Government is also contemplating to bring some more approvals like Mining leases, Electrical Inspectorate Approval, Forest License etc under the purview of the Single Window.

Government is making efforts, to provide all clearances on-line.

#### 5.15.2. Removing barriers to competition

Regulation also affects the investment climate through its impact on competition. Challenge of regulatory improvement is ongoing process and requires continuing efforts to review in line with changes. State also reviews regulations periodically with an aim to create a congenial environment for industrial growth. In line with this objective, the State has introduced

- Self Certification concept for all industrial units except hazardous industries as notified by the GOI from time to time in respect of labour and factories regulations
- Common Annual Return in place of multiple returns

- Maintenance of only two registers - Wage Register and Attendance Register.
- Systematization of labour inspections and introduction of Joint annual inspections with a prior intimation to the industry
- Export oriented units and units in parks declared as public utility services
- Flexible women working hours
- E-governance is being implemented progressively to make the Government efficient, effective, and transparent and citizen friendly.
- Arrangement were made to make available the information online
- On-line Services
  - Registration of small / tiny industries
  - Status of monitoring of Single Window proposals.
  - Monitoring of production data
  - **Citizen Charter** - Citizen Charter prepared to provide services to Industry.

#### 5.16.0. Policy measures - Thrust sectors

##### 5.16.1. Bio-technology

Andhra Pradesh is now shifting its focus to one of the most promising industry of the future biotechnology, which is seen as a high growth potential industry in India. AP with its vast resources can create a good environment for biotech companies. Andhra Pradesh's advantage is its vast reservoir of scientific human resource with reasonable costs, wealth of R&D institutions, centres of academic excellence in biosciences. A vibrant pharmaceutical industry, and fast developing clinical capabilities collectively points to a promising biotechnology sector and has placed AP favourably in the global market.

In view of this potential, A Separate Directorate for Bio technology is being created. This apart, Government will out with a new bio-tech policy with attractive benefits soon after announcement of Bio-tech policy by the Government of India to accelerate the growth of bio-tech industries in the state.

### 5.16.2. Information Technology

Information Technology is a tool that will enable Andhra Pradesh to achieve the goal of becoming a strong prosperous and self-confident state. IT has been the greatest change agent of this century and promises to play this role even more dramatically in the coming decades.

Andhra Pradesh's pre-eminent role as a global software provider creates impetus and significant opportunities to catapult the state in to the future. In order to capture the potential of the IT sector, Government have announced an exclusive policy for IT sector with attractive package of incentives.

### 5.16.3 **Tourism**

The travel and Tourism Industry is well on its way to become one of the most powerful sector in the coming Millennium and is anticipated to generate nearly 338 mil jobs by the year 2005 with an annual growth rate of 4.8%.

Acknowledging this potential, Government is focusing on Tourism for generating greater employment and achieving higher economic growth. The State Government has formulated an exclusive Tourism Policy to translate Andhra Pradesh Tourism Potential into reality, highlight attractive destinations and make Andhra Pradesh a tourist friendly State.

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## Abstract of Fiscal Benefits

S.No	Category of Industry	Fiscal Benefits
1a.	SSI/Tiny units	<ul style="list-style-type: none"> <li>○ 100% reimbursement of Stamp duty and transfer duty paid by the industry. (5.1.2)</li> <li>○ 100% reimbursement of Stamp duty for lease of land/shed /buildings (5.1.3)</li> <li>○ 100% reimbursement of Stamp duty and transfer duty paid by the industry on financial deeds and mortgages etc (5.1.4)</li> <li>○ 25% rebate in land cost in IEs/IDA's limited to Rs.5 lakhs (5.1.5)</li> <li>○ Power cost will be reimbursed @ Rs.0.75 per unit during the first year of the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis keeping in view of the changes in the tariff structures to ensure that power cost to the industry is pegged down to the first year's level (5.1.11)</li> <li>○ 15% Investment subsidy limited to Rs.15 lakhs (5.2.2)</li> <li>○ An additional subsidy of 5% limited to Rs.5 Lakhs for SC/ST entrepreneurs (5.2.3)</li> <li>○ 25% of the tax paid during one financial year will be ploughed back to Tiny/SSI/ Large &amp; Medium Industries as a grant by the Government towards the payment of tax during next year. Benefit will be available for 5 years from the date of commencement of production ie upto 6<sup>th</sup> year. (5.2.4)</li> <li>○ 3% interest rebate limited Rs.5 Lakhs per year for 5 years (5.2.7)</li> <li>○ 5% of the project cost will be provided as seed capital assistance to SSI/Tiny units started by SC/ST entrepreneurs limited to Rs.5.00 Lakhs (5.2.8)</li> <li>○ 8% subsidy on capital equipment for</li> </ul>

		<p>technology upgradation (5.4.6)</p> <ul style="list-style-type: none"> <li>○ 50% subsidy on the expenses incurred for quality certification limited to Rs. 1 Lakh (5.4.9)</li> <li>○ 25% subsidy on cleaner production measures limited to Rs.5 Lakhs (5.6.8)</li> <li>○ 50% subsidy on the expenses incurred for patent registration limited to Rs. 5 Lakh (5.10.3)</li> </ul>
1b.	Women Entrepreneurs	<ul style="list-style-type: none"> <li>○ 100% reimbursement of Stamp duty and transfer duty paid by the industry. (5.1.2)</li> <li>○ 100% reimbursement of Stamp duty for lease of land/shed /buildings (5.1.3)</li> <li>○ 100% reimbursement of Stamp duty and transfer duty paid by the industry on financial deeds and mortgages etc (5.1.4)</li> <li>○ 25% rebate in land cost in IEs/IDA's limited to Rs.5 lakhs (5.1.5)</li> <li>○ Power cost will be reimbursed @ Rs.0.75 per unit during the first year of the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis keeping in view of the changes in the tariff structures to ensure that power cost to the industry is pegged down to the first year's level (5.1.11)</li> <li>○ 15% Investment subsidy limited to Rs.15 lakhs (5.2.2)</li> <li>○ 5% Additional Investment subsidy limited to Rs.5 lakhs (5.3.5)</li> <li>○ Another 5% Investment subsidy limited to Rs.5 lakhs for women belong to SC/ST community (5.3.6)</li> <li>○ 25% of the tax paid during one financial year will be ploughed back to Tiny/SSI/ Large &amp; Medium Industries as a grant by the Government towards the payment of tax during next year. Benefit will be available for 5 years from the date of commencement of production i.e upto 6<sup>th</sup></li> </ul>

	<ul style="list-style-type: none"> <li>○ Year. (5.2.4)</li> <li>○ 5% of the project cost will be provided as seed capital assistance limited to Rs.5Lakhs (5.3.7)</li> <li>○ 5% interest rebate limited Rs.5 Lakhs per year for 5 years (5.3.8)</li> <li>○ 8% subsidy on capital equipment for technology upgradation (5.4.6)</li> <li>○ 50% subsidy on the expenses incurred for quality certification limited to Rs. 1 Lakh (5.4.9)</li> <li>○ 25% subsidy on cleaner production measures limited to Rs.5 Lakhs (5.6.8)</li> <li>○ 50% subsidy on the expenses incurred for patent registration limited to Rs. 5 Lakh (5.10.3)</li> </ul>
2.	<p>Units other than SSI/Tiny units</p> <ul style="list-style-type: none"> <li>○ 100% reimbursement of Stamp duty and transfer duty paid by the industry. (5.1.2)</li> <li>○ 100% reimbursement of Stamp duty for lease of land/shed /buildings (5.1.3)</li> <li>○ 100% reimbursement of Stamp duty and transfer duty paid by the industry on financial deeds and mortgages etc (5.1.4)</li> <li>○ 25% rebate in land cost in IEs/IDA's limited to Rs.5 lakhs (5.1.5)</li> <li>○ Power cost will be reimbursed @ Rs.0.75 per unit during the first year of the policy and thereafter for the remaining four years the rate of reimbursement would be so regulated on yearly basis keeping in view of the changes in the tariff structures to ensure that power cost to the industry is pegged down to the first year's level (5.1.11)</li> <li>○ 25% of the tax paid during one financial year will be ploughed back to Tiny/SSI/ Large &amp; Medium Industries as a grant by the Government towards the payment of tax during next year. Benefit will be available for 5 years from the date of</li> </ul>

		<p>commencement of production i.e upto 6<sup>th</sup> year. (5.2.4)</p> <ul style="list-style-type: none"> <li>○ Infrastructure assistance to stand alone units by contributing 50% of the cost of infrastructure from IIDF subject to a maximum of Rs.1 cr. (5.1.16)</li> <li>○ 50% subsidy on the expenses incurred for quality certification limited to Rs. 1 Lakh (5.4.9)</li> <li>○ 25% subsidy on cleaner production measures limited to Rs.5 Lakhs (5.6.8)</li> <li>○ 50% subsidy on the expenses incurred for patent registration limited to Rs. 5 Lakh (5.10.3)</li> </ul>
3.	Mega Projects	<ul style="list-style-type: none"> <li>○ Mega projects are eligible for all the incentives available for large and medium scale industries.</li> <li>○ 25% of the tax paid during one financial year will be ploughed back to Industry as a grant by the Government towards the payment of tax during next year. Benefit will be available for 5 years from the date of commencement of production i.e upto 6<sup>th</sup> year. (5.2.4)</li> <li>➤ Further, the Government will also extend tailor-made benefits to suit to particular investment requirements on case to case basis. (5.7.4)</li> </ul>
4.	Existing Tiny/SSI units and other than Mega projects	<ul style="list-style-type: none"> <li>○ 50% subsidy on the expenses incurred for quality certification limited to Rs. 1 Lakh (5.4.9)</li> <li>○ 50% subsidy on the expenses incurred for patent registration limited to Rs. 5 Lakhs (5.10.3)</li> </ul>
5	Existing Industries and Mega projects	<ul style="list-style-type: none"> <li>○ In order to address the specific problems of existing large industries, Government may offer special package of fiscal benefits on case to case basis. Exact fiscal benefits would be decided by SIPB</li> </ul>

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		<p>from time to time depending on the nature of the project, investment, location, employment etc. An Industrial Promotion fund with adequate provision will be created for the purpose. Guidelines and modalities for operating the fund will be decided by the SIPB (5.7.4)</p>
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# ANNEXURE - III

## 3F INDUSTRIES LTD - UPGRADATION AND RENOVATION WORKS OF ETP

S.NO	Details of modifications carried out in ETP	Purpose of Installation	Year of Installation	Capacity of Plant	Cost of the plant	Including cost of plant / equipment / civil / piping etc
1	ETP plant	To treat effluent water generated in the process operations and domestic waste	2011	175 KL/day		4346953.05
2	1st RO Plant with Pretreatment	To reduce TDS in raw water and to improve the quality of raw water to make it suitable to boiler feed water.	2012	52KL/hr		5250024
3	HRSCC	To reduce silica content in RO2 further processing in RO2 to recover water from RO1 reject water duly treated in HRSCC and to reuse in process applications	2015	20 KL/hr	7,14,000	6390116.69
4	2nd RO system	2nd RO system	2015	15KL/hr	17,59,000	3127265
5	Modification of ETP	To treat the effluents and separate TSS	2016	20 KL each - 2 nos	6,32,400	
a	New Batch reactors					
b	New aeration tank with diffusers	To reduce BOD and COD		300 KL capacity		1824500
c	MEE relocation	To make it for operational convenience				5000000
d	MEE relocation	To make it for operational convenience				5000000
e	3rd RO plant	To recover the water from treated effluent		6 KL/hr		1260000
f	Plate & Frame Filter	To replace sludge drying beds			5,58,235.44	800000
g	New 55 storage tank	To store RO product water		50 KL		1200000
6	New DM water generation plant	To produce DM water for boiler feed water		40 m3/hr	23,63,350	35,63,350
7	New Multi Effect Evaporator with ATFD	To process high TDS reject water from 3rd RO to remove solids.	2018	72 KL/day	95,58,000	11305259.37
8	New Oil traps and renovation of existing Oil traps	For effective separation of Oil traces from Effluent	2020	To handle effluent water of about 250KL/day		1263000
9	Addition of plate and frame filter press	To separate sludge from treated water	2020		4,57,500	564960
10	Installation of New DAF system	For effective separation of TSS and O&G- TSS will be reduced up to 90% of inlet TSS and O&G will be reduced up to 95% of inlet water parameters	2021	18m3/hr	17,11,000	17,11,000
11	New Aeration tank with Diffusers	For biological treatment to reduce BOD and COD	2021	To handle effluent water 250KL/day	70,00,000	70,00,000
12	MBR system	For effective bacterial sustainable growth and to recycle the same and to enable us to reduce TSS and to improve the quality of treated effluent water for further recovery and reuse	2021	18m3/hr	80,24,000	80,24,000
a	MBR system	For effective bacterial sustainable growth and to recycle the same and to enable us to reduce TSS and to improve the quality of treated effluent water for further recovery and reuse				
b	4th RO system	To recover water from treated effluent and to reuse it for process applications				
13	Membranes	For MBR system	2021	suitable for 18m3/hr MBR system		
	For MBR	For MBR system			76,70,000	76,70,000
	For RO system	For 4th RO system			30,53,000	30,53,000
14	Sludge dewatering screw volute press	For separation of water from Sludge	2021	3 m3/hr	9,73,000	9,73,000
15	Inter connecting piping, MCC panels, pumps, civil works					50,00,000
16	Renovation of ETP civil works					7845550
17	Renovation of ETP piping works					6500000

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# ANNEXURE-IV

BEFORE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI

ORIGINAL APPLICATION No. 221/2015

131

COMMITTEE REPORT IN THE MATTER OF O.A. NO.221/2015 SUBMITTED TO  
HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE  
TO HON'BLE NGT ORDER DATED 03<sup>rd</sup> FEBRUARY, 2021 AND 13<sup>th</sup> JULY, 2021.

## INDEX

Sl.No.	Description	Page No.
1	Report of the Joint Committee Comprising Representatives of Ministry of Environment Forest and Climate Change, Central Pollution Control Board (CPCB) and Andhra Pradesh Pollution Control Board (APPCB)	1-23
2	Annexure-I - Acknowledgment copy of the letter of Joint Committee inspection report served to the Edible Oil industries	24-26
3	Annexure-II- Hon'ble NGT order copy dated 03.02.2021	27-66
4	Annexure-III- Hon'ble NGT order copy dated 13.07.2021	67-70



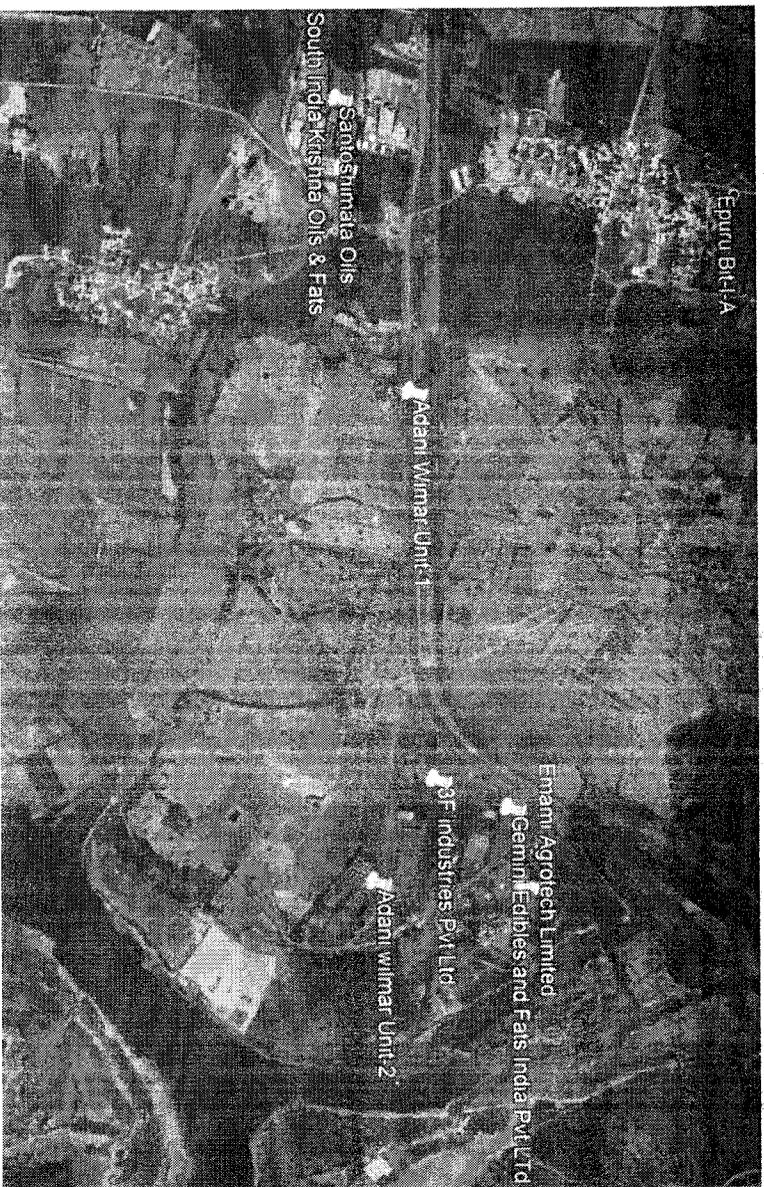
Ch. Rajasekhar,  
Environmental Engineer,  
Andhra Pradesh Pollution Control Board,  
Regional Office Nellore

Date: 10.08.2021

Place: Nellore

*Committee Report in the matter of OA 221/2015 (SZ)*

**REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO. 221/2015 IN COMPLIANCE TO THE HON'BLE NGT SOUTHERN BENCH ORDER DATED 03.02.2021.**



Satellite image of Cluster of Edible Oil Industries in Krishnapatnam Port area, SPSR Nellore district, Andhra Pradesh.

Submitted to

Hon'ble National Green Tribunal  
Southern Bench, Chennai  
August, 2021



Ministry of Environment  
Forest and Climate Change



Central Pollution  
Control Board



Andhra Pradesh Pollution  
Control Board

## I Preamble

Seven Edible Oil Industries are operating in Krishnapatnam Port region in SPSR Nellore district. The applicant Smt. Isanaka Vedavathi submitted a representation stating that pollution has been caused by edible oil units. Hon'ble National Green Tribunal Southern Bench vide order dated 16.03.2020 appointed a joint committee comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Chennai (2) Senior Officer from the Regional Office of MoEF& CC, Chennai and (3) Senior Scientist from Andhra Pradesh Pollution Control Board to ascertain the status of functioning of edible oil refinery units at Krishnapatnam. In compliance to Hon'ble NGT order dated 16.03.2020, the committee inspected the edible oil units in October, 2020 and submitted the report during December, 2020. Out of seven units operating in the region, five edible oil units raised objections to the committee report. Hon'ble NGT vide order dated 03.02.2021 directed the committee to go into the objections and come with their findings on that aspect. Copy of Hon'ble NGT order dated 03.02.2021 is placed as Annexure-I.

In compliance to Hon'ble NGT order 16.03.2020 and 03.02.2021 the following committee was composed:

1. Dr. Suresh Babu Pasupuleti, Scientist-C, Integrated Regional Office (IRO), Ministry of Environment, Forest and Climate Change, Vijayawada
2. Smt. Mahima T, Scientist-D, Central Pollution Control Board, Regional Directorate, Chennai
3. Sri. Rajashekar, Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office Nellore (Nodal agency)

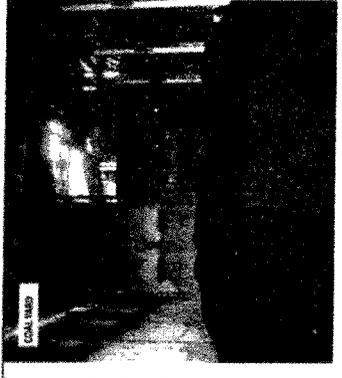
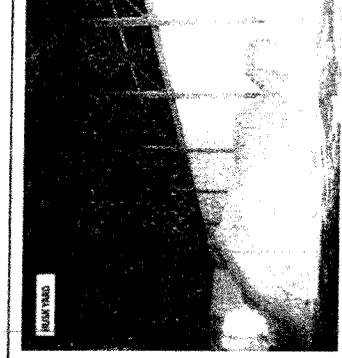
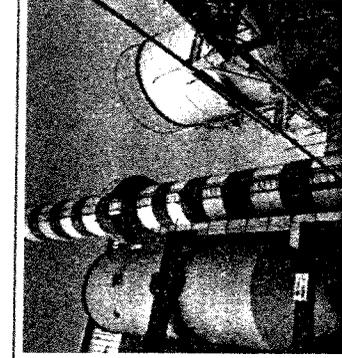
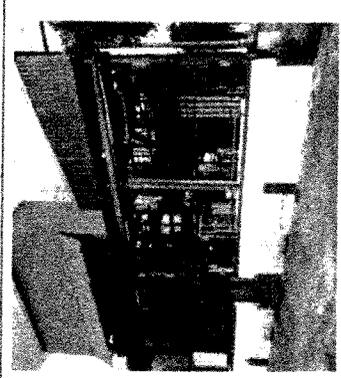
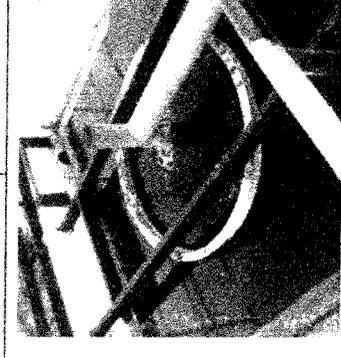
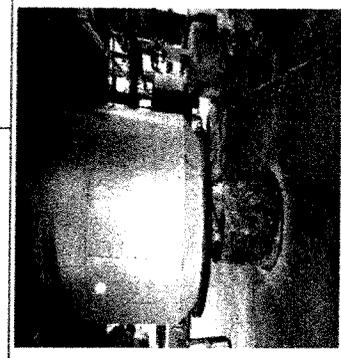
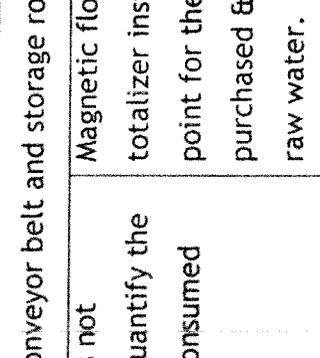
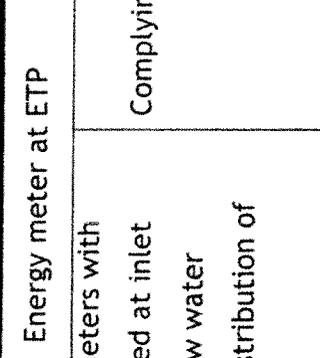
The Committee has been vested with the mandate to review the objections raised by the edible oil units on committee report, verify the compliance status. The committee convened a meeting with the edible oil units on 25.03.2021 to understand the issues raised by them. During the meeting the five edible oil units informed the committee members that they have upgraded the treatment units, laid effluent conveyance system and presently are fully complying with all the CFO conditions stipulated by APCCB. In order to verify the ground level implementation of the corrective measures the committee inspected five edible oil units which have filed objections to committee report during 29<sup>th</sup> to 30<sup>th</sup> July, 2021.

II. The current status of edible oil industries is as follows: Post submission of committee report to Hon'ble NGT and assessment of Environmental compensation on erring edible oil units, the units have taken corrective actions on priority.

Committee Report in the matter of OA 221/2015 (SZ)

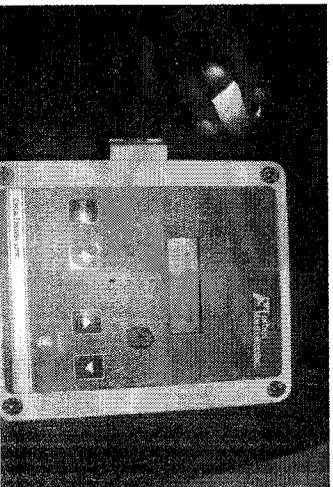
**II.a Compliance Status of M/s Gemini Edibles & Fats India Pvt Ltd**

a	Name & complete address of the unit	M/s Gemini Edibles & Fats India Pvt Ltd, Sy.No. 1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore district	
b	Contact Details	Sri SS Manna, Factory Manager +91 77299 96854	
c	Geo-coordinates	14° 15'36.3"N 80° 04'19.0"E	
d	Area	15.2 acres	
e	Status of CFO & Authorizations and its compliance	The combined Consent and Authorization issued by APPCB is valid till 30.06.2026.	
f	Year of commissioning	2010	
g	Production capacity	Refined Vegetable Oil (Physical refining)- 700TPD Refined Vegetable Oil (Chemical refining)-400 TPD Fractioned vegetable oil- 600 TPD Interesterified fats- 125 TPD Vanaspathi-100 TPD <u>By-products</u> Distilled fatty acids-49.176 TPD Acid oil-6.42 TPD Spent Earth - 8.693 TPD	
<b>Parameter</b>	<b>Non-compliances observed by the committee during October, 2020</b>	<b>Present status of the unit during committee visit in July, 2021</b>	<b>Status of compliance</b>
Coal and fly ash storage measures taken to control fugitive emissions	Open storage of coal. The unit has installed fly ash silo of capacity 100 Tonnes (10 days storage capacity against the direction of APPCB to install silo for 30 day storage.	Separate sheds for coal and rice husk is constructed. Coal stored in closed shed of 35 mtr x 41 mtr x 3 mtr area. Total capacity 4305m3. Water sprinklers are installed in sheds and are working. Unit has installed two silos each of 150 Tons capacity for flyash storage upto 30 days.	Complying

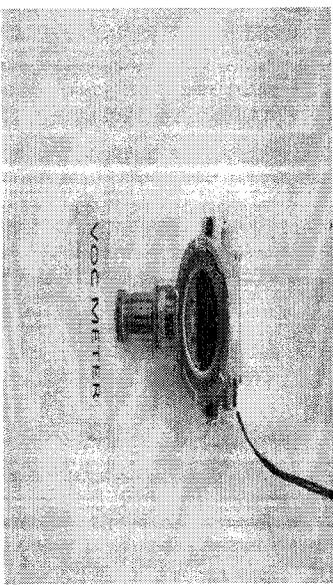
			<p>Unit has installed dedicated pipelines to transfer process effluent to ETP. All storm water drains are cleaned. Sludge storage room is provided and sludge from sludge press is sent to storage room in conveyors. The sludge was stored in closed shed. Sewerage generated from unit is treated in STP. Sewage is not diverted into ETP</p> <p>Separate energy meters are provided at ETP and RO plant</p>	<p>Complying</p>
			<p>MEE</p> <p>Primary clarifier</p> <p>ATFD</p>	
<p>Sludge filter</p> <p>Flow meter and totaliser</p>			<p>Conveyor belt and storage room</p> <p>Energy meter at ETP</p>	<p>Complying</p>
<p>Flow meter is not installed to quantify the total water consumed</p>	<p>Magnetic flowmeters with totalizer installed at inlet point for the raw water purchased &amp; distribution of raw water.</p>			

Committee Report in the matter of OA 221/2015 (SZ)

		Magnetic flowmeters available in all the inlet & outlet point of ETP	
Stack emissions	The unit was not meeting APPCB standards	The unit has upgraded the MDC and bag filters and online emission monitoring system is installed in the stack and connected to APPCB server. The unit is found meeting APPCB standards. Unit has installed VOC meter and connected to APPCB server	Complying



Online stack reading



VOC meter

Developing 33% of green belt	The unit has developed green belt in an area of 3.5 acres against the requirement of 5.0 acres (33%) with avenue plants	Unit has developed 33% green belt with avenue trees and Conacarpus trees. Unit has purchased 2.4 acre of land to develop compensatory green belt. Unit is having rain harvesting pond measuring 50 Mtr X 40 mtr to collect roof top water collection.	
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Hazardous waste	No hazardous waste storage room	Unit is generating around 10 to 15 MT of hazardous waste which is stored in dedicated shed and is sent to Ramky TSDF every month. Unit has constructed a closed shed for hazardous waste storage.	Complying
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**Overall Compliance status**

The committee observed that the unit has taken steps for improvement and has complied with the conditions stipulated in CFO and directions issued by APPCB. As per OCEMS records available with APPCB, the unit is complying with APPCB standards for Particulate Matter.

Based on the non-compliances observed during committee inspection in October, 2020 environment compensation of Rs. 66.00 lakhs was assessed for non-compliances during period 17.01.2020 to 13.10.2020. The committee has calculated EC using CPCB formula  $EC=PI \times N \times R \times S \times LF$

The committee submits to Hon'ble NGT to direct the unit to pay EC of Rs. 66.00 lakhs to APPCB for non-compliance during the period 17.01.2020 to 13.10.2020. Presently unit is found complying with all conditions stipulated in CFO. Unit is not discharging effluent outside unit premises. Proper effluent conveyance system is laid and ETP was fully operational.

**II.b Compliance Status of Emami Agrotech Limited**

a	Name & complete address of the unit	M/s EmamiAgrotech Limited, SyNo.s 501, 502/1 etc., Pantapalem (V), Muthukur (M), SPSR Nellore												
b	Contact Details	Sri M.V.Narayana Murthy- Unit Head Mobile: 9677167862												
c	Geo-coordinates	14° 15' 40.2"N 80° 04' 23.2"E												
d	Area	29.78 acres												
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.12.2025												
f	Year of commissioning	2013												
g	Production capacity	<table border="1"> <tr> <td>Refined Palm oil</td> <td>1886 TPD</td> </tr> <tr> <td>Sunflower oil</td> <td>186TPD</td> </tr> <tr> <td>Interesterified oil</td> <td>100 TPD</td> </tr> <tr> <td>Hydrogenated Oil</td> <td>100 TPD</td> </tr> <tr> <td>Vanaspathi</td> <td>200 TPD</td> </tr> <tr> <td>Refining of Soft Palm oil</td> <td>130 TPD</td> </tr> </table>	Refined Palm oil	1886 TPD	Sunflower oil	186TPD	Interesterified oil	100 TPD	Hydrogenated Oil	100 TPD	Vanaspathi	200 TPD	Refining of Soft Palm oil	130 TPD
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Sunflower oil	186TPD													
Interesterified oil	100 TPD													
Hydrogenated Oil	100 TPD													
Vanaspathi	200 TPD													
Refining of Soft Palm oil	130 TPD													

Committee Report in the matter of OA 221/2015 (SZ)

Parameter	Non-compliances observed by the committee during October, 2020	Present status of the unit during committee visit in July, 2021	Status of compliance
Effluent transfer	The effluent is transferred in storm water drains from production block to ETP and committee observed effluent spillage, over flow into adjoining areas. Storm water drains were filled with effluent and drains were clogged	The unit has laid separate pipeline to transfer effluent from production block to ETP. The drains were clear, no effluent was found in storm water drains. Reported that deposition in the drain was treated in ETP.	Complying
Flow meter and totaliser	Flow meter is not installed to quantify the total water consumed	Magnetic flowmeters with totalizer installed at inlet point for raw water purchased & distribution of raw water. Magnetic flow meters available in all the inlet & outlet point of ETP	Complying
Effluent treatment	ETP is very poorly maintained. The aeration was not in operation. Sludge is not removed and oily sludge was	ETP was in operation. Aeration tanks are revamped. Diffused aerators are installed. Adequate MLSS was present indicating that ETP was fully operational.	Complying

	<p>accumulated in all components of ETP which results in improper operation of ETP</p>										
		<p>ETP was fully operational during committee inspection</p> <table border="1"> <tr> <td data-bbox="1142 1136 1384 1421"> <p>Hazardous waste</p> </td> <td data-bbox="1142 828 1384 1136"> <p>No dedicated storage room</p> </td> <td data-bbox="1142 406 1384 828"> <p>The unit has constructed one dedicated hazardous waste storage room. But however the wastes were not stacked properly.</p> </td> <td data-bbox="1142 209 1384 406"> <p>Complying The unit shall properly segregate different type of hazardous wastes and provide provision for leachate collection.</p> </td> </tr> <tr> <td colspan="2" data-bbox="1384 828 1908 1136"> <p>The quantity of hazardous waste generated was very less as compared to other units with similar production capacity. The unit replied that it is using advance technology for refining oil due to which water consumption and waste generation is less.</p> </td> <td colspan="2" data-bbox="1384 209 1908 828"></td> </tr> </table>		<p>Hazardous waste</p>	<p>No dedicated storage room</p>	<p>The unit has constructed one dedicated hazardous waste storage room. But however the wastes were not stacked properly.</p>	<p>Complying The unit shall properly segregate different type of hazardous wastes and provide provision for leachate collection.</p>	<p>The quantity of hazardous waste generated was very less as compared to other units with similar production capacity. The unit replied that it is using advance technology for refining oil due to which water consumption and waste generation is less.</p>			
<p>Hazardous waste</p>	<p>No dedicated storage room</p>	<p>The unit has constructed one dedicated hazardous waste storage room. But however the wastes were not stacked properly.</p>	<p>Complying The unit shall properly segregate different type of hazardous wastes and provide provision for leachate collection.</p>								
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<p><u>Overall Compliance status</u></p> <p>The committee observed that the unit has taken steps for improvement and has complied with the conditions stipulated in CFO and directions issued by APPCB. As per OCEMS records available with APPCB, the unit is found complying with APPCB standards for Particulate Matter. During previous inspection the committee had observed serious non-compliances w.r.t effluent transfer &amp; its treatment and sludge disposal. Based on these non-compliances observed during committee inspection in October, 2020 environment compensation of Rs. 123.5 Lakhs was assessed based on</p>											

*Committee Report in the matter of OA 221/2015 (SZ)*

repeated violation for non-compliances during period 17.01.2020 to 13.10.2020. The committee has calculated EC using CPCB formula  $EC=PI \times N \times R \times S \times LF$

The committee submits to Hon'ble NGT to direct the unit to pay EC of Rs. 123.5.00 lakhs to APPCB for non-compliance during the period 17.01.2020 to 13.10.2020. Presently unit is found complying with all conditions stipulated in CFO. Unit is not discharging effluent outside unit premises. Proper effluent conveyance system is laid and ETP was fully operational.

**II.c. Compliance Status of M/s. Adani Wilmar -(Unit-II)**

M/s. Adani Wilmar -(Unit-II) Previously M/s. Louis Dreyfus Commodities India Pvt. Ltd., Sy. No.1601, Epuru Bit-1B, APILC, Pantapalem (V), Muthukur (M), SPSR Nellore District.

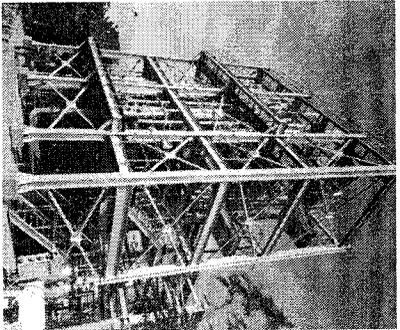
Status of CFO & Authorizations and its compliance The CFO and Authorization are valid till 29.02.2024

Year of Commissioning 2011

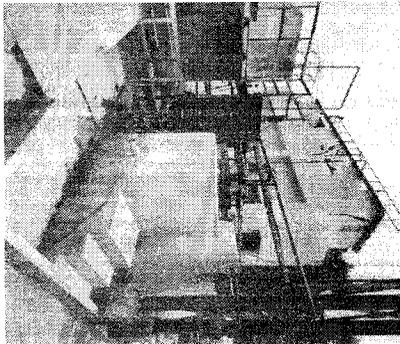
Production capacity		
S.N	Products	Quantity
01	Physical Refining Refined Vegetable Oil (Palm Oil, Palmolein, Palm Stearin)	600 TPD
02	Chemical Refining Refined Vegetable Oil (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)	200 TPD
02	Fractionated Vegetable Oil	800 TPD
03	Interesterified Vegetable Oil	150.0 TPD
04	Vanaspathi	150.0 TPD
Co-Product		
1	Palmstearin	167.0 TPD
By-products		
1	Distilled Fatty Acids (Physical refining) (Palm Oil, Palm kernel, Palmolein)	48.0 TPD
2	Distilled Fatty Acids (Chemical refining) (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)	0.8 TPD
3	Acid Oil	4.0 TPD
4	Soap Stock	4.0 TPD
5	Acid Sludge	0.6 TPD
6	Gums	9.0 TPD

Parameter	Non-compliances observed by the committee during October, 2020	Present status of the unit during committee visit in July, 2021	Status of compliance
Coal and fly ash storage	Fly ash spillage. Fly ash storage capacity for two days.	New silo of 120 MT is under installation. Presently, the existing silo of 40 MT is under use. The unit is disposing the fly ash on alternate days. Reported that the new silo will be made operational by September, 2021. No fly ash spillage observed.	Yet to complied. Silo is under installation
			
Effluent treatment	ETP was worn out	<p>Fly ash silo work under progress</p> <p>The unit has installed an ETP of 200 KLD capacity followed by RO plant of 10 KLH capacity for treatment of LTDS. HTDS effluent is treated in three stage three stage MEE -60 KLD followed by ATFD to meet ZLD. ETP is fully revamped. New MEE plant of 35 KL is installed for treatment of HTDS effluent. Reported that the Cloggings from drains were removed and treated in ETP. Presently storm water drains were clear. Flow meters and toralizer installed.</p> <p>LTDS treatment plant  Collection tank → flocculation tank → primary clarifier → primary aeration → secondary clarifier → secondary collection tank → sand filters → carbon filters → RO plant</p>	complying

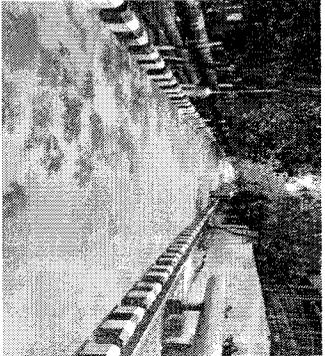
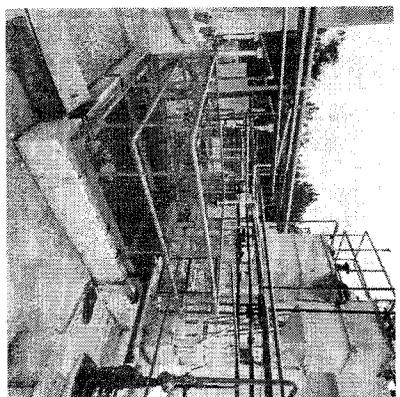
Committee Report in the matter of OA 221/2015 (SZ)



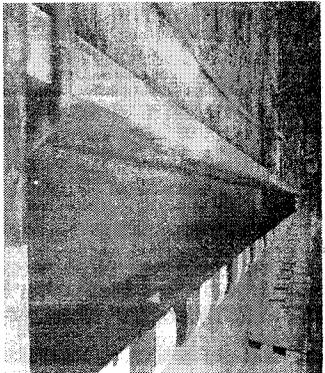
New MEE plant installed



ETP after revamping



Green belt



Storm water drains are cleaned



Flow meter		Flow meters with totalizers are installed at raw water inlet, ETP inlet, Primary clarifier outlet, RO inlet, RO outlet, MEE outlet.	complying
Stack emission		The unit has installed online emission monitor system to measure SPM and is connected to APPCB server. Last six months online data was verified and unit is found complying.  Air pollution source  FBC Boiler of capacity 20.0 TPH  Thermic fluid heaters of capacity 5.0 lakh k.cal/hr, 12.5 lakh k.cal/hr & 6.0 lakh K.cal/hr ;  FBC boiler of Capacity 7.0 TPH	Complying  Air pollution control device provided  Multi cyclone dust collector followed by Bag filters  Chimney to disperser the flue gases  Dust Collector & Bag filter

Hazardous waste generation	Hazardous waste spillage	Thermo Syphon 1x15 Lakh.k.cal	Mechanical dust collectors fol.by bag filters	Complying
		DG sets of 1x1010 KVA, 1x1250KVA	Acoustic enclosure	
5.5 TPD of ATFD salts and ETP sludge are the hazardous wastes generated from the unit and stored in separate shed and disposed to Ramky TSDF, Nellore				

#### Overall Compliance status

The committee observed that the unit has taken steps for improvement and has complied with the conditions stipulated in CFO and directions issued by APPCB. As per OCEMS records available with APPCB, the unit is found complying with APPCB standards for Particulate Matter. During previous inspection the committee had observed non-compliances w.r.t effluent transfer & its treatment and sludge disposal. Based on these non-compliances observed during committee inspection in October, 2020 environment compensation of Rs. 73.85 Lakhs was assessed for non-compliances during period 17.01.2020 to 13.10.2020. The committee has calculated EC using CPCB formula  $EC=PI \times N \times R \times S \times LF$ .

The committee submits to Hon'ble NGT to direct the unit to pay EC of Rs. 73.8 lakhs to APPCB for non-compliance during the period 17.01.2020 to 13.10.2020. Presently unit is found complying with all conditions stipulated in CFO. Unit is not discharging effluent outside unit premises. Proper effluent conveyance system is laid and ETP was fully operational.

#### II.d Compliance Status of M/s South India Krishna Oil & Fats Pvt.Ltd

M/s. South India Krishna Oil & Fats Pvt.Ltd., Sy.No.275,279,280 & 281,Epuru Bit - 1B, Pantapalem (V), Muthukur (M), SPSR Nellore District.	
Contact Details	Sri B. Muthu Krishnan, GM +91-7799800065 <a href="mailto:vincent.paul@sioils.com">vincent.paul@sioils.com</a>
Geo-cordinates	14° 15' 19.7"N 80° 02' 50"E
Area	16.12 acres
Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.03.2022
Year of Commissioning	2014

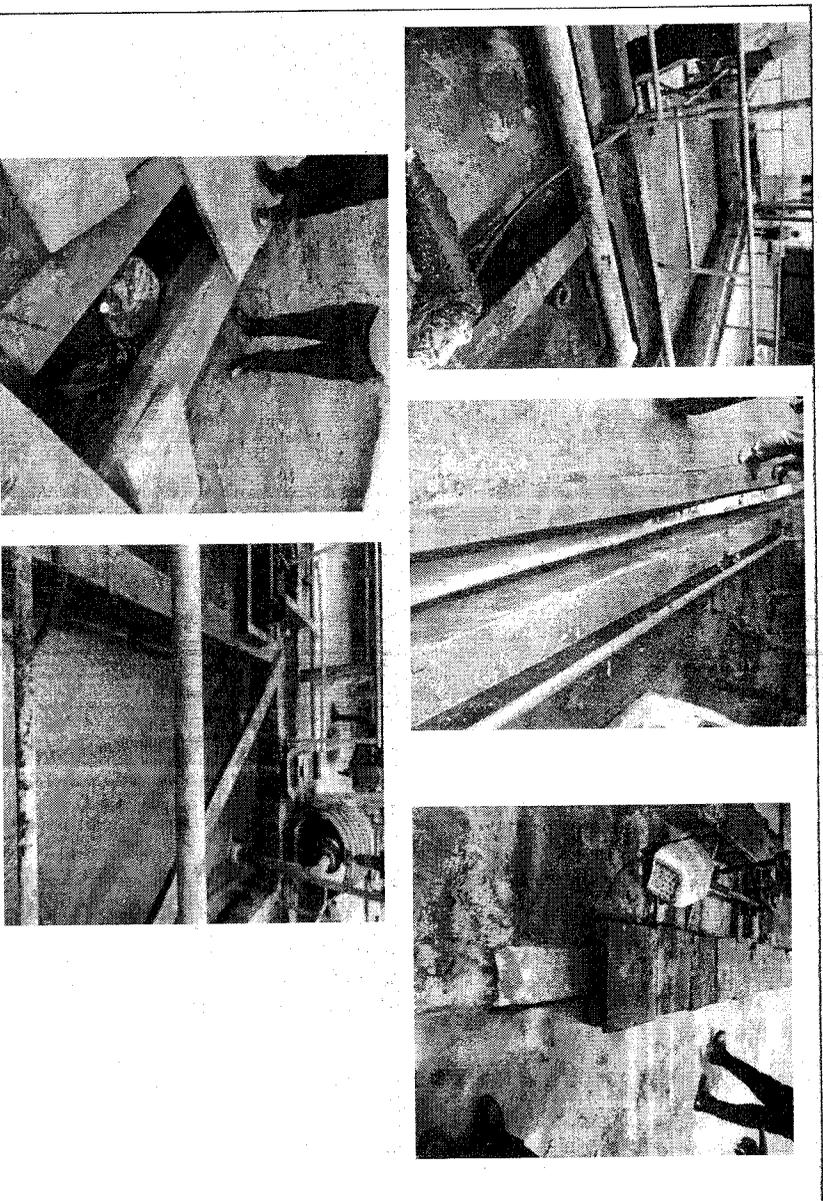
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Production capacity			
Refined Oil (Physical Refining)		1000 TPD	
RBDPalmolein		800 TPD	
TBD Stearine		200 TPD	
Vanaspathi		200 TPD	
Palm Powder		72 TPD	
Palm Flakes		50 TPD	
By Product			
Distilled Fatty Acid (Physical Refining)		42 TPD	
Refined Vegetable Oil (Soybean, Sunflower, Round Nut, Ricebean, Cotton Seed, Mustarad, Rape Seed by Chemical Refining)		192 TPD	
By Product			
Distilled Fatty Acid (Chemical Refining)		0.488 TPD	
Acid Oil		4.0 TPD	
Soap Stock		8.0 TPD	
Wax		2.05 TPD	

Parameter	Non-compliance observed during committee inspection in Oct, 2020	Present status	Compliance status
Effluent generation	Effluent transfer in drains. ETP is not in operation	Source	Partially complying
		Trade effluents (Boiler & Cooling tower blow down, Process, Primary dual RO, back wash)	Unit has taken corrective actions and there are improvements but effluent found in storm water drains.
		HTDS effluents from Acid plant and dual RO rejects	53.0 KLD
		Primary RO rejects	93.0 KLD
		Domestic	16.0 KLD
ETP of 300 KLD & Dual RO Plant, MEE of 18 KLD followed by ATFD provided to meet ZLD. STP of 20 KLD provided for domestic purposes. ETP comprises of Collection tank, Oil & grease trap, Equalization tank, Primary clarifier, Aeration tank 1 & 2, buffer tank,			

		<p>Secondary clarifier, Sludge drying beds &amp; Filter Press, Pressure Sand filter, activated carbon filter etc.</p> <p>Separate pipeline for effluent transfer is under installation. Storm water network has to be improved. ETP is under operation. Effluent was observed in storm water drains.</p>													
Air pollution	Odour problem.	<table border="1"> <tr> <td data-bbox="747 711 849 1003">Boiler of capacity 1x24 TPH</td> <td data-bbox="747 488 849 711">Mechanical dust collectors</td> </tr> <tr> <td data-bbox="849 711 951 1003">Boiler of capacity 1x15.0 TPH</td> <td data-bbox="849 488 951 711">fol.by bag filters</td> </tr> <tr> <td data-bbox="951 711 1053 1003">Thermo Syphon 1x20 Lakh.k.cal.</td> <td data-bbox="951 488 1053 711"></td> </tr> <tr> <td data-bbox="1053 711 1155 1003">Thermic Fuel Heater 2x6 Lakh. K.cal/hour</td> <td data-bbox="1053 488 1155 711">Mechanical dust collectors</td> </tr> <tr> <td data-bbox="1155 711 1257 1003">4x750 KVA D.G. Sets</td> <td data-bbox="1155 488 1257 711">fol.by bag filters</td> </tr> <tr> <td data-bbox="1257 711 1419 1003"></td> <td data-bbox="1257 488 1419 711">Acoustic enclosures</td> </tr> </table> <p>The unit has installed online emission monitors in both the stacks attached to Boiler -24 TPH &amp; common chimney provided to 15 &amp; 16 TPH boilers and same is connected to APPCB Serverto monitor SPM. The committee verified the online results for last six months and found that the unit is complying with Stipulated standards. But however odour nuisance is still persisting.</p>	Boiler of capacity 1x24 TPH	Mechanical dust collectors	Boiler of capacity 1x15.0 TPH	fol.by bag filters	Thermo Syphon 1x20 Lakh.k.cal.		Thermic Fuel Heater 2x6 Lakh. K.cal/hour	Mechanical dust collectors	4x750 KVA D.G. Sets	fol.by bag filters		Acoustic enclosures	Partially complied.
Boiler of capacity 1x24 TPH	Mechanical dust collectors														
Boiler of capacity 1x15.0 TPH	fol.by bag filters														
Thermo Syphon 1x20 Lakh.k.cal.															
Thermic Fuel Heater 2x6 Lakh. K.cal/hour	Mechanical dust collectors														
4x750 KVA D.G. Sets	fol.by bag filters														
	Acoustic enclosures														

Committee Report in the matter of OA 221/2015 (SZ)



#### Overall Compliance status

The committee observed that the unit has taken steps for improvement and has not fully complied with the conditions stipulated in CFO and directions issued by APPCB. As per OCEMS records available with APPCB, the unit is found complying with APPCB standards for Particulate Matter. During previous inspection the committee had observed non-compliances w.r.t effluent transfer & its treatment and sludge disposal. Based on these non-compliances observed during committee inspection in October, 2020 environment compensation of Rs. 71.30 Lakhs was assessed based on non-compliances during period 17.01.2020 to 13.10.2020. The committee has calculated EC using CPCB formula  $EC = PI \times N \times R \times S \times LF$ .

Presently though unit has taken measures for improvement but it not fully complying. Hence committee has calculated EC:

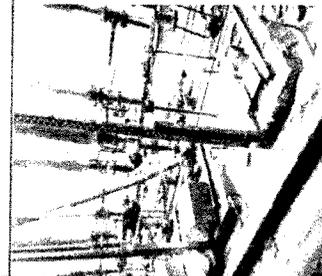
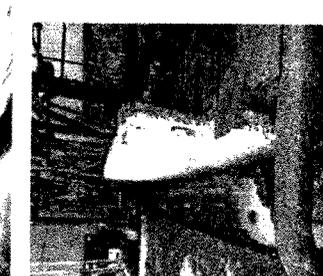
S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)	
1	14.10.2020 to 29.07.2021	80	1.5	1	100/-	288	34,56,000/-	
EC for violation							288	34,56,000/-
EC assessed by committee for non-compliances during 17.01.2020 to 13.10.2020								71,30,000/-
Total EC to be paid by the unit to APPCB								1,05,86,000/-
<b>Rupees One crore five lakhs eighty six thousand Only</b>								

Rupee Factor of Rs.100/- is taken considering that the unit is improving. The committee submits to Hon'ble NGT to direct the unit to pay EC of Rs. 105.86 lakhs to APPCB.

**II.e Compliance Status of M/s. 3F Industries Limited**

a	Name & complete address of the unit	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,) Sy.No. 1604, APIIC- IALA, EPURU 1-B Pantapalem (V) Muthukuru (M) SPSR Nellore Dist.																								
b	Contact Details	P. Srinivasa Rao, Plant Manager 91-9642225502 <a href="mailto:psrao@fff.co.in">psrao@fff.co.in</a>																								
c	Geo-coordinates	14° 15' 28.8"N 80° 04' 09.4"E																								
d	Area	11.62 acres																								
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 30.06.2026																								
f	Year of Commissioning	2011.																								
g	Production capacity	<table border="1"> <tr> <td>Refined Edible Oils (Physical Refining)</td> <td>670.166 TPD</td> </tr> <tr> <td>Refined Edible Oils (Chemical Refining)</td> <td>100 TPD</td> </tr> <tr> <td>Vanaspathi &amp; Bakery Shortenings</td> <td>90 TPD</td> </tr> <tr> <td>Margerine</td> <td>30 TPD</td> </tr> <tr> <td>Fatty Acids</td> <td>200 TPD</td> </tr> <tr> <td>Toilet Soap Noodles</td> <td>50 TPD</td> </tr> <tr> <td colspan="2" style="text-align: center;"><u>BY PRODUCT</u></td> </tr> <tr> <td>Fatty Acids</td> <td>27.74 TPD</td> </tr> <tr> <td>Glycerine</td> <td>18 TPD</td> </tr> <tr> <td>Pitch Oils</td> <td>7 TPD</td> </tr> <tr> <td>Filter Cake/ Spent Earth</td> <td>1.22 TPD</td> </tr> <tr> <td>Fatty acids/ Acid Oils</td> <td>3.35 TPD</td> </tr> </table>	Refined Edible Oils (Physical Refining)	670.166 TPD	Refined Edible Oils (Chemical Refining)	100 TPD	Vanaspathi & Bakery Shortenings	90 TPD	Margerine	30 TPD	Fatty Acids	200 TPD	Toilet Soap Noodles	50 TPD	<u>BY PRODUCT</u>		Fatty Acids	27.74 TPD	Glycerine	18 TPD	Pitch Oils	7 TPD	Filter Cake/ Spent Earth	1.22 TPD	Fatty acids/ Acid Oils	3.35 TPD
Refined Edible Oils (Physical Refining)	670.166 TPD																									
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Pitch Oils	7 TPD																									
Filter Cake/ Spent Earth	1.22 TPD																									
Fatty acids/ Acid Oils	3.35 TPD																									
Parameter	Non-compliance observed during committee inspection Oct, 2020	Present status	Compliance status																							
Coal and fly ash storage	Unit has provided ash silo of 60 Tonnes capacity which is sufficient for ash storage for 2 days	The industry provided silos 2x70T & 1x60 m3 capacity for storage of ash and ash is being disposed to the brick units without accumulation in the plant premises.	Complied.																							



		The unit has installed online emission monitors to measure SPM and is connected to APPCB server. Committee verified last six months data and found that the unit is complying standards stipulated by APPCB.	Complying
Hazardous waste generation	 	Separate shed constructed for storage of hazardous wastes	Complying
			
			

**Overall Compliance status :**

The committee observed that the unit has taken steps for improvement and has not fully complied with the conditions stipulated in CFO and directions issued by APPCB. As per OCEMS records available with APPCB, the unit is found complying with APPCB standards for Particulate Matter. During previous inspection the committee had observed non-compliances w.r.t effluent transfer & its treatment and sludge disposal. Based on these non-compliances observed during committee inspection in October, 2020 environment compensation of Rs. 75.50 Lakhs was assessed based on non-compliances during period 17.01.2020 to 13.10.2020. The committee has calculated EC using CPCB formula  $EC=PI \times N \times R \times S \times LF$ . Presently though unit has taken measures for improvement but it not fully complying. Odour nuisance is still persisting, oil spillage observed, effluent is found in storm water drains.

Hence committee has calculated EC:

S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	14.10.2020 to 29.07.2021	80	1.5	1	100/-	288	34,56,000/-

*Committee Report in the matter of OA 221/2015 (SZ)*

EC for violation	288	34,56,000
EC assessed by committee for non-compliances during the period 17.01.2020 to 14.10.2020		75,50,000/-
Total EC to be paid by the unit to APPCB		1,10,06,000/-
<b>Rupees One crore ten lakhs six thousand Only</b>		

Rupee Factor of Rs.100/- is taken considering that the unit is improving. The committee submits to Hon'ble NGT to direct the unit to pay EC of Rs. 110.06 lakhs to APPCB.

**VII Actions taken by APPCB**

1. The APPCB is continuously reviewing the status of air pollution/ water pollution control equipment provided and compliance of the APPCB standards etc for control of pollution problems from the edible oil industries operating at Krishnapatnam port area from last Five years in connection with the O.A. NO.221 of 2015 filed before the Hon'ble NGT.
  2. The status of industries with regards to compliance of the directions are reviewing before External Advisory Committee meetings held at Board office, APPCB and issuing directions time to time. It is to submit that the status of implementation of action plan by the edible oil units was reviewed before Task Force Committee at Board Office during its meetings held on 25.06.2016, 15.07.2016, 05.08.2016, 27.08.2016, 16.09.2016, 30.09.2016, 11.11.2016, 03.12.2016, 30.12.2016, 20.01.2017, 04.02.2017 & 09.11.2017.
  3. The Board has issued directions to the Edible oil industries on 15.02.2018, 17.01.2020 & 28.09.2020.
  4. The APPCB has also forfeited Bank Guarantee amount of Rs.65Lakhs in the year 2020 from 7 nos of Edible oil industries for non compliance of the APPCB directions.
- III. Common Issues jointly to be addressed by all edible oil industries:**
1. **Issue related to drawl of water from tankers and ground water:** There are seven edible oil industries operating in Muthukur village, Krishnapatnam which were established during 2011 and even after lapse of 10 years, there is no assured source of water supply by Department of Industries. As per the Ground Water and Water Audit Department, Government of Andhra Pradesh, the ground water in the region is saline in nature due to sea water intrusion. The units have to treat the ground water in RO system for use for domestic and

industrial purpose. Due to high salinity there are high chances of frequent clogging of RO membranes. In addition, the available ground water resources are not sufficient to meet the industrial water requirements. Currently the units are dependent on water supply from tankers. Reported that the industries are pursuing with Andhra Pradesh Industrial Infrastructure Corporation (APIIC) to get water supply through pipeline. The committee humbly submits to Hon'ble NGT to direct the Andhra Pradesh Industrial Infrastructure Corporation (APIIC) and Department of Industries, Nellore to provide water supply to the industries.

2. **Fly ash dumping:** Fly ash is found dumped in low lying area to an extent of ten acres in vacant plot. All the industries informed that they are not responsible for the dumping. The committee submits to Hon'ble NGT to direct all seven industries to jointly compact the fly ash and to cover with minimum 10cm clay/soil cover to prevent ambient dust.
3. **Augment capacity of oil skimming:** To further effectively remove oil & grease from effluent the committee suggested the industries to enhance the capacity of oil skimming. The units have collectively agreed to install one additional skimmers for removal of oil & grease in ETP.
4. Presently all edible oil units are fully operating the physical refining process while the units are operating the chemical refinery at 50% capacity.
5. In compliance to Hon'ble NGT directions and post committee visit in Oct, 2020 the units have taken up corrective measures. Significant improvements were observed during committee inspection in July, 2021 as compared to Oct, 2020. Dedicated pipelines are laid for transferring the process effluent into ETP. The effluent treatment plants are fully operational. The no. of filters are increased and air pollution control devices are augmented. But however two units are yet to achieve 100% compliance to consent conditions of APPCB.
6. The fly ash generated from the units is sold to brick manufacturers. The units have provided ash silo and covered shed for storage of flyash. But the units are not complying with APPCB condition of 30 days silo capacity. The units represented to the unit that installation of such large silo is difficult. The fly ash is sold to brick manufacturers at frequency of two to three days in a week. Considering this, APPCB may amend the condition.
7. APPCB is continuous vigil on the edible oil units and issued directions, forfeited bank guarantees due to which there is no discharge of effluent outside the unit premises. The committee went around the surrounding to check for any bypass discharges and observed that no edible oil unit is discharging outside its premises.

*Committee Report in the matter of OA 221/2015 (SZ)*

8. Based on CPCB formula the committee has assessed environmental compensation on the erring units for violating the directions issued by APPCB vide order dated 17.01.2020.

**IV. Ambient Air Quality Monitoring**

APPCB monitored ambient air quality in nearby villages to verify whether the operations of the industries impact on air quality in Pantapalem, Subbareddypalem, Daruvupalem and Epuru villages. All four villages are complying with ambient air quality standards.

	Measured value in $\mu\text{g}/\text{m}^3$	Ambient air quality 24 hrs standard in $\mu\text{g}/\text{m}^3$	Remarks
Pantapalem	84.4	100	The ambient air quality in the villages is meeting 24 hrs. National ambient air quality standards.
Subbareddypalem	66.4		
Daruvupalem	57.7		
Epuru village	78.4		

**IX. Conclusions:**

1. Construction of CETP: Previously all the units had proposed for construction of common effluent treatment plant but the district administration and the units could not find a suitable land for construction of CETP. Currently all seven units have established their individual effluent treatment plants and hence the proposal of CETP is shelved. The individual ETP's established in the units are fully operational.
2. As per the Ground Water and Water Audit Department, Government of Andhra Pradesh, the ground water in the region is saline in nature due to sea water intrusion. The units have to treat the ground water in RO system for use for domestic and industrial purpose. Due to high salinity there are high chances of frequent clogging of RO membranes. In addition, the available ground water resources are not sufficient to meet the industrial water requirements. Thereby withdrawal of ground water and procurement of water from tankers will be avoided. The committee humble submits to Hon'ble NGT to direct the Andhra Pradesh Industrial Infrastructure Corporation (APILIC) and Department of Industries, Nellore to provide water supply to the industries. There are seven edible oil industries operating in Muthukur village, Krishnapatnam.
3. The units have not disposed spent nickel catalyst to authorized re-processors stating that the small quantity of waste is generated. The committee submits to Hon'ble NGT to instruct APPCB to direct the industries to safely store the spent nickel catalyst and to dispose the same to authorized re-processors. The

units shall be directed to comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous wastes as directed in the consent within 90 days period.

4. During the inspection, the committee did not observe any discharge of effluent into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
5. The units shall maintain proper records for fullers earth (bye-product) generated and oil recovered from the ETP and its mode of its disposal. Though all units informed that the same were disposed for incense sticks manufacturer and soap industries, however no records were shown to committee.
6. The units are importing crude palm oil and sunflower oil from Malaysia, Singapore and Indonesia. The Port Authorities are testing the crude oil for presence of any mineral oil and after ensuring that no mineral oil is present, the consignment is handed to the units. While verifying the documents, the committee observed that the quantity of the imported crude is around 60% to 70% of the unit production. The units are locally procuring crude oil from other industries (it was reported that these industries purchase palm and sunflower from farmers and extract crude and sell to edible oil refineries in Krishnapatnam). The crude that is locally purchased is not tested for the presence of mineral oil content or Hydrocarbons. The committee humbly submits to Hon'ble NGT that the units have to carry out mineral oil test with every batch of consignment locally procured also. These reports have to be submitted to APPCB along with their compliance report.

7. Based on the inspection during October, 2020 the committee had assessed environmental compensation for non-compliances during the period 17.01.2020 to 14.10.2020. The committee again inspected during July, 2021 and considering the improvements and compliances/ non-compliances the committee has ascertained EC. The committee submits to Hon'ble NGT to direct the units to pay Environmental Compensation to APPCB as summarized below:

Sl. No	Name of the Unit	Environmental Compensation to be paid by the unit to APPCB in INR
1	M/s. Gemini Edibles & Fats India Pvt Ltd	66,00,000/-
2	M/s. Emami Agrotech Limited	1,32,50,000/-
3	M/s. Adani Wilmar -(Unit-II)	73,80,000/-
4	M/s. South India Krishna Oil & Fats Pvt. Ltd	1,05,86,000/-
5	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,)	1,10,06,000/-

*Committee Report in the matter of OA 221/2015 (SZ)*

8. The units have provided online emission monitoring system to measure PM10. The porthole provided for manual monitoring are utilized by the units to install online dust monitors. The units shall ensure that real time data is directly transferred from analyser to APPCB server without any interface.
9. Fly ash is found dumped in low lying area to an extent of ten acres in vacant plot. All the industries informed that they are not responsible for the dumping. The committee submits to Hon'ble NGT to direct all seven industries to jointly compact the fly ash and to cover with minimum 10cm clay/ soil cover to prevent ambient dust.
10. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Unit shall collectively construct new concrete roads as part of CSR activity. The units shall develop green belt all along the boundary of the units and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.



Dr. Suresh Pasupuleti

Scientist-C, Ministry of Environment  
Forest and Climate Change, Regional  
Office, Vijayawada



Mahima T

Scientist-D, Central Pollution Control Board  
Regional Directorate, Chennai



Ch. Rajasekhar

Environmental Engineer,  
Andhra Pradesh Pollution Control  
Board, Regional Office Nellore



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
REGIONAL OFFICE: NELLORE

1<sup>st</sup> Floor, A.P.S.F.C BUILDING, A.K.NAGAR, NELLORE - 524 004

Page

ISS

L.L.No. GN/PCB/RO/NLR/2021- 1382

Date: 18.01.2021

**Sub:** APPCB - RO, Nellore - Hon'ble National Green Tribunal Order dated.07.01.2021 in O.A.No.221 of 2015 - Joint Committee Inspection report communicated - Reg.

**Ref:** 1. Hon'ble NGT Order dated.07.01.2021 in O.A.No.221 of 2015.  
2. Joint committee inspection dt.13.10.2020 & 14.10.2020 & report dated.01.12.2020.  
3. B.O. Memo No.221/APPCB/legal/NGT/2020 dt.12.01.2021.

\*\*\*\*\*

With reference to the above, it is to inform that as per the Hon'ble National Green Tribunal orders in O.A. No.221 of 2015, a joint committee was constituted with senior officials from MoEF&CC, GoI, CPCB & APPCB for inspection of edible oil industries located at Krishnapatnam Port area, SPSR Nellore district.

The joint committee has inspected the edible oil industries on 13.10.2020 & 14.10.2020 and submitted a detailed report to the Hon'ble NGT on 01.12.2020.

The Hon'ble NGT passed an order on 07.01.2021 directing the APPCB to serve the copy of the report to the respondents so that they can file their objections, if any, to the report.

In view of the above, copy of the joint committee report dated 01.12.2020 submitted to the Hon'ble NGT is herewith enclosed for information & necessary action.

Yours faithfully

Encl: Copy of Joint Committee report

**ENVIRONMENTAL ENGINEER (FAC)**

To

1. M/s. South India Krishna Oil & Fats Pvt. Ltd., Sy. No.275, 279, 280 & 281, Epuru Bit - 1B, Pantapalem Village, Muthukur Mandal, SPS Nellore District
2. M/s. Emami Agrotech Limited (formerly M/s. Emami Biotech Limited), Sy. Nos.501, 502/1, 502/2, 503/1, 503/2, 504, 505/2, 507/2, 509/1, 509/2, 510/1 & 510/2, Pantapalem (V), Muthukur (M), SPSR Nellore District
3. M/s. Gemini Edibles & Fats India Pvt. Ltd., Sy No.1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPS Nellore District

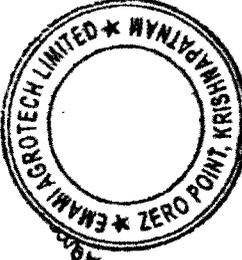
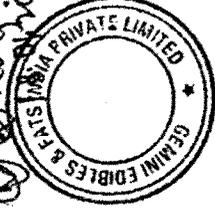
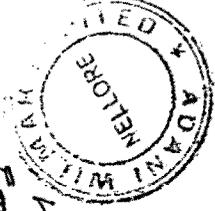
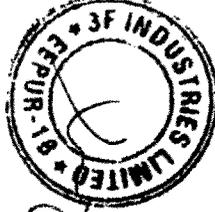
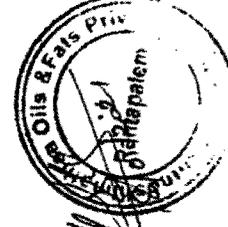
4. M/s. Adani Wilmar Limited ( Unit-I) (formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.), Sy. No.292, 317, Pantapalem (V) (Epuru- 1B), Muthukur (M), SPS Nellore District
5. M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.,) Sy. No.1601, Epuru Bit-1B, APHC, Pantapalem (V), Muthukur (M), SPSR Nellore District.
6. M/s.3F Industries Limited (formerly M/s.Foods Fats & Fertilizers Ltd.) Sy. No. 1604, Epuru 1-B, Pantapalem (V), Muthukur (M), SPS Nellore District.
7. M/s.Santhoshimathaa Oils and Fats Private Limited, Sy No.252, Pantapalem Village, Epuru Bit 1B, Muthukur Mandal, SPSR Nellore District.

Copy to the JCCE ( Unit-II), APPCB. Board office, Vijayawada for favour of information.

Copy to the SEE ( Legal cell), APPCB. Board office, Vijayawada for favour of information.

Copy to the JCCE, APPCB. Zonal office, Vijayawada for favour of information.

Acknowledgment from the Edible oil industries on serving the copy of the Joint Committee report dt.01.12.2020.

Name & Address of the Edible oil unit	Received Name & Designation, Phone no. Email id	Stamp & Signature
M/s. South India Krishna Oil & Fats Pvt. Ltd., Epuru Bit - 1B, Pantapalem Village, Muthukur Mandal, SPSR Nellore District	J.K. Vincent Paul Dy. Manager 7799800065 vincent.paul@siols.com	 
M/s. Emami Agrotech Limited (formerly M/s. Emami Biotech Limited), Pantapalem (V), Muthukur (M), SPSR Nellore District	SRI RAM. GHUNT. 810001 vt 9699295558. Sri Ram, Ghunt @ Emami emami.com.	 
M/s. Gemini Edibles & Fats India Pvt. Ltd., Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore District	Subhendu Mannu SP. Mgr operations 7729996854 mannu@geminiindia.net	 
M/s. Adani Wilmar Limited (Unit-I) (formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.), Pantapalem (V) (Epuru-1B), Muthukur (M), SPS Nellore District	K. P RASHMIA RAO Sr. Manager - HR 728939496 Prashna Kavar, Karpale @adaniwilmar.com	 
M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.), Epuru Bit-1B, APIC, Pantapalem (V), Muthukur (M), SPSR Nellore District	G. SREENIVASULU Mgr - operations 8886641639 Sreenivasulu. Gandan @adaniwilmar.com	 13/11/21 
M/s. 3F Industries Limited (formerly M/s. Foods Fats & Fertilizers Ltd.) Pantapalem (V), Muthukur (M), SPSR Nellore District	G. SORESTI BABU Manager Utilitics 7799935576 Phalgun@fff.co.in	 
M/s. Santhoshimathaa Oils and Fats Private Limited, Sy No.252, Pantapalem Village, Epuru Bit 1B, Muthukur Mandal, SPSR Nellore District.	Ganesh Vidhu Kosta Unit Head. 9963329792 Vkganesh@smoils.com	 

**Item No.5:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 221 of 2015 (SZ)**

(Through Video Conference)

IN THE MATTER OF:

Isanaka Vedavathi,  
H.No. 16-4-966, Pinakini Avenue,  
Near Apollo Hospital,  
Nellore – 524 003.

... Applicant(s)

*Versus*

Union of India  
Rep. by its Secretary,  
Ministry of Environment, Forest & Climate Change,  
New Delhi and Ors.

... Respondent(s)

**Date of hearing: 03.02.2021.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

For Applicant(s):

None.

For Respondent(s):

Smt. Me. Saraswathy for R1.  
Smt. Madhuri Donti Reddy for R2 to R4.  
Sri. C. Seethapathy for R5.  
Sri. D. Srinivasan for R6, R7, R9, R10.  
M/s. Snegha represented

M/s. Apparajitha Vishwanath for R8.  
Sri. Parthasarathy represented  
Sri. Lakshmi Kumaran for R11.

**ORDER**

1. As per order dated 07.01.2021, this Tribunal had directed the 5<sup>th</sup> respondent to submit details regarding the change of identity of the 5<sup>th</sup> respondent unit as according to them, it has been amalgamated with M/s. Adani Wilmar Limited vide order of the Hon'ble High Court of Gujarat, passed in *Company Petition No.309 of 2015* dated 28.10.2015. We have also directed the committee to submit a further report on the basis of the observations made by them in the report filed and posted the case to today for that purpose.
2. When the matter came up for hearing today through Video Conference, there was no representation for the applicant. Smt. Me. Saraswathy represented 1<sup>st</sup> respondent, Smt. Madhuri Donti Reddy represented respondents 2 to 4, Sri. C. Seethapathy represented 5<sup>th</sup> respondent, Sri. D. Srinivasan represented respondents 6, 7, 9 & 10, M/s. Snegha represented Sri. Apparajitha Vishwanath, learned counsel appearing for 8<sup>th</sup> respondent and Sri. Parthasarathy represented Sri. Lakshmi Kumaran, the learned counsel appearing for the 11<sup>th</sup> respondent.
3. The learned counsel appearing for the 11<sup>th</sup> respondent submitted that in respect of 11<sup>th</sup> respondent also, there is a change in ownership and now

the unit is amalgamated with M/s. Adani Wilmar Limited group and they wanted some time to furnish the details regarding the same.

4. The report of the Joint Committee dated 01.12.2020 which was received on 06.01.2021 by this Tribunal reads as follows:

"1 Preamble

*Cluster of Edible Oil Industries are operating in Krishnapattanam Portregion in SPSR Nellore district. The applicant Smt. Isandka Vedavathi submitted a representation stating that pollution has been caused by edible oil units. Hon'ble National Green Tribunal Southern Bench in order to ascertain the present status of the functioning of the edible oil refinery units and also to find out as to whether they are complying with the conditions of "consent" issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the "Zero Liquid Discharge" system said to have been established by them are properly functioning and whether there is any violation by any of the edible oil refinery units and if so, what is the action taken by Pollution Control Board in this regard has appointed a joint committee comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Bangalore (2) Senior Officer from the Regional Office of MoEF & CC, Chennai and (3) Senior Scientist from Andhra Pradesh Pollution Control Board.*

II Orders of the Hon'ble National Tribunal dated 16.03.2020 in OA No 221/2015

*Hon'ble NGT vide order dated 16.03.2020 has directed the following " So in order to ascertain the present status of the functioning of the edible oil refinery units and also to find out as to whether they are complying with the conditions of "consent" issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the "Zero Liquid Discharge" system said to have been established by them are properly functioning and whether there is any violation by any of the edible oil refinery units and if so, what is the action taken by Pollution Control Board in this regard, we appoint a joint committee, comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Bangalore (2) Senior Officer from the Regional Office of MoEF & CC, Chennai and (3) Senior*

Scientist from Andhra Pradesh Pollution Control Board to inspect the units in question and submit a factual as well as action taken, if there is any violation found. The committee shall also go into the question as to whether the units are strictly complying with the conditions imposed either in the "consent to operate" or any other permission granted, whether there is any violation in the use of surface water and whether necessary permission has been obtained by the units for drawal of surface water for their purpose, whether pollution control mechanism provided to suppress the air pollution or water pollution are sufficient to meet the requirements as has been provided under the Environment (Protection) Act, 1984, whether these units are properly disposing the fly ash generated during their manufacturing process and if there is any violation found, what is the action taken, including the imposition of environment compensation against the erring units on the basis of the guidelines given by Central Pollution Control Board in this regard and also what is the status of the implementation of the action plan if any, evolved during the review meeting conducted by Pollution Control Board and whether those actions have been brought into action by the units, as undertaken by them and if not, what is the action taken by Pollution Control Board against those erring units and submit a comprehensive report to this Tribunal within a period of two months through e-mail at [ngtscfiling@gmail.com](mailto:ngtscfiling@gmail.com)." Hon'ble NGT order dated 16.03.2020 and 29.09.2020 is enclosed as Annexure-I and Annexure-II respectively.

### III. Composition and Scope of Committee

In compliance to Hon'ble NGT order, the following committee was composed:

1. Smt. Mahima T, Scientist-D, Central Pollution Control Board, Regional Directorate, Chennai
2. Dr. C. Palpandi, Scientist-C, Ministry of Environment Forest and Climate Change, Regional Office, Chennai
3. Sri. M.Pramod Kumar Reddy, Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office Nellore (Nodal agency)

The Committee has been vested with the mandate to visit and inspect the site in question and vested with followingscope vide the Order dated 16.03.2020:

- a. to ascertain the present status of the functioning of the edible oil refinery units

- b. to find out whether edible oil units are complying with the conditions of "consent" issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the "Zero Liquid Discharge" system said to have been established by them are properly functioning
- c. action taken by Andhra Pradesh Pollution Control Board
- d. to find out whether there is any violation in the use of surface water and whether necessary permission has been obtained by the units for drawal of surface water for their purpose
- e. to find out whether pollution control mechanism provided to suppress the air pollution or water pollution are sufficient to meet the requirements has been provided under the Environment (Protection) Act, 1984
- f. to determine whether these units are properly disposing the fly ash generated during their manufacturing process
- g. imposition of environment compensation against the erring units

#### IV Site Visit by the Committee

The committee constituted by Hon'ble NGT vide order dated 16.03.2020 convened its first meeting on 27.07.2020 through video conference (VC) with the officials of Regional office, Nellore and reviewed the status of operation of Edible oil industries with respect to Pollution control issues. The committee inspected the units on 13.10.2020 and 14.10.2020. As per the scope vested on the committee, the information is compiled in tables Via 10 Vlg.

#### V Process Description- Edible Oil Refining Process

##### V.a. General information:

Seven edible oil units are operating in Krishnapattanam Port region. The units are involved in refining of crude palm and sunflower oil. The Palm Oil extraction is to be done with the fresh Palm fruit to avoid the deterioration of Palm Oil. Hence, palm oil is extracted in the countries where it is cultivated to avoid its deterioration. All the seven edible oil units are importing crude palm oil from Indonesia, Singapore and Malaysia. Crude Palm Oil is yellow red or dark yellow in color and contains certain impurities which are removed by physical refining. During refining, Phospholipids, free fatty acids, colouring pigments (Carotenoids), Moisture, oxidative material, metal impurities, and water soluble impurities (glycerol, Phenols, Sugars) are removed. Crude sunflower oil is

imported from Ukraine, Argentina, Malaysia. The crude palm oil is physically refined while the sunflower oil is chemically refined. All units are practising similar refining process with only minor modifications in the stages of refining. (carotenoids).

V.b Physical refining of crude palm oil: Crude palm oil contains 3.5% to 4.5% fatty acids that comes out as waste. Around 1% to 2% of fats or oil is lost in bleaching section. Total loss will be around 4.5% to 6.5%.

The stages in physical refining are as follows:

- a. De-gumming: It is the process of removal of gums or phosphatides. It comprises the treatment of crude oil with water, salts, enzymes, caustic soda, or dilute acids such as phosphoric acid to remove phosphatides, waxes, pro-oxidants, and other impurities.
- b. Bleaching: Trace metal complexes such as iron & copper, colouring pigments and oxidative products are removed by adsorption using bleaching earth. Spent Earth is sold to soap manufacturing units.
- c. De-odorizer: Deodorization - De-acidification is done to remove the volatile components, mainly aldehydes and ketones, which causes smell in refined oil. In Deodorization process, free fatty acid removes in the form of Palm fatty acid distillate as a refining waste. During deodorization, bleached palm oil is steam distilled or boiled. The vapors from this section is the palm fatty acid distillate.

- d. Crystallization: Portion of palm oil will crystallize on cooling and is known as palm-stearin or margarine and the other portion remains as liquid and is called palm-olien or cooking oil.

Waste from physical refining: gums and other impurities and wastewater from degumming section, refining waste from refining section. The waste water contains oil and it is removed by centrifuge principles.

V.c Chemical refining of Sunflower oil/ Soybean oil: The steps involved in chemical refining are as follows:

- a. Neutralization: Addition of caustic to reduce FFA (gum/ phospho lipid) from crude palm oil
- b. Bleaching: Removal of colouring pigments and other impurities
- c. De-waxing: The wax so removed is sold to cosmetic industry
- d. De-odorization: Removal of fatty acids and other volatile components.
- e. Fractionation: separation of hard fraction from refined palm oil

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VI. The status of edible oil industries is as follows  
VI.a Compliance Status of M/s Gemini Edibles & Fats India Pvt Ltd

a	Name & complete address of the unit	M/s Gemini Edibles & Fats India Pvt Ltd, Sv.No. 1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore district
b	Contact Details	Sh. Prathap Vice- President Operations +91 -9866556188
c	Geo-coordinates	14°15'36.3"N 80°04'19.0"E
d	Area	15.2 acres
e	Status of CFO & Authorizations and its compliance	The combined Consent and Authorization issued by APPCB is valid till 30.06.2021.
f	Year of commissioning	2010
g	Production capacity	Refined Vegetable Oil (Physical refining)-550TPD Refined Vegetable Oil (Chemical refining)-250 TPD Fractioned vegetable oil- 600 TPD Interesterified fats- 125 TPD Vanaspathi-100 TPD By-products Distilled fatty acids-13386 Tons Per annum Acid oil-1690 Tons Per annum
h	Coal and flyash storage measures taken to control fugitive emissions	The unit has constructed separate shed for coal storage but however, it was observed during inspection that the size of the shed is small and coal was stored in open. The unit has installed water sprinklers in storage yard. The unit has installed flyash silo of capacity 100 Tonnes (10 days storage capacity against the direction of APPCB to install silo for 30 day storage. The flyash is sold to brick manufacturers. Partially complied.
i	Source of water and quantity of water used per day	Through water tankers and bore wells. The total water requirement of the unit is 610 KLD including domestic requirement. Quality of water will be having TDS of more than 1200 ppm, which has to be treated through RO. Ground water and water audit department has given permission to the unit to utilize 350 KLD of ground through four bore wells but three of them have become dry and the unit has constructed three new bore wells and is drawing 180 KLD of ground water and has obtained fresh permission to draw

		<p>additional 70 KLD of water. The unit has permission to utilize 250 KLD of ground water by 10hrs of pumping from the filter points. But however the major water requirement is met by procuring water in tankers.</p>
1	Effluent generation	<p>Around 30 KLD of effluent is generated from physical refining and is Low TDS effluent which is treated in ETP of capacity 200KLD. ETP comprises of collection tank → oil recovery system → primary settling tank → DAF aeration tank → secondary clarifier → RO. Raw water is treated in two stage RO system and RO rejects (70 KLD) is also treated in MEE. Outlet effluent from ETP is treated in RO of 200 KLD capacity. RO permeate is taken to cooling tower and for dust suppression. RO reject is taken to MEE. 20 KL of HTDS effluent is generated from chemical refining section and after oil recovery it is treated in MEE followed by ATFD. ATFD salts sent to TSDF. MEE condensate is used for gardening and dust suppression.</p> <p>There is no proper effluent conveyance system, the open drains carry both effluent and storm water. Though the effluent generation is only 30 KLD and capacity of ETP is 200 KLD. The industry has not given justification for providing higher capacity of the ETP and RO even the industry is generating 30 KLD and 20 KLD of LTDS and HTDS effluents, hence it prevails the industry is operating ETP in phased manner. During storage in collection tank, settling and putrefaction of effluent takes place which is likely to emanate odour.</p> <p>There is no proper mechanism for sludge collection and transferring to sludge drying beds. Sludge was haphazardly stored in ETP area.</p> <p>Part of sewage generated from the unit is also treated in ETP even the industry provided STP of 30 KLD capacity.</p> <p>Not complying</p>

Table 11a 1: Analysis results of samples collected by APPCB during 30.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate	RO permeate	RO reject
1	pH	5.5-9.0	7.26	7.5	8.85	8.53	10.09	6.74	8.35

2	TSS	200	184	136	201	12	186	4	76
3	TDS	2100	3256	4018	10170	2486	52500	90	7240
4	COD	250	960	196	928	192	19680	<10	116
5	BOD	100	364	62	350	56	6152	BDL	34
6	Oil & grease	10	12.6	8.4	25	47	226	BDL	4.0

The results indicate that MEE condensate is not complying with discharge standards stipulated by APPCB. Therefore MEE condensate shall be treated in RO. ETP outlet is around 30 to 35 KLD and RO capacity is 200 KLD, treated effluent is stored in a tank and RO is operated once in a week during which oxidation may take place resulting in BOD & COD reduction. RO reject is having TDS of 7240 mg/L against APPCB stipulated standard of 2100mg/L. Hence RO reject will be treated in MEE.

k	Installation of magnetic flow meters with totalizer	Partially complied The unit has installed flow meters and totalizer at the inlet and outlet of ETP but however the unit has not installed flow meter at raw water inlet. Since both ground water and water from tankers is utilized, the unit has not quantified the total water consumption and water used for various utilities. Partially complied						
l	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	<table border="1"> <tr> <td>Boiler of capacity 20 TPH</td> <td>Multi cyclone dust collector followed by Bag filters</td> </tr> <tr> <td>Thermic fluid heater of capacity 16.0 Lakh k.cal/hr (2Nos -6.0 Lakh K.cal/hour + 10 Lakh K.cal/hour capacity)</td> <td></td> </tr> <tr> <td>3x 1000 KVA DG Sets</td> <td>Acoustic enclosures with silencer &amp; Muffler</td> </tr> </table> <p>OCEMS has been installed at 24 mtr height of chimney. Not complying</p>	Boiler of capacity 20 TPH	Multi cyclone dust collector followed by Bag filters	Thermic fluid heater of capacity 16.0 Lakh k.cal/hr (2Nos -6.0 Lakh K.cal/hour + 10 Lakh K.cal/hour capacity)		3x 1000 KVA DG Sets	Acoustic enclosures with silencer & Muffler
Boiler of capacity 20 TPH	Multi cyclone dust collector followed by Bag filters							
Thermic fluid heater of capacity 16.0 Lakh k.cal/hr (2Nos -6.0 Lakh K.cal/hour + 10 Lakh K.cal/hour capacity)								
3x 1000 KVA DG Sets	Acoustic enclosures with silencer & Muffler							

Table VI a.2: Stack monitoring at M/s Gemini Edibles by APPCB on 30.06.2020

Source	SPMeasured value	APPCB emission standards
Stack attached to 20 TPH boiler	129.7 mg/Nm <sup>3</sup>	115 mg/Nm <sup>3</sup>

Table VI a.3: Ambient air quality monitoring at M/s Gemini Edibles by APPCB on 30.06.2020

Source	PM 10 measured value	APPCB emission standards
Near the main gate within unit premises	132.2 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>
m	Status of installation of online stack monitoring equipment	The unit has installed online continuous stack monitoring system to measure SPM and it is connected to APPCB server.
n	Status of green belt	Partially complied.

		<p>The unit has developed green belt in an area of 3.5 acres against the requirement of 5.0 acres (33%) with avenue plants. It was informed to the committee that the unit has taken compensatory plantation in their own 32 acres of land in other area. Rain water harvesting pit of 50MtrX40mir is established inside the plant.</p>					
o	Hazardous waste generation	<p>Unit is generating MEE salts. ETP sludge, used oil and spent nickel catalyst. MEE salts and ETP sludge are disposed to TSDF. The quantity of MEE salts &amp; ETP sludge sent to TSDF is around 9 to 10 MT every three months against consented quantity of 10 MT / month.</p> <p>ETP sludge is not properly removed and stored. Used oil and oil recovered from ETP is sold to soap manufacturers/ oil reclamation units, however no records were shown to committee.</p> <p>No records were shown to the committee on disposal of spent nickel catalyst. There is no proper covered shed for hazardous waste storage.</p>					
P	Actions taken by APPCB during last one year	<p>The APPCB has issued directions to the industry 15.02.2018, 27.12.2018, 17.01.2020. The APPCB has forfeited Bank Guarantee of Rs.5.0 Lakhs on 17.01.2020 for non-compliance of Board directions.</p> <p>Directions were again issued on 28.09.2020.</p> <p>The APPCB has again forfeited Bank guarantee of Rs 10.00 lakhs on 28.09.2020 for non compliance of the Board directions.</p>					
<p><b>Overall Compliance status</b></p> <p>APPCB issued directions to the unit vide order dated 15.02.2018. The unit has taken steps for improvement but partially complied with few of the directions as detailed above. But the committee observed that APPCB has not received specific complaints against the unit for discharging of effluent outside the industry premises. As per OCEMS records available with APPCB, the unit is not complying with APPCB standards for Particulate Matter. ZLD system installed. The actual water requirement of the unit is more than available water resources in the region. Since the unit is partially complying the committee calculated environmental compensation using CPCB formula <math>EC = PI \times N \times R \times S \times LF</math></p>							
S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 13.10.2020*	80	1.5	1	250/-	270	81,00,000/-

Total EC for violation	270	81,00,000/-
Compensation levied by APPCB from 17.01.2020 onwards		15,00,00
Net Compensation to be paid by M/s Gemini Edibles		66,00,000/-
<b>Rupees Sixty-Six Lakhs Only</b>		

*List of major non-compliances*

- stack emission and ambient air not complying with APPCB standards w.r.t SPM and PM 10 respectively
- MEE condensate and RO reject which is used for green belt development/ dust suppression is not complying with APPCB discharge standards w.r.t TDS and O&G
- No proper effluent conveyance system from production block to ETP

**VI.b Compliance Status of Enami Agrotech Limited**

<b>a</b>	Name & complete address of the unit	M/s Enami Agrotech Limited, Sy No.s 501, 502/1 etc., Pantapalem (V), Muthukur (M), SPSR Nellore																										
<b>b</b>	Contact Details	Sri M.V.Narayana Murthy- Unit Head Mobile: 9677167862																										
<b>c</b>	Geo-coordinates	14°15' 40.2"N 80° 04' 23.2"E																										
<b>d</b>	Area	29.78 acres																										
<b>e</b>	Status of GFO & Authorizations and its compliance	The CFO and Authorization are valid till 30.11.2021																										
<b>f</b>	Year of commissioning	2013																										
<b>g</b>	Production capacity	<table border="1"> <tr> <td>Refined Palm oil</td> <td>1886 TPD</td> </tr> <tr> <td>Sunflower oil</td> <td>1867 TPD</td> </tr> <tr> <td>Interesterified oil</td> <td>100 TPD</td> </tr> <tr> <td>Hydrogenated Oil</td> <td>100 TPD</td> </tr> <tr> <td>Vanaspathi</td> <td>200 TPD</td> </tr> <tr> <td>Refining of Soft Palm oil</td> <td>130 TPD</td> </tr> <tr> <td>Palmolein</td> <td>800 TPD</td> </tr> <tr> <td>Bakery Fat</td> <td>210 TPD</td> </tr> <tr> <td>Palm stearine</td> <td>200 TPD</td> </tr> <tr> <td colspan="2" style="text-align: center;"><i>By Product</i></td> </tr> <tr> <td>Distilled Palm Fatty Acids</td> <td>106.325 TPD</td> </tr> <tr> <td>Distilled sunflower Fatty acids</td> <td>0.5 TPD</td> </tr> <tr> <td>Acid Oil</td> <td>14 TPD</td> </tr> </table>	Refined Palm oil	1886 TPD	Sunflower oil	1867 TPD	Interesterified oil	100 TPD	Hydrogenated Oil	100 TPD	Vanaspathi	200 TPD	Refining of Soft Palm oil	130 TPD	Palmolein	800 TPD	Bakery Fat	210 TPD	Palm stearine	200 TPD	<i>By Product</i>		Distilled Palm Fatty Acids	106.325 TPD	Distilled sunflower Fatty acids	0.5 TPD	Acid Oil	14 TPD
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Acid Oil	14 TPD																											

h	Coal and flyash storage measures	<p>The unit has constructed separate shed for storage of rice husk and coal however it was stored both inside and outside the shed. 41 TPD of ash is generated per day. The unit has installed a silo of 150 Tonnes (roughly six days storage capacity) against APPCB direction of 30 days storage capacity. Fly ash spillage was observed in the area. The fly ash is also dumped in North east side of the industry. On the day of inspection, chemical refining plant was not in operation Not complying</p>														
i	Source of water and quantity of water used per day	<p>The total water requirement of the unit is 902 KLD and majority (80 to 90%) of the water requirement is met from tankers. The total water consumed is not quantified by means of flow meter but however the units have maintained registers for the no. of tankers of water received. The quantity of water drawn from borewells is amounted by no. of pumping hours which is not accurate.</p>														
j	Effluent generation	<table border="1" data-bbox="1158 250 1521 854"> <thead> <tr> <th>Source</th> <th>Wastewater generation</th> </tr> </thead> <tbody> <tr> <td>Process &amp; Washings</td> <td>23.0 KLD</td> </tr> <tr> <td>Acid Oil Plant</td> <td>6.0 KLD</td> </tr> <tr> <td>Boiler Bleed off</td> <td>28.0 KLD</td> </tr> <tr> <td>Cooling Tower Blow down</td> <td>32.0 KLD</td> </tr> <tr> <td>RO Reject</td> <td>60.0 KLD</td> </tr> <tr> <td>Domestic</td> <td>6.0 KLD</td> </tr> </tbody> </table> <p>The quantity of the effluent collected in the ETP is not proportionate with their production and water consumption. The effluent is transferred in open drains from production block to ETP and committee observed that effluent spillage, over flow into adjoining areas. Storm water drains were filled with effluent and drains were clogged. The MEE and Sludge Centrifuge were not in operation since chemical refining was not taking place. STP is provided for treatment of sewage.</p>	Source	Wastewater generation	Process & Washings	23.0 KLD	Acid Oil Plant	6.0 KLD	Boiler Bleed off	28.0 KLD	Cooling Tower Blow down	32.0 KLD	RO Reject	60.0 KLD	Domestic	6.0 KLD
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RO Reject	60.0 KLD															
Domestic	6.0 KLD															
k	Installation of magnetic flow meters with totalizer	<p>Flow meters installed at inlet and outlet of ETP &amp; STP but total water consumed is not quantified</p>														
l	Quantity of effluent discharged and mode of disposal. Components of ETP.	<p>The ETP is very poorly maintained. The aeration was not in operation. Sludge is not removed and oily sludge was accumulated in all components of ETP and which results in</p>														

	<p>improper operation of ETP. The unit has to first scrap and remove the accumulated sludge and send it to TSDF. After sludge removal, the mixing chambers and aerators has to be repaired and ensure that ETP is properly operated. Presently, effluent from filter press is pouring down and not recycled into ETP and sludge is lying below the filter press. Periodically, the sludge is manually removed, packed in bags and stored in ETP area. The unit has not provided dedicated storage shed for storing hazardous wastes. Provision shall be made to recycle the effluent from filter press into ETP. A bin will be provided to collect the sludge from filter press. MEE condensate and RO permeate as well as RO reject is used for dust suppression and green belt development. A periphery drain carrying the effluent and storm water drain was found to join the creek at south-east corner of the unit. Though it is temporarily closed but during heavy rains, there are likely chances of effluent joining the drain. Not complying</p>
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Table IV b 1. Analysis results of samples collected by APPCB during 18.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet ETP	Outlet of ETP	MEE feed	RO permeate	RO reject
1	pH	5.5-9.0	6.63	7.29	2.00	7.30	7.54
2	TSS	200	132	118	156	4	120
3	TDS	2100	2352	2798	11955	198	5137
4	COD	250	1960	320	7800	<10	176
5	BOD	100	627	104	2496	BDL	40
6	Oil & grease	10	13.4	10.8	15.8	BDL	12.0

The unit is using RO reject for dust suppression and green belt. From the analysis results it is found that RO reject is not meeting APPCB discharge standards and hence the unit will treat RO reject in ETP. The outlet of ETP /treated water of ETP not meeting the APPCB stipulated standards.

m	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Source		Air pollution control device installed	
		FBC Boiler of capacity 16 TPH	Thermic fluid heater of capacity 8.0 lakh k.cal/hr (Coal or husk fired)	Multi cyclone dust collector followed by Bag filters and attached to Common stack of height 30m	

		Thermo siphon of capacity 20 lakh k.cal/hr	Bag filters
		Thermic fluid heater of capacity 6.0 lakh k.cal/hr (Coal or husk fired)	Bag filters
		DG sets of 1x750 KVA, 1x1500 KVA	Acoustic enclosures
		FBC Boiler of capacity 36 TPH	Electro-static precipitators(ESP)- 3 no. of fields with stack height of 35 mtrs
		Thermo siphon of capacity 20 lakh k.cal/hr	Bag filter

Table VI.b.2: Stack monitoring at M/s Emami Agrotech Limited by APPCB on 18.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 36 TPH boiler	123.5 mg/Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

Table VI.b.3: Ambient air quality monitoring at M/s Emami Agrotech Limited by APPCB on 18.06.2020

Source	PM 10 measured value	APPCB standards
Near the main gate within unit premises	125.5 ug/m <sup>3</sup>	100 ug/m <sup>3</sup>

**The unit is not complying with stack emissions and ambient air standards. Odour problem was also observed in the industry.**

n	Status of installation of online stack monitoring equipment	FBC boilers are connected with continuous online PM monitors and connected to APPCB servers
o	Status of green belt	Reported that the unit has planted 7000 trees along the unit boundary but is not complying with 33% green belt. Unit shall further develop green belt in vacant spaces.
p	Hazardous waste generation	MEE Centrifuge salts and ETP sludge are the hazardous wastes generated from the unit. As per the production records and as per consent, the unit has to generate 30TPM of MEE-centrifuge and 8.4 tons of ETP sludge but from the hazardous waste manifest copies it is observed that the unit has despatched only 10-15 tons of hazardous waste to TSDF. This implies that either the unit is not properly operating ETP and

		MEE&MEE Centrifuge or the hazardous waste so generated is haphazardly disposed. It was observed that sludge was lying in open in the unit premises. There is no dedicated hazardous waste storage shed. Oil recovered from ETP is sold to soap manufacturers.
9	Actions taken by APPCB during last one year	APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards and for exceeding the consented production in terms of chemical refining. The unit was again inspected by APPCB officials on 31.01.2020 & 04.02.2020 and found non-complying. APPCB vide order dated 20.03.2020 issued directions to the unit to ensure compliance. APPCB carried out analysis and monitoring on 18.06.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs. 10.00 Lakhs on 28.09.2020 for non compliance of the Board directions.

**Overall Compliance status**

APPCB issued directions to the unit vide order dated 15.02.2018. The unit has taken steps for improvement like replacement of old MEE with new MEE and installation of Centrifuge in place of ATFD which is not adequate for converting MEE concentrate in to salts. During APPCB inspections during January and February, 2020, unit was found discharging effluent into adjoining drains.

Further, the unit is not complying with effluent discharge and emission standards stipulated by APPCB, with APPCB directions dated 20.03.2020, no proper effluent transfer system. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula  $EC = P1 \times N \times R \times S \times LF$

S.N	Period of noncompliance	P1	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 20.03.2020*	80	1.5	1	250/-	63	18,90,000/-
2	21.03.2020 to 13.10.2020	80	1.5	1	250/-	206	61,80,000 x 2 (for repeated violation) =1,23,60,000
3	Compensation levied by APPCB on or after 17.01.2020						
<b>Total Environmental Compensation for violation</b>						<b>269</b>	<b>1,32,50,000/-</b>
<b>Rupees One Crore Thirty-two lacs fifty thousand Only</b>							

Major Non-Compliances

<ul style="list-style-type: none"> <li>The unit has not achieved ZLD. Instead of MEE-ATFD the unit has installed MEE-centrifuge which is not adequate to convert MEE concentrate to salts.</li> <li>The unit is not complying with effluent discharge and emission standards stipulated by APPCB. No proper effluent transport system is provided, the drains are completely clogged. The effluent generated and hazardous waste generated is not matching with the production details and water consumption.</li> <li>Flyash is found dumped adjacent to the unit in north-eastern direction</li> <li>During APPCB inspections in January and February, 2020, the unit was found discharging the effluent into storm water drains located outside the industry.</li> </ul>
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**VIC. Compliance Status of M/s Adani Wilmar Limited (Unit-I)**

a	Name & complete address of the unit	M/s Adani Wilmar Limited (Unit-I) (Formerly M/s Krishnapatnam Oils & Fats Pvt. Ltd.), Sy. No.292, 317, Pantapalem (V) (Epur 1B), Muthukur (M), SPSR Nellore Dist.														
b	Contact Details	Sri. Vishal Jain, Unit Head Email: <a href="mailto:Vishal.Jain1@adanivilmar.in">Vishal.Jain1@adanivilmar.in</a> Mobile No.: 8886060496														
c	Geo-coordinates	14°15' 27.14"N 80° 03' 16.38"E														
d	Area	14.91 acres														
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.03.2021														
f	Year of Commissioning	2011														
g	Production capacity	<table border="1"> <tr> <td>Refined vegetable Oils (Physical Refining)</td> <td>600 TPD</td> </tr> <tr> <td>Interesterified Vegetable Fats</td> <td>100 TPD</td> </tr> <tr> <td>Hydrogenated Vegetable Oils</td> <td>100 TPD</td> </tr> <tr> <td>Refined vegetable Oils (Chemical refining)</td> <td>200 TPD</td> </tr> <tr> <td>Bakery Fat</td> <td>145 TPD</td> </tr> <tr> <td>By Products</td> <td></td> </tr> <tr> <td>Distilled Fatty Acid</td> <td>45.55 TPD</td> </tr> </table>	Refined vegetable Oils (Physical Refining)	600 TPD	Interesterified Vegetable Fats	100 TPD	Hydrogenated Vegetable Oils	100 TPD	Refined vegetable Oils (Chemical refining)	200 TPD	Bakery Fat	145 TPD	By Products		Distilled Fatty Acid	45.55 TPD
Refined vegetable Oils (Physical Refining)	600 TPD															
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Refined vegetable Oils (Chemical refining)	200 TPD															
Bakery Fat	145 TPD															
By Products																
Distilled Fatty Acid	45.55 TPD															

h	Coal and flyash storage measures taken to control fugitive emissions	<p>The industry has provided shed for storage of coal with water sprinklers.</p> <p>The unit is generating 480 TPM of flyash and unit has installed ash silo of 100MT (around seven days' storage capacity) against APPCB direction of installing silo of 30 days' storage capacity. Reported that unit is disposing the flyash on alternate day basis.</p>								
i	Source of water and quantity of water used per day	<p>The total water requirement of the unit is 260 KLD and additional 4KLD is recycled from RO plant. The unit is having permission from Ground Water and Water Audit department to draw 150 KLD of ground water. But due to high salinity the unit 75% of water requirement is met from tankers.</p>								
j	Effluent generation	<p>The unit is generating 90 KLD of effluent. Low TDS effluent is treated in ETP of 115KL capacity comprising of Fat trap, equalisation tank, chemical dosing tank, primary settling tank, aeration, Secondary settling tank, Aeration tank<sub>2</sub>, clarifier, Tube settler and filter press. Treated effluent from ETP is further treated in RO. It is a ZLD plant.</p> <table border="1" data-bbox="849 878 1193 1511"> <thead> <tr> <th>Source</th> <th>Wastewater generation</th> </tr> </thead> <tbody> <tr> <td>Process &amp; washings include ( Boiler Bleed Off, Cooling Towers blow down, RO rejects)</td> <td>73.0 KLD</td> </tr> <tr> <td>Acid wash</td> <td>8.0 KLD</td> </tr> <tr> <td>Domestic</td> <td>10.0 KLD</td> </tr> </tbody> </table> <p>High TDS effluent is treated in three stage MEE-15KL capacity followed by ATFD.</p> <p>Sewage is treated in septic tank followed by soak pit.</p> <p>Rainwater harvesting pits and Summer storage tank is available. Summer storage tank capacity is 180MT</p>	Source	Wastewater generation	Process & washings include ( Boiler Bleed Off, Cooling Towers blow down, RO rejects)	73.0 KLD	Acid wash	8.0 KLD	Domestic	10.0 KLD
Source	Wastewater generation									
Process & washings include ( Boiler Bleed Off, Cooling Towers blow down, RO rejects)	73.0 KLD									
Acid wash	8.0 KLD									
Domestic	10.0 KLD									
k	Installation of magnetic flow meters with totalizer	<p>Flow meters installed at inlet and outlet of ETP and MEE feed tank. Flow meter is not installed to quantify raw water consumption.</p>								

Table VI.C.1: Analysis results of samples collected by APPCB during 23.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate	RO permeate	RO reject
1	pH	5.5-9.0	6.42	7.22	5.56	4.09	5.94	6.5	7.69
2	TSS	200	200	122	136	12	200	20	120
3	TDS	2100	2642	1380	28925	208	38051	740	4990
4	COD	250	1712	260	34000	24	67200	32	112
5	BOD	100	420	60	8500	2.6	16800	52	28
6	Oil & grease	10	20.2	16.4	28.2	BDL	20	BDL	BDL

MEE condensate is not complying with discharge limits stipulated by APPCB for pH. The unit shall neutralize the MEE condensate before discharging.

RO reject is not complying with APPCB discharge limits for TDS. RO reject shall be treated in MEE before discharging. RO permeate is complying with standards.

From the analysis results it is found that RO reject is not meeting APPCB discharge standards and hence the unit will treat RO reject in ETP.

1	Air pollution sources and type of APCDs: status of stack, porthole, OCEMS installation, location	Boiler of capacity 1 x 16 TPH	Mechanical dust collectors fol. by bag filters
		Boiler of capacity 1 x 12.0 TPH	
		Thermic Fluid Heater 2 x 6 Lakh. K. Cal/ hour & 1 x 10 Lakh. K. Cal/hour	Dust collectors
		Thermo siphon of capacity 4 lakh k.cal/hr	
		DG sets of 1x1250 KVA, 2x625 KVA	Acoustic enclosure

Table VI.C.2: Stack monitoring by APPCB on 23.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 36 TPH boiler	101.8 mg/Nm <sup>3</sup>	115 mg/Nm <sup>3</sup>

Table VI.C.3: Ambient air quality monitoring at M.s. Adani Wilmar Limited (Unit-I) on 23.06.2020 by APPCB

Source	PM <sub>10</sub> measured value	APPCB standards
Near the main gate within unit premises	95.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

**The unit is complying with stack emissions and ambient air standards.**

m	Status of installation of online stack monitoring equipment	Stack attached to boiler is provided with continuous online PM monitors and connected to APPCB servers
n	Status of green belt	The unit has developed green belt in around 4acres of land.
o	Hazardous waste generation	MEE salts (0.2 TPD) and ETP sludge (0.4 TPD) are the hazardous wastes generated from the unit and it is stored in 40 MT covered shed and it is disposed to TSDF
p	Actions taken by APPCB during last one year	APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 27.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 7.50 lakhs on 28.09.2020 for non compliance of the Board directions.

**Overall Compliance status:**

As compared to other units in the region, M/s Adani Wilmar Unit-I has implemented lot of corrective measures.

There were proper effluent transfer system. Emissions are complying with APPCB norms.

Major non-compliances observed in the unit are

- MEE condensate is not meeting the APPCB stipulated standards w.r.t pH. The unit shall be directed to check for pH and neutralize the effluent before final discharge.
- Illegal drawal of ground water through tankers from outside agencies.
- Not provided ash silo for 30 days storage capacity

**V.I.d. Compliance Status of M/s. Adani Wilmar (Unit-II)**

a	Name & complete address of the unit	M/s. Adani Wilmar -(Unit-II) Previously M/s. Louis Dreyfus Commodities India Pvt. Ltd. Sy. No.1601, Epuru Bt-1B, APHC, Pantapalem (V), Muthukur (M), SPSR Nellore Dist	
b	Contact Details	Sri G. Sreenivasulu, Plant Head +91- 9444398011 sreenivasulu.gundarapu@adaniwilmar.in	
c	Geo-coordinates	14°15' 20"N 80° 04' 25.9"E	
d	Area	15.58 acres	
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 29.02.2024	
f	Year of Commissioning	2011	
g	Production capacity	S.N	Quantity
01		Physical Refining Refined Vegetable Oil (Palm Oil, Palmolein, Palm Stearin)	600 TPD

	02	Chemical Refining Refined Vegetable Oil (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)	200 TPD
	02	Fractionated Vegetable Oil	800 TPD
	03	Interesterified Vegetable Oil	150.0 TPD
	04	Vanaspathi	150.0 TPD
	Co-Product		
	1	Palmstearin	167.0 TPD
	By-products		
	1	Distilled Fatty Acids (Physical refining) (Palm Oil, Palm kernel, Palmolein)	48.0 TPD
	2	Distilled Fatty Acids (Chemical refining) (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)	0.8 TPD
	3	Acid Oil	4.0 TPD
	4	Soap Stock	4.0 TPD
	5	Acid Sludge	0.6 TPD
	6	Gums	9.0 TPD
h	Coal and flyash storage The unit is generating 940 TPM of flyash and unit has installed silo of 40 tonnes (roughly around Two days storage) against APPCB direction of 30 days storage capacity storage capacity. Lot of Fly ash spillage was observed in the area. Reported that unit is disposing flyash on alternate days. The unit should have had minimum of 10 days storage capacity.		
i	Source of water and quantity of water used per day		
	Source	Water consumption	
	Floor washings, plant washings from physical refining process, inter-esterified fats, vanaspathi unit	15.0 KLD	
	Chemical refining Manufacturing Process	25.0 KLD	

		<p>Washings in chemical refining (Acid Oil Wash)</p> <p>DM/ Softener</p> <p>Boiler R.O. (Fresh water for Boiler feed-210 KLD)</p> <p>Cooling towers (Non contaminated)</p> <p>Cooling towers (contaminated)</p> <p>Gardening</p> <p>Domestic</p> <p><b>Total</b></p>	<p>30.0 KLD</p> <p>5.0 KLD</p> <p>275.0 KLD</p> <p>70.0 KLD</p> <p>60.0 KLD</p> <p>30.0 KLD</p> <p>20.0 KLD</p> <p><b>530</b></p>
		<p>Though the unit has obtained permission to withdraw 380 KL of ground water but 75% of the water requirement is met from tankers.</p>	
j	Effluent generation	<p>Process &amp; Washings physical and chemicals, Cooling tower, Boiler blow down</p> <p>Feed water RO Reject &amp; DM/ Softener back wash</p> <p>Acid Oil Wash</p> <p>Domestic</p>	<p>100.0 KLD</p> <p>70.0 KLD</p> <p>30.0 KLD</p> <p>15.0 KLD</p>
		<p>The unit has installed an ETP of 200 KLD capacity followed by RO plant of 10 KLH capacity for treatment of LTDS. HTDS effluent is treated in three stage three stage MEE -60 KLD followed by ATFD to meet ZLD system but ATFD is completely worn out and is not in-operation. Sewage is treated in Septic tanks followed by sock pits. But it was observed that ETP is not properly maintained. ETP sludge is stored in the ETP section in open and leachate was flowing. ETP comprises of Fat Trap, Equalization tank, Chemical Dosing tank, Primary Clarifier, Collection tank, Aeration tank, Secondary Clarifier, secondary Collection tank, Filter Press (2No.). Effluent carrying drains were clogged.</p> <p>Unit has constructed rainwater harvesting pits and summer storage tank of 1000 KL capacity.</p>	
k	Installation of magnetic flow meters with totalizer	<p>Flow meters with totalizers at ETP inlet, Primary clarifier outlet, RO inlet, RO outlet, MEE outlet.</p>	

Table VI.d.1 : Analysis results of samples collected by APCCB during 18.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate
1	pH	5.5-9.0	5.27	7.64	7.13	8.08	6.24
2	TSS	200	186	122	206	4	180
3	TDS	2100	4279	2516	5100	80	22840
4	COD	250	772	360	404	BDL	58020
5	BOD	100	290	114	136	BDL	14876
6	Oil & grease	10	18.2	12.6	15	BDL	158

On the day of APPCB inspection RO was not in operation and treated effluent was directly discharged without treating in RO. The outlet of ETP (treated water of ETP) not meeting the APPCB stipulated standards

	Air pollution source	Air pollution control device provided	
1	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	FBC Boiler of capacity 20.0 TPH	Multi cyclone dust collector followed by Bag filters
		Thermic fluid heaters of capacity 5.0 lakh k.cal/hr, 12.5 lakh k.cal/hr & 6.0 lakh K.cal/hr ;	Chimney to disperser the flue gases
		FBC boiler of Capacity 7.0 TPH	Dust Collector & Bag filter
		Thermo Syphon 1x15 Lakh k.cal	Mechanical dust collectors fol. by bag filters
	DG sets of 1x1010 KVA, 1x1250KVA	Acoustic enclosure	
	The unit has installed online emission monitor system to measure SPM and is connected to APPCB server.		

Table V.d.2: Stack monitoring at by APPCB on 30.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 7 TPH boiler	85.5 mg/Nm <sup>3</sup>	115 mg/Nm <sup>3</sup>

Table V.d.3: Ambient air quality monitoring by APPCB on 30.06.2020

Source	PM <sub>10</sub> measured value	APPCB standards

Near the main gate within unit premises	90.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>					
The unit is complying with stack emissions and ambient air standards. Odour problem was observed in the industry.							
m	Status of installation of online stack monitoring equipment	FBC boilers are connected with continuous online SPM monitors and connected to APPCB servers					
n	Status of green belt	Unit has planted trees in vacant spaces and along roads in the unit. The unit has developed green belt to an extent 3.5 to 4.0 acres against APPCB requirement of 5 acres (33%)					
o	Hazardous waste generation	5.5 TPD of ATFD salts and ETP sludge are the hazardous wastes generated from the unit. Though there is separate shed but hazardous waste was found lying in ETP area. Oil recovered from ETP is sold to soap manufacturers. Spent earth is disposed to incense sticks manufacturers.					
p	Actions taken by APPCB during last one year	APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 7.50 lakhs on 28.09.2020 for non compliance of the Board directions.					
<b>Overall Compliance status</b>							
APPCB issued directions to the unit vide order dated 15.02.2018. Further, the unit is not complying with APPCB directions dated 17.01.2020, no proper effluent transfer system, effluent clogging in drains, flyash and hazardous waste spillage, flyash silo of storage capacity of Two days against requirement of 30 days. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula, EC=P1 x N x R x S x LF							
S.N	Period of noncompliance	P1	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 14.10.2020	80	1.5	1	250/-	271	81,30,000/-
EC for violation							271
EC levied by APPCB after 17.01.2020							7,50,000/-
Total EC to be paid by unit							73,80,000/-
<b>Rupees Seventy-Three lacs and Eighty thousand Only</b>							

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**VI.E Compliance Status of M/s South India Krishna Oil & Fats Pvt.Ltd**

<b>a</b>	<b>Name &amp; complete address of the unit</b>	M/s.South India Krishna Oil & Fats Pvt.Ltd., Sy.No.275,279,280 & 281,Epuru Bit - 1B, Pantapalem (V), Muthukur (M), SPSR Nellore Dist																												
<b>b</b>	<b>Contact Details</b>	Sri B. Muthu Krishnan, GM +91-7799800065 <a href="mailto:vincent.paul@stoils.com">vincent.paul@stoils.com</a>																												
<b>c</b>	<b>Geo-coordinates</b>	14°15' 19.7"N 80° 02' 50"E																												
<b>d</b>	<b>Area</b>	16.12 acres																												
<b>e</b>	<b>Status of CFO &amp; Authorizations and its compliance</b>	The CFO and Authorization are valid till 31.03.2022																												
<b>f</b>	<b>Year of Commissioning</b>	2014																												
<b>g</b>	<b>Production capacity</b>	<table border="1"> <tr> <td>Refined Oil (Physical Refining)</td> <td>1000 TPD</td> </tr> <tr> <td>RBDPalmolein</td> <td>800 TPD</td> </tr> <tr> <td>TBD Stearine</td> <td>200 TPD</td> </tr> <tr> <td>Vanaspathi</td> <td>200 TPD</td> </tr> <tr> <td>Palm Powder</td> <td>72 TPD</td> </tr> <tr> <td>Palm Flakes</td> <td>50 TPD</td> </tr> <tr> <td>By Product</td> <td></td> </tr> <tr> <td>Distilled Fatty Acid (Physical Refining)</td> <td>42 TPD</td> </tr> <tr> <td>Refined Vegetable Oil (Soyabean, Sunflower, Round Nut, Ricebean, Cotton Seed, Mustarad, Rape Seed by Chemical Refining)</td> <td>192 TPD</td> </tr> <tr> <td>By Product</td> <td></td> </tr> <tr> <td>Distilled Fatty Acid (Chemical Refining)</td> <td>0.488 TPD</td> </tr> <tr> <td>Acid Oil</td> <td>4.0 TPD</td> </tr> <tr> <td>Soap Stock</td> <td>8.0 TPD</td> </tr> <tr> <td>Wax</td> <td>2.05 TPD</td> </tr> </table>	Refined Oil (Physical Refining)	1000 TPD	RBDPalmolein	800 TPD	TBD Stearine	200 TPD	Vanaspathi	200 TPD	Palm Powder	72 TPD	Palm Flakes	50 TPD	By Product		Distilled Fatty Acid (Physical Refining)	42 TPD	Refined Vegetable Oil (Soyabean, Sunflower, Round Nut, Ricebean, Cotton Seed, Mustarad, Rape Seed by Chemical Refining)	192 TPD	By Product		Distilled Fatty Acid (Chemical Refining)	0.488 TPD	Acid Oil	4.0 TPD	Soap Stock	8.0 TPD	Wax	2.05 TPD
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<b>g</b>	<b>Cool and flyash storage</b>	Unit is generating 14 TPD of flyash and is equipped with ash pneumatic conveying system for conveying ash from different points to ash silos and ash shed to avoid the ash escaping into the air. Ash storage yard having a capacity of 30 days including silo &																												

	<p>closed storage shed. Lot of fugitive dust is emitted while loading from storage shed into trucks.</p>												
<p><i>h</i></p> <p>Source of water and quantity of water used per day</p>	<table border="1"> <thead> <tr> <th>Source of water</th> <th>Consumption in KLD</th> </tr> </thead> <tbody> <tr> <td>Process &amp; washings (physical &amp; chemical)</td> <td>21.0 KLD</td> </tr> <tr> <td>Cooling Make up</td> <td>319.0 KLD</td> </tr> <tr> <td>Boiler</td> <td>586.0 KLD</td> </tr> <tr> <td>Domestic</td> <td>23.0 KLD</td> </tr> <tr> <td><b>Total</b></td> <td><b>949 KLD</b></td> </tr> </tbody> </table> <p>Though the unit has obtained permission to withdraw 360 KL of ground water but entire water requirement of 949 KLD is met from tankers.</p>	Source of water	Consumption in KLD	Process & washings (physical & chemical)	21.0 KLD	Cooling Make up	319.0 KLD	Boiler	586.0 KLD	Domestic	23.0 KLD	<b>Total</b>	<b>949 KLD</b>
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Trade effluents ( Boiler & Cooling tower blow down, Process, Primary dial RO, back wash)	136.0 KLD												
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Domestic	16.0 KLD												

Table 17.e 1: Analysis results of samples collected by APPCB during 18.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate
1	pH	5.5-9.0	6.99	7.02	4.89	6.99	5.62
2	TSS	200	132	86	156	12	145
3	TDS	2100	2982	1874	32669	128	36278
4	COD	250	456	216	90800	72	38000
5	BOD	100	146	68	29056	16	12160
6	Oil & grease	10	12.4	6.2	16.5	---	17.0

From the analysis results it is evident that MEE is not properly operated, the concentration of COD and BOD is high in MEE feed rather than in MEE concentrate. There is only slight variation in TDS concentration in MEE feed and concentrate.

J Installation of magnetic flow meters with Flow meters with totalizers at ETP inlet, Primary clarifier outlet, RO inlet, RO outlet, ATFD inlet, MEE outlet.

k

Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Boiler of capacity 1x24 TPH	Mechanical dust collectors fol. by bag filters
	Boiler of capacity 1x15.0 TPH	
	Thermo Syphon 1x20 Lakh.k.cal.	
	Thermic Fuel Heater 2x6 Lakh. K.cal/hour	Mechanical dust collectors fol. by bag filters
	4x750 KVA D.G. Sets	Acoustic enclosures

The unit has installed online emission monitors to measure SPM and is connected to APPCB server.

Table: Stack monitoring by APPCB on 16.06.2020.

Source	SPM measured value	APPCB emission standards
Stack attached to 16 TPH boiler	105.8 mg/Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

Table: Ambient air quality monitoring by APPCB on 16.06.2020

Source	PM <sub>10</sub> measured value	APPCB standards

Near the main gate within unit premises	89.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>
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The unit is complying with stack emissions and ambient air standards. Odour problem was observed in the industry.

l	Status of installation of online stack monitoring equipment	OCEMS installed in both the chimnies attached to Boiler -24 TPH & common chimney provided to 15 & 16 TPH boilers which is connected to APPCB Server.
m	Status of green belt	Unit has planted trees in vacant spaces and along roads in the unit. The unit has developed green belt to an extent 3.5 acres against APPCB requirement of 5 acres (33%). The unit has developed 1.0 Acre of green belt towards South Side outside of the industry.
n	Hazardous waste generation	0.6 TPD of ATFD salts and 0.037 TPD of ETP sludge are the hazardous wastes generated from the unit. Though there is separate shed but hazardous waste was found lying in ETP area. Oil recovered from ETP is sold to soap manufacturers. Spent earth is disposed to incense sticks manufacturers
o	Actions taken by APPCB during last one year	APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs. 10.0 lakhs on 28.09.2020 for non compliance of the Board directions.

**Overall Compliance status**  
 APPCB issued directions to the unit vide order dated 15.02.2018. The unit has taken steps for improvement like compliance of stack, AQ and ETP discharge standards. MEE shall be operated properly  
 Further, the unit is not complying with APPCB directions, no proper effluent transfer system, effluent clogging in drains, flyash and hazardous waste spillage, flyash silo of storage capacity of Five days against requirement of 30 days. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula  $EC=PI \times N \times R \times S \times LF$

S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 14.10.2020	80	1.5	1	250/-	271	81,30,000/-

EC for violation	271	81,30,000/-
EC levied by APPCB on or after 17.01.2020		
Total EC to be paid by the unit to APPCB		71,30,000/-
<b>Rupees Seventy- One lacs and thirty thousand Only</b>		

**V1.F Compliance Status of M/s. Santhoshimatha Oils and Fats Private Limited**

a	Name & complete address of the unit	M/s. Santhoshimatha Oils and Fats Private Limited, Sy.No.252, Epuru Bit-IB, Pantapalem Village, Muthukur Mandal, SPSR Nellore District												
b	Contact Details	Sh. Ganesh Vidhun Kota <a href="mailto:ganeshvk@smails.com">ganeshvk@smails.com</a> 9963329792												
c	Geo-coordinates	14°15' 18.1"N 80° 02' 39.1"E												
d	Area	5.52 acres												
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.01.2022												
f	Year of Commissioning	2016												
g	Production capacity	<table border="1"> <tr> <td>Refined Palm oil</td> <td>225 TPD</td> </tr> <tr> <td>By product</td> <td></td> </tr> <tr> <td>Distilled Fatty Acids</td> <td>15 TPD</td> </tr> </table>	Refined Palm oil	225 TPD	By product		Distilled Fatty Acids	15 TPD						
Refined Palm oil	225 TPD													
By product														
Distilled Fatty Acids	15 TPD													
h	Coal and flyash storage	Unit is generating 8 TPD of flyash and has installed ash silo of 30 tonnes(4- 5 days storage capacity). In addition a covered shed is provided for flyash storage.												
i	Source of water and quantity of water used per day	<table border="1"> <tr> <td>Source</td> <td>Water consumption</td> </tr> <tr> <td>Process &amp; Wash</td> <td>12 KLD</td> </tr> <tr> <td>Boiler Feed &amp; Cooling</td> <td>70 KLD</td> </tr> <tr> <td>Tower Make up</td> <td></td> </tr> <tr> <td>Domestic</td> <td>8.0 KLD</td> </tr> <tr> <td>Total</td> <td>90 KLD</td> </tr> </table> <p>The unit has obtained permission from Ground Water and Water Audit Department, Government of Andhra Pradesh vide order dated 01.10.2020 to draw 70 KLD of ground water.</p>	Source	Water consumption	Process & Wash	12 KLD	Boiler Feed & Cooling	70 KLD	Tower Make up		Domestic	8.0 KLD	Total	90 KLD
Source	Water consumption													
Process & Wash	12 KLD													
Boiler Feed & Cooling	70 KLD													
Tower Make up														
Domestic	8.0 KLD													
Total	90 KLD													

186

	<p>Previously the water requirement was met through tankers. As per the Ground water report the quality of ground water is moderate saline in nature. The water is procured through tankers.</p>				
<p><i>j</i> Effluent generation</p>	<table border="1" data-bbox="1747 868 1881 1307"> <tr> <td>Trade effluents</td> <td>20 KLD</td> </tr> <tr> <td>Domestic</td> <td>5.0 KLD</td> </tr> </table> <p>The unit is involved in only physical refining and only LTDS effluent is generated. The effluent is treated in ETP of 50 KLD followed by RO Plant. ETP comprises of bar screens, oil &amp; grease trap, equalization cum neutralization tank, aeration tank, primary clarifier, aeration tank, secondary clarifier, sand filter, carbon filter, sludge drying beds. ETP outlet is treated in RO plant of 5m<sup>3</sup>/hr capacity. The treated effluent is utilized for green belt development and RO reject is used for ash quenching.</p>	Trade effluents	20 KLD	Domestic	5.0 KLD
Trade effluents	20 KLD				
Domestic	5.0 KLD				

Table V/1: Analysis results of samples collected by APPCB during 19.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet ETP	Outlet of ETP	RO feed	RO permeate	RO reject
1	PH	5.5-9.0	4.94	6.69	7.56	7.11	7.28
2	TSS	200	183	150	160	140	120
3	TDS	2100	4506	2844	1310	521	3460
4	COD	250	860	320	104	20	96
5	BOD	100	326	112	22	2.8	15
6	Oil & grease	10	22.4	18.3	40	BDL	BDL

The unit is not complying with effluent discharge standards with respect to TDS, COD, BOD and Oil & Grease. The RO reject is having TDS higher than the APPCB discharge limits and hence RO reject shall be recycled back to ETP for treatment.

<p><i>k</i> Installation of magnetic flow meters with totalizer</p>	<p>Flow meters with totalizers at inlet and outlet of ETP</p>			
<p><i>l</i> Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location</p>	<table border="1"> <tr> <td>Boiler of 8.0 TPH</td> <td rowspan="2">Mechanical dust collectors fol. by bag filters</td> </tr> <tr> <td>Thermic Fluid Heater -15 Lakh. K.cal/hr</td> </tr> </table>	Boiler of 8.0 TPH	Mechanical dust collectors fol. by bag filters	Thermic Fluid Heater -15 Lakh. K.cal/hr
Boiler of 8.0 TPH	Mechanical dust collectors fol. by bag filters			
Thermic Fluid Heater -15 Lakh. K.cal/hr				

		DC sets of 1x750 KVA, 1x125 KVA	Acoustic enclosures
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Table V/f 2. Stack monitoring at by APPCB on 16.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 8TPH & boiler	92.5 mg/ Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

Table V/f 3. Ambient air quality monitoring by APPCB on 16.06.2020

Source	PM10 measured value	APPCB emission standards
Near the main gate within unit premises	118.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

**The unit is not complying with ambient air standards.**

M	Status of installation of online stack monitoring equipment	The industry has installed small boiler of 8.0 TPH , hence not installed Online Stack monitoring.
n	Status of green belt	Unit has planted trees in vacant spaces and along roads in an extent of 1.4 Acres. But unit is yet to develop green belt in 0.4 acres of land to meet 33% of Green belt area.
o	Actions taken by APPCB during last one year	APPCB vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 5.0 lakhs on 28.09.2020 for non compliance of the Board directions.

P Overall Compliance status

The industry is not a respondent in the hon'ble NGT OA No 221/2015 as the industry was not established at that time. But as it is located in the cluster at present, the APPCB issued directions to the unit vide order dated 15.02.2018. This is small scale edible oil refinery unit operating with only physical refinery section with 225 TPD capacity.

The unit has taken steps for improvements. Further, the unit is not complying with APPCB directions. Flyash silo of storage capacity of Four days against requirement of 30 days, not meeting the effluent discharge standard and ambient air quality.

**VI. G Compliance Status of M/s. 3F Industries Limited**

a	Name & complete address of the unit	M.s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.) Sy.No. 1604, APIIC- IALA, EPURU I-B Pantapalem (V) Mulhikuru (M) SPSR Nellore Dist.
b	Contact Details	P. Srinivasa Rao, Plant Manager

		91-9642225502 bsrao@jff.co.in																								
c	Geo-coordinates	14°15' 28.8"N 80° 04' 09.4"E																								
d	Area	11.62 acres																								
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.03.2022																								
f	Year of Commissioning	2011.																								
g	Production capacity	<table border="1"> <tr> <td>Refined Edible Oils (Physical Refining)</td> <td>670,166 TPD</td> </tr> <tr> <td>Refined Edible Oils (Chemical Refining)</td> <td>100 TPD</td> </tr> <tr> <td>Vanaspathi &amp; Bakery Shortenings</td> <td>90 TPD</td> </tr> <tr> <td>Margarine</td> <td>30 TPD</td> </tr> <tr> <td>Fatty Acids</td> <td>200 TPD</td> </tr> <tr> <td>Toilet Soap Noodles</td> <td>50 TPD</td> </tr> <tr> <td colspan="2" style="text-align: center;"><b>BY PRODUCT</b></td> </tr> <tr> <td>Fatty Acids</td> <td>27.74 TPD</td> </tr> <tr> <td>Glycerine</td> <td>18 TPD</td> </tr> <tr> <td>Pitch Oils</td> <td>7 TPD</td> </tr> <tr> <td>Filter Cake/ Spent Earth</td> <td>1.22 TPD</td> </tr> <tr> <td>Fatty acids/ Acid Oils</td> <td>3.35 TPD</td> </tr> </table>	Refined Edible Oils (Physical Refining)	670,166 TPD	Refined Edible Oils (Chemical Refining)	100 TPD	Vanaspathi & Bakery Shortenings	90 TPD	Margarine	30 TPD	Fatty Acids	200 TPD	Toilet Soap Noodles	50 TPD	<b>BY PRODUCT</b>		Fatty Acids	27.74 TPD	Glycerine	18 TPD	Pitch Oils	7 TPD	Filter Cake/ Spent Earth	1.22 TPD	Fatty acids/ Acid Oils	3.35 TPD
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Fatty acids/ Acid Oils	3.35 TPD																									
h	Coal and flyash storage	Unit is generating 27 TPD of flyash. Unit has provided ash silo of 60 Tonnes capacity which is sufficient for ash storage for 2 days against AP/CB direction of 30 days storage.																								
i	Source of water and quantity of water used per day	<table border="1"> <thead> <tr> <th>Source</th> <th>Water consumption</th> </tr> </thead> <tbody> <tr> <td>Process &amp; Washings</td> <td>50.0 KLD</td> </tr> <tr> <td>Boiler make up &amp; Cooling tower make up</td> <td>360 KLD</td> </tr> <tr> <td>RO reject water (used for cooling tower makeup)</td> <td>233 KLD</td> </tr> <tr> <td><b>Total</b></td> <td><b>663 KLD</b></td> </tr> </tbody> </table> <p>Entire water requirement of 663 KLD is met from Tankers.</p>	Source	Water consumption	Process & Washings	50.0 KLD	Boiler make up & Cooling tower make up	360 KLD	RO reject water (used for cooling tower makeup)	233 KLD	<b>Total</b>	<b>663 KLD</b>														
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j	Effluent generation	<table border="1"> <thead> <tr> <th>Source</th> <th>Quantity of effluent</th> </tr> </thead> <tbody> <tr> <td>Process &amp; Washings Boiler blow down, Cooling tower bleed off, Acid Oil plant waste water</td> <td>152 KLD</td> </tr> <tr> <td>Fresh Water RO rejects</td> <td>110 KLD</td> </tr> </tbody> </table>	Source	Quantity of effluent	Process & Washings Boiler blow down, Cooling tower bleed off, Acid Oil plant waste water	152 KLD	Fresh Water RO rejects	110 KLD																		
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Process & Washings Boiler blow down, Cooling tower bleed off, Acid Oil plant waste water	152 KLD																									
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		Domestic		15 KLD				
<p>ETP of 200 KLD &amp; RO plant, MEE-100 KLD provided with ATFD to meet ZLD system. Septic tanks followed by soak pits are provided for treatment of domestic effluents. On the day of inspection, it was observed that the ETP was not in operation. Thick Sludge was deposited in ETP section. The oil was spilled all over the plant. MEE and ATFD were not properly operated. The pumps were not working and effluent was leaking. There was no proper effluent transfer system from production block to ETP. There were lot of temporary arrangements.</p>								
<p><b>Table V.1: Analysis results of samples collected by APCCB during 23.06.2020</b></p>								
S.No	Parameter in mg/L except pH	APCCB standard	Inlet of ETP	Outlet of ETP	MEE, feed	Ro, feed	RO permeate	RO reject
1	pH	5.5-9.0	5.34	6.85	7.92	7.53	7.09	5.74
2	TSS	200	160	90	204	76	54	4
3	TDS	2100	3772	1248	5826	1248	3134	430
4	COD	250	1580	232	3580	128	368	12
5	BOD	100	410	68	1124	40	106	1.8
6	Oil & grease	10	22.4	9.0	20.8	1.8	1.2	BDL
<p>The Outlet of ETP is meeting the Board stipulated standards. The MEE is not in operation during the Board officials inspection and sample collection. ON the day of committee inspection MEE was not in operation.</p>								
K	Installation of magnetic flow meters with totalizer	Flow meters with totalizers at ETP inlet, MEE inlet and outlet						
L	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	<p>Boiler of capacity 1x35 TPH ESP Boiler of capacity 1x2.0 TPH Bag filters Boiler of capacity 1x8 TPH; Fuel: Coal/Husk Bag filters Thermo Fluid heater of capacity 1x20.0 Lakh.k.cal/hr; Fuel: Coal/Husk Bag filters Thermo Fluid heater of capacity 1x40 Lakh.k.cal/hr; Fuel: Coal/Husk Bag filters Thermic Fluid heater of capacity 1x6 Lakh.k.cal/hour; Fuel: Coal/Husk Dust collectors</p>						

	Coal Mill of capacity 10 TPH	Bag filters
	DG sets of 3x750 KVA	Acoustic enclosure
The unit has installed online emission monitors to measure SPM and is connected to APPCB server.		

Table VIg 2: Stack monitoring at by APPCB on 23.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 35TPH boiler	133.5 mg/Nm <sup>3</sup>	115 mg/Nm <sup>3</sup>

Table VIg 3: Ambient air quality monitoring by APPCB on 23.06.2020

Source	PM10 measured value	APPCB emission standards
Near the main gate within unit premises	138.6 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

The unit is not complying with stack emissions and ambient air standards. Odour problem was also observed in the industry.

M	Status of installation of online stack monitoring equipment	OCEMS installed in the stack connected to 35 TPH boiler and connected to APPCB Server.
N	Status of green belt	The plantation is very sparse and is not complying with 33% of green belt.
O	Hazardous waste generation	The unit is generating 11TPD of MEE salts and 0.034 TPD of FTP sludge. The quantity of sludge generated is very less and sludge is not properly disposed.
P	Actions taken by APPCB during last one year	APPCB has vide order dated 16.02.2018 issued certain directions to the industry and forfeited Bank Guarantee of Rs.5.0 Lakhs for non-compliance of the directions. The APPCB has again issued modified directions on 17.01.2020 for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 10.0 lakhs on 28.09.2020 for non compliance of the Board directions.

## Overall Compliance status

The committee observed major violations in the unit w.r.t effluent handling and treatment and sludge disposal. ETP was accumulated with sludge. The unit is not complying with emission monitoring, ambient air quality.

The industry has constructed and commissioned hydrogenated stearine and stearine beads manufacturing plant inside the existing industry without obtaining consent for establishment and consent for operation of the APPCB. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula EC=PI x N x R x S x LF

S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)

1	17.01.2020 to 28.09.2020	80	1.5	1	250/-	255	76,50,000/-	
2	29.09.2020 to 14.10.2020	80	1.5	1	250/-	15	4,50,000/- * 2 for repeated violation	
Total EC for violation							271	85,50,000/-
EC levied by APPCB on or after 17.01.2020								
EC to be paid by unit to APPCB							10,00,000/-	
Rupees Seventy- Five lacs and Fifty thousand Only								

#### VII Actions taken by APPCB

1. The APPCB is continuously reviewing the status of air pollution, water pollution control equipments provided and compliance of the APPCB standards etc for control of pollution problems from the edible oil industries operating at Krishnapatnam port area from last Five years in connection with the O.A. NO.221 of 2015 filed before the Hon'ble NGT.
2. The status of industries with regards to compliance of the directions are reviewing before External Advisory Committee meetings held at Board office, APPCB and issuing directions time to time. It is to submit that the status of implementation of action plan by the edible oil units was reviewed before Task Force Committee at Board Office during its meetings held on 25.06.2016, 15.07.2016, 05.08.2016, 27.08.2016, 16.09.2016, 30.09.2016, 11.11.2016, 03.12.2016, 30.12.2016, 20.01.2017, 04.02.2017 & 09.11.2017.
3. The board has issued directions to the Edible oil industries on 15.02.2018, 17.01.2020 & 28.09.2020.
4. The APPCB has also forfeited Bank Guarantee amount of Rs.65 Lakhs in the year 2020 from the above 7 nos of Edible oil industries for non compliance of the APPCB directions.

#### VIII Overall Observations

1. Presently all edible oil units were operational but on the day of committee inspection ponly physical refining of palm oil was in operation.
2. The units have made improvements, augmentation of ETP and air pollution control devices. The units have installed facilities like ETP followed by RO, MEE & ATFD to achieve " Zero Liquid Discharge " but there are no proper effluent transport system. But units are yet to achieve 100% compliance to consent conditions of APPCB. All units shall make improvements in drains/ pipelines used for transporting

- effluent from production block to ETP. The units shall ensure that storm water is not mixed with effluent.
3. The flyash generated from the units is sold to brick manufacturers. The units have provided ash silo and covered shed for storage of flyash. But the units are not complying with APPCB condition of 30 days silo capacity. The units represented to the unit that installation of such large silo is difficult. The flyash is sold to brick manufacturers at frequency of two to three days in a week. Since the condition was imposed by APPCB, the committee suggests APPCB to review the condition.
  4. APPCB is continuous vigil on the edible oil units and issued directions, forfeited bank guarantees due to which no discharge of effluent outside the unit premises was observed during committee inspection.
  5. Based on CPCB formula the committee has assessed environmental compensation on the erring units for violating the directions issued by APPCB vide order dated 17.01.2020.
  6. Flyash is being dumped in the North-Eastern Direction of M/s Emami Agrotech Ltd in public lands adjacent to M/s Gemini Edible and M/s Emami Agrotech. The land does not belong to any edible oil unit, and none of the industry are ready to take responsibility for removing the flyash. Since the flyash is dumped in land adjacent to M/s Emami and M/s Gemini, both of these industries as part of CSR activity will take complete responsibility to remove the dumped flyash and send it to brick manufacturers.
  7. The committee submits to Honble NGT that the units shall carry out performance evaluation of ETP and ZLD system. Based on the TDS concentration in RO reject, the unit shall either treat RO reject in ETP or MEE. (If TDS > 5000mg/l in RO reject, it may be treated in MEE or else in ETP). The units in any case shall not discharge the RO reject without further treatment.

#### IX Conclusions

1. Construction of CETP. Previously all the units had proposed for construction of common effluent treatment plant but the district administration and the units could not find a suitable land for construction of CETP. Currently all seven units have established their individual effluent treatment plants and hence the proposal of CETP is shelved.
2. As per the Ground Water and Water Audit Department, Government of Andhra Pradesh, the ground water in the region is saline in nature due to sea water intrusion. The units have to treat the ground water in RO system for use for domestic and industrial purpose. Due to high salinity there are high chances of frequent clogging of RO membranes. In addition, the available ground water resources are not sufficient to meet the industrial water requirements. Considering

this the committee recommends that all edible oil units in Krishnapatnam Port-area to install common desalination plant thereby sea water may be drawn, treated and to be used by all edible oil industries by requesting the management of the Krishnapatnam port Ltd who is nodal agency for importing the crude edible oil on behalf of the edible oil industries management. Thereby withdrawal of ground water and procurement of water from tankers will be avoided. The units shall install desalination plant within a period of one year and entire water requirement has to be met from desalination only. The units shall install electromagnetic flow meters with totalizer to quantify the water consumption.

3. The units have not disposed spent nickel catalyst to authorized re-processors stating that the small quantity of waste is generated. The committee submits to Hon'ble NGT to instruct APPCB to direct APPCB to safely store the spent nickel catalyst and to dispose the same to authorized re-processors. The units shall be directed to comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous wastes as directed in the consent within 90 days period.

4. During the inspection, the committee did not observe any discharge of effluent into the Budhakalina drain, Pantapalem irrigation channel or into land outside the industry premises. But however, in all the units except M/s Adani Wilmar unit-1, there is no proper effluent conveyance system/ pipelines to transfer effluent from production blocks to effluent treatment plant. The committee observed that open drains were used for effluent transfer and during rains, effluent and rain water may overflow into the peripheral drains (drains are provided all along the boundary of the units to collect the effluent). The units informed that during rains, water/effluent is taken to ETP from peripheral drains and no effluent is let out of the unit. The units shall be directed to close the peripheral drains at the exit point near unit boundary. The drains used for transfer of effluents from production block to ETP are clogged, thick oily scum is floating on top and sludge is settled at bottom of drains. Under these circumstances very little effluent may be transferred to ETP and effluent may overflow into area/ soil adjacent to the drains. The committee submits to Hon'ble NGT to instruct APPCB to direct the industries to establish proper effluent pipelines within a period of two months of adequate size to transfer effluent from production block to ETP and for utilization of treated effluent. The pipelines shall be periodically cleaned and cleaning water shall be routed to ETP to prevent any clogging. The status of cleaning shall be submitted to APPCB while submitting compliance reports.

5. The units shall maintain proper records for fullers earth (bye-product) generated and oil recovered from the ETP and its mode of its disposal. Though all units

informed that the same were disposed for incense sticks manufacturer and soap industries, however no records were shown to committee.

6. The units are importing crude palm oil and sunflower oil from Malaysia, Singapore and Indonesia. The Port Authorities are testing the crude oil for presence of any mineral oil and after ensuring that no mineral oil is present, the consignment is handed to the units. While verifying the documents, the committee observed that the quantity of the imported crude is around 60% to 70% of the unit production. The units are locally procuring crude oil from other industries (it was reported that these industries purchase palm and sunflower from farmers and extract crude and sell to edible oil refineries in Krishnapatnam). The crude that is locally purchased is not tested for the presence of mineral oil content or Hydrocarbons. The committee humbly submits to Hon ble NGT that the units have to carry out mineral oil test with every batch of consignment locally procured also. These reports have to be submitted to APPCB along with their compliance report.

7. The flyash generated from the industries are sold to brick manufacturers. APPCB directed the units to install flyash silo of 30 day storage capacity with an objective that during rainy season, if the ash is not taken by the brick manufacturers on a daily or weekly basis, the ash could be safely stored in silo for a period of atleast 30 days and from silo it can be transferred directly into trucks. But all seven units have not complied with this condition and have installed a silo of capacity handling flyash for period varying from seven to ten days. Further it was informed to the committee that the units are disposing the flyash on alternate days and is not stored in the unit beyond a week. The committee submits to Hon ble NGT to direct APPCB to hold a meeting with edible oil units, brick manufacturers, flyash transporters and any other flyash users and review the direction. Fly ash is being dumped in the North-Eastern Direction of M/s Emami Agrotech Ltd in public lands adjacent to M/s Gemini Edible and M/s Emami Agrotech. The land does not belong to any edible oil unit, and none of the industry are ready to take responsibility for removing the flyash. Since the flyash is dumped in land adjacent to M/s Emami and M/s Gemini, both of these industries as part of CSR activity will take complete responsibility to remove the dumped flyash and send it to brick manufacturers.

8. The units have not made proper arrangements for flyash storage and loading into the trucks. It was observed during inspection that lot fugitive dust was emitted during loading operations. The units shall ensure wetting or water spraying at the time of loading of flyash and also the feeding hopper is covered.

9. The committee has assessed environmental compensation for serious violation and for not meeting conditions stipulated in the consent. The units shall pay Environmental Compensation to APPCB as summarized below:

Sl. No	Name of the Unit	Environmental Compensation to be paid by the unit to APPCB in INR
1	M/s Gemini Edibles & Fats India Pvt Ltd	66,00,000/-
2	M/s Emami Agrotech Limited	1,32,50,000/-
3	M/s. Adani Wilmar -(Unit-II)	73,80,000/-
4	M/s. South India Krishna Oil & Fats Pvt.Ltd	71,30,000/-
5	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.)	75,50,000/-

10. The units have provided online emission monitoring system to measure PM10. The porthole provided for manual monitoring are utilized by the units to install online dust monitors. The Committee submits that Hon ble NGT instructs APPCB to direct the units to establish fresh points for online dust monitors. The units have to ensure that all the stacks connected to boilers are provided with APCD's and OCEMS including the stand-by boilers. The units shall augment their pollution control devices so as to ensure that they comply with the standards stipulated by APPCB. The units shall take measures to prevent fugitive dust generated during loading, unloading of raw materials, products, flyash etc so as to meet the National Ambient Air Quality Standards.

11. The units shall upgrade the effluent treatment plants, periodically remove the accumulated sludge and oil from the tanks and send the same to TSDF. The units shall properly operate the ETP and ensure that they comply with the effluent discharge standards stipulated by APPCB.

12. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. All the edible oil units shall collectively construct new concrete roads as part of CSR activity. The units shall develop green belt all along the boundary of the units and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands."

5. The 5<sup>th</sup> respondent has filed their objection to the report of the Joint Committee along with certain documents to show that the observation made by the committee regarding the alleged insufficiency of the system that is being operated in their unit is not correct.
6. Though the applicant is absent, we feel that on the basis of the objections raised by the 5<sup>th</sup> respondent regarding the change in ownership of the 5<sup>th</sup> respondent unit, we direct the office to substitute the name of the 5<sup>th</sup> respondent as M/s. Adani Wilmar Limited represented by its Managing Director having its registered office at Fortune House, Near Navrangpura Railway Crossing, Ahmedabad – 380009, Gujarat, India.
7. The Office is directed to carry out the amendment in the cause title.
8. Other respondent units who have not filed their objections to the committee report are directed to file their objections within a period of 15 (Fifteen) days to this Tribunal by e-filing with a copy to the committee so that the committee can go into the objections and come with their findings on that aspect, apart from filing their further action taken report, after considering the objections to the findings arrived at by them to this Tribunal on or before 26.03.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

9. The Registry is directed to communicate this order to the members of the committee by e-mail immediately so as to enable them to comply with the direction.

10. For consideration of further report, objections if any, to the report, post on 26.03.2021.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Saibal Dasgupta)

O.A. No.221/2015,  
03<sup>rd</sup> February, 2021. Mn.

Item No.7:

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 221 of 2015 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Isanaka Vedavathi,  
H.No. 16-4-966, Pinakini Avenue,  
Near Apollo Hospital,  
Nellore – 524 003

... Applicant(s)

Union of India  
Rep. by its Secretary,  
Ministry of Environment, Forest & Climate Change,  
New Delhi and Ors

... Respondent(s)

Date of hearing: 13.07.2021.

CORAM:

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER**

For Applicant(s):

None Appeared.

For Respondent(s):

Smt. Me. Saraswathy for R1.  
Smt. Madhuri Donti Reddy for R2 to R4.  
Sri. C. Seethapathy for Mr. P.R. Raman for R5.  
Sri. D. Srinivasan for R6, R7, R9, R10.

Ms. N. Shivani for M/s. Apparajitha  
Vishwanath for R8.  
Ms. Krithika for Sri. Lakshmi Kumaran for  
R11.

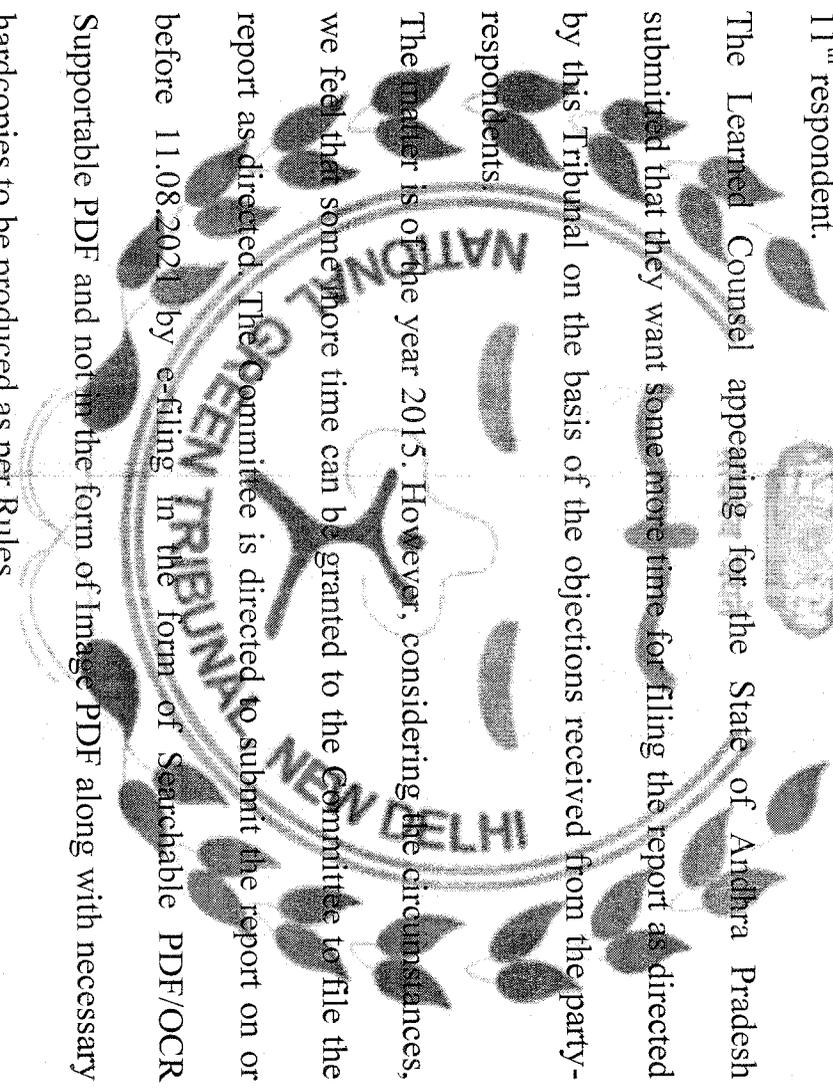
**ORDER**

1. As per order dated 03.02.2021, this Tribunal had considered the Joint Committee report dated 01.12.2020 received on 06.01.2021 and the same was extracted in para 4 of the order. Thereafter this Tribunal passed the following order:

5. The 5th respondent has filed their objection to the report of the Joint Committee along with their documents to show that the observations made by the committee regarding the alleged insufficiency of the system that is being operated in the units is not correct.
6. For the applicant is absent, we feel that on the basis of the objections raised by the 5th respondent regarding the change in ownership of the 5th respondent we will direct the office to substitute the name of the 5th respondent as M/s. Agri Wilmar Limited represented by its Managing Director having its regional office at Fortune House, Near Navrangpura Railway Crossing, Ahmedabad - 380009 Gujarat, India.
7. The office is directed to carry out the amendment in the cause file.
8. Other respondent units who have filed their objections to the committee report are directed to file their objections within a period of 15 (fifteen) days to this Tribunal by e-filing with a copy to the committee so that the committee can go into the objections and come with their findings on that aspect, apart from filing their further action taken report, after considering the objections. The findings arrived at by them to this Tribunal prior to before the committee can go in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary copies to be produced as per Rules.
9. The Registry is directed to communicate this order to the members of the committee by e-mail immediately so as to enable them to comply with the direction.

The case was posted to 26.03.2021 for consideration of further report and objection, if any, to the report. Thereafter the matter has been adjourned from time to time and lastly it was adjourned to today by notification dated 10.06.2021.

2. When the matter came up for hearing today through Video Conference, there is no representation for the applicant. Smt. Me. Saraswathy represented 1<sup>st</sup> respondent, Ms. Madhuri Donti Reddy represented respondents 2 to 4, Mr. P.R. Raman through Sri. C. Seethapathy represented 5<sup>th</sup> respondent, Sri. D. Srinivasan represented respondents 6, 7, 9 & 10, Ms. N. Shivani for Sri. Apparajitha Vishwanath represented 8<sup>th</sup> respondent and Ms. Krihika for Sri. Lakshmi Kumaran represented 11<sup>th</sup> respondent.
3. The Learned Counsel appearing for the State of Andhra Pradesh submitted that they want some more time for filing the report as directed by this Tribunal on the basis of the objections received from the party-respondents.
4. The matter is of the year 2015. However, considering the circumstances, we feel that some more time can be granted to the Committee to file the report as directed. The Committee is directed to submit the report on or before 11.08.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.
5. The Registry is directed to communicate this order to the members of the committee as well as official respondents for their information and compliance of the directions.



6. For consideration of further report, post on 11.08.2021.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Dr. K. Satyagopal)

O.A. No.221/2015,  
13<sup>th</sup> July, 2021. AM.



# ANNEXURE - V

BF INDUSTRIES LIMITED - PRODUCTION PROCESS DETAILS - 2020-21 & 2021-22 (upto Nov'21)

FY - 2020	C P O (Physical Refining)			C S FO (Chemical Refining)		
	PROCESS	IMPORT	LOCAL	PROCESS	IMPORT	LOCAL
Apr-20	13,504,943	12,518,200	1,077,880	19,071,180	3,514,393	1,077,880
May-20	15,402,474	13,561,620	3,990,080	16,148,933	729,813	3,990,080
Jun-20	6,898,493	8,947,743	-	15,699,587	570,429	-
Jul-20	17,182,732	15,974,110	1,295,555	13,745,214	456,152	1,295,555
Aug-20	14,459,751	10,998,302	595,580	16,005,653	614,910	595,580
Sep-20	14,460,187	14,811,066	-	14,457,836	444,582	-
Oct-20	14,960,527	13,639,769	-	13,984,193	365,225	-
Nov-20	15,250,912	15,188,521	-	10,535,348	362,398	-
Dec-20	15,016,989	16,079,388	645,930	14,900,745	813,203	645,930
Jan-21	15,041,308	14,695,210	-	12,077,068	938,407	-
Feb-21	12,958,795	11,444,086	2,415,210	16,711,334	357,459	2,415,210
Mar-21	9,857,472	11,235,510	150,250	16,953,654	-	150,250
<b>TOTAL:</b>	<b>164,994,583</b>	<b>159,093,525</b>	<b>10,170,485</b>	<b>123,215,385</b>	<b>5,974,487</b>	<b>10,170,485</b>
Apr-21	16,953,654	16,953,654	-	19,071,180	3,278,776	1,077,880
May-21	13,982,032	13,982,032	-	16,148,933	200,000	3,990,080
Jun-21	15,699,587	15,699,587	880,270	16,539,887	502,846	-
Jul-21	14,703,012	14,703,012	492,720	13,745,214	997,279	1,295,555
Aug-21	15,582,670	15,582,670	-	16,005,653	614,910	595,580
Sep-21	13,984,193	13,984,193	-	14,457,836	444,582	-
Oct-21	12,077,068	12,077,068	185,700	10,535,348	365,225	-
Nov-21	14,900,745	14,900,745	853,630	16,711,334	813,203	645,930
Dec-21	-	-	-	-	-	-
Jan-22	-	-	-	-	400,000	-
Feb-22	-	-	-	-	595,586	2,415,210
Mar-22	-	-	-	-	-	150,250
<b>TOTAL:</b>	<b>117,882,961</b>	<b>117,882,961</b>	<b>2,412,320</b>	<b>123,215,385</b>	<b>5,974,487</b>	<b>10,170,485</b>
Apr-22	16,953,654	16,953,654	-	19,071,180	3,278,776	1,077,880
May-22	13,982,032	13,982,032	-	16,148,933	200,000	3,990,080
Jun-22	15,699,587	15,699,587	880,270	16,539,887	502,846	-
Jul-22	14,703,012	14,703,012	492,720	13,745,214	997,279	1,295,555
Aug-22	15,582,670	15,582,670	-	16,005,653	614,910	595,580
Sep-22	13,984,193	13,984,193	-	14,457,836	444,582	-
Oct-22	12,077,068	12,077,068	185,700	10,535,348	365,225	-
Nov-22	14,900,745	14,900,745	853,630	16,711,334	813,203	645,930
Dec-22	-	-	-	-	-	-
Jan-23	-	-	-	-	-	-
Feb-23	-	-	-	-	-	-
Mar-23	-	-	-	-	-	-
Apr-23	-	-	-	-	-	-
May-23	-	-	-	-	-	-
Jun-23	-	-	-	-	-	-
Jul-23	-	-	-	-	-	-
Aug-23	-	-	-	-	-	-
Sep-23	-	-	-	-	-	-
Oct-23	-	-	-	-	-	-
Nov-23	-	-	-	-	-	-
Dec-23	-	-	-	-	-	-
Jan-24	-	-	-	-	-	-
Feb-24	-	-	-	-	-	-
Mar-24	-	-	-	-	-	-
Apr-24	-	-	-	-	-	-
May-24	-	-	-	-	-	-
Jun-24	-	-	-	-	-	-
Jul-24	-	-	-	-	-	-
Aug-24	-	-	-	-	-	-
Sep-24	-	-	-	-	-	-
Oct-24	-	-	-	-	-	-
Nov-24	-	-	-	-	-	-
Dec-24	-	-	-	-	-	-
Jan-25	-	-	-	-	-	-
Feb-25	-	-	-	-	-	-
Mar-25	-	-	-	-	-	-
Apr-25	-	-	-	-	-	-
May-25	-	-	-	-	-	-
Jun-25	-	-	-	-	-	-
Jul-25	-	-	-	-	-	-
Aug-25	-	-	-	-	-	-
Sep-25	-	-	-	-	-	-
Oct-25	-	-	-	-	-	-
Nov-25	-	-	-	-	-	-
Dec-25	-	-	-	-	-	-
Jan-26	-	-	-	-	-	-
Feb-26	-	-	-	-	-	-
Mar-26	-	-	-	-	-	-
Apr-26	-	-	-	-	-	-
May-26	-	-	-	-	-	-
Jun-26	-	-	-	-	-	-
Jul-26	-	-	-	-	-	-
Aug-26	-	-	-	-	-	-
Sep-26	-	-	-	-	-	-
Oct-26	-	-	-	-	-	-
Nov-26	-	-	-	-	-	-
Dec-26	-	-	-	-	-	-
Jan-27	-	-	-	-	-	-
Feb-27	-	-	-	-	-	-
Mar-27	-	-	-	-	-	-
Apr-27	-	-	-	-	-	-
May-27	-	-	-	-	-	-
Jun-27	-	-	-	-	-	-
Jul-27	-	-	-	-	-	-
Aug-27	-	-	-	-	-	-
Sep-27	-	-	-	-	-	-
Oct-27	-	-	-	-	-	-
Nov-27	-	-	-	-	-	-
Dec-27	-	-	-	-	-	-
Jan-28	-	-	-	-	-	-
Feb-28	-	-	-	-	-	-
Mar-28	-	-	-	-	-	-
Apr-28	-	-	-	-	-	-
May-28	-	-	-	-	-	-
Jun-28	-	-	-	-	-	-
Jul-28	-	-	-	-	-	-
Aug-28	-	-	-	-	-	-
Sep-28	-	-	-	-	-	-
Oct-28	-	-	-	-	-	-
Nov-28	-	-	-	-	-	-
Dec-28	-	-	-	-	-	-
Jan-29	-	-	-	-	-	-
Feb-29	-	-	-	-	-	-
Mar-29	-	-	-	-	-	-
Apr-29	-	-	-	-	-	-
May-29	-	-	-	-	-	-
Jun-29	-	-	-	-	-	-
Jul-29	-	-	-	-	-	-
Aug-29	-	-	-	-	-	-
Sep-29	-	-	-	-	-	-
Oct-29	-	-	-	-	-	-
Nov-29	-	-	-	-	-	-
Dec-29	-	-	-	-	-	-
Jan-30	-	-	-	-	-	-
Feb-30	-	-	-	-	-	-
Mar-30	-	-	-	-	-	-
Apr-30	-	-	-	-	-	-
May-30	-	-	-	-	-	-
Jun-30	-	-	-	-	-	-
Jul-30	-	-	-	-	-	-
Aug-30	-	-	-	-	-	-
Sep-30	-	-	-	-	-	-
Oct-30	-	-	-	-	-	-
Nov-30	-	-	-	-	-	-
Dec-30	-	-	-	-	-	-
Jan-31	-	-	-	-	-	-
Feb-31	-	-	-	-	-	-
Mar-31	-	-	-	-	-	-
Apr-31	-	-	-	-	-	-
May-31	-	-	-	-	-	-
Jun-31	-	-	-	-	-	-
Jul-31	-	-	-	-	-	-
Aug-31	-	-	-	-	-	-
Sep-31	-	-	-	-	-	-
Oct-31	-	-	-	-	-	-
Nov-31	-	-	-	-	-	-
Dec-31	-	-	-	-	-	-
Jan-32	-	-	-	-	-	-
Feb-32	-	-	-	-	-	-
Mar-32	-	-	-	-	-	-
Apr-32	-	-	-	-	-	-
May-32	-	-	-	-	-	-
Jun-32	-	-	-	-	-	-
Jul-32	-	-	-	-	-	-
Aug-32	-	-	-	-	-	-
Sep-32	-	-	-	-	-	-
Oct-32	-	-	-	-	-	-
Nov-32	-	-	-	-	-	-
Dec-32	-	-	-	-	-	-
Jan-33	-	-	-	-	-	-
Feb-33	-	-	-	-	-	-
Mar-33	-	-	-	-	-	-
Apr-33	-	-	-	-	-	-
May-33	-	-	-	-	-	-
Jun-33	-	-	-	-	-	-
Jul-33	-	-	-	-	-	-
Aug-33	-	-	-	-	-	-
Sep-33	-	-	-	-	-	-
Oct-33	-	-	-	-	-	-
Nov-33	-	-	-	-	-	-
Dec-33	-	-	-	-	-	-
Jan-34	-	-	-	-	-	-
Feb-34	-	-	-	-	-	-
Mar-34	-	-	-	-	-	-
Apr-34	-	-	-	-	-	-
May-34	-	-	-	-	-	-
Jun-34	-	-	-	-	-	-
Jul-34	-	-	-	-	-	-
Aug-34	-	-	-	-	-	-
Sep-34	-	-	-	-	-	-
Oct-34	-	-	-	-	-	-
Nov-34	-	-	-	-	-	-
Dec-34	-	-	-	-	-	-
Jan-35	-	-	-	-	-	-
Feb-35	-	-	-	-	-	-
Mar-35	-	-	-	-	-	-
Apr-35	-	-	-	-	-	-
May-35	-	-	-	-	-	-
Jun-35	-	-	-	-	-	-
Jul-35	-	-	-	-	-	-
Aug-35	-	-	-	-	-	-
Sep-35	-	-	-	-	-	-
Oct-35	-	-	-	-	-	-
Nov-35	-	-	-	-	-	-
Dec-35	-	-	-	-	-	-
Jan-36	-	-	-	-	-	-
Feb-36	-	-	-	-	-	-
Mar-36	-	-	-	-	-	-
Apr-36	-	-	-	-	-	-
May-36	-	-	-	-	-	-
Jun-36	-	-	-	-	-	-
Jul-36	-	-	-	-	-	-
Aug-36	-	-	-	-	-	-
Sep-36	-	-	-	-	-	